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Verma, Shri Beni Prasad (Kaisarganj)

Verma, Shri Bhanu Pratap Singh (Jalaun)

Verma, Shri Rajesh (Sitapur)

Verma, Shri Ravi Prakash (Kheri)

Verma, Shrimati Usha (Hardoi)

Vijayan, Shri A.K.S. (Nagapattinam)

Vijavashankar, Shri C.H. (Mysore)

Vinod Kumar, Shri B. (Hanamkonda)

Virendra Kumar, Shri (Sagar)

Virupakshappa, Shri K. (Koppal)

Vundavalli, Shri Aruna Kumar (Rajahmundry)

Waghmare, Shri Suresh (Wardha)

Yadav, Dr. Karan Singh (Alwar)

Yadav, Kunwar Devendra Singh (Etah)

Yadav, Prof. Ram Gopal (Sambhal)

Yadav, Shri Akhilesh (Kannauj)

Yadav, Shri Anirudh Prasad alias Sadhu (Gopalgani)

Yadav, Shri Baleshwar (Padrauna)

Yadav, Shri Bhal Chandra (Khalilabad)

Yadav, Shri Chandra Pal Singh (Jhansi)

Yadav, Shri Devendra Prasad (Jhanjharpur)

Yadav, Shri Dharmendra (Mainpuri)

Yadav, Shri Giridhari (Banka)

Yadav, Shri Jay Prakash Narayan (Monghyr)

Yadav, Shri Kailash Nath Singh (Chandouli)

Yadav, Shri M. Anjan Kumar (Secunderabad)

Yadav, Shri Mitrasen (Faizabad)

Yadav, Shri Paras Nath (Jaunpur)

Yadav, Shri Rajesh Ranjan alias Pappu (Madhepura)

Yadav, Shri Ram Kripal (Patna)

Yadav, Shri Ramakant (Azamgarh)

Yadav, Shri Sita Ram (Sitamarhi)

Yadav, Shri Umakant (Machhilshahar)

Yaskhi, Shri Madhu Goud (Nizamabad)

Yerrannaidu, Shri Kinjarapu (Srikakulam)

Zawma, Shri Vanlal (Mizoram)

OFFICERS OF LOK SABHA

THE SPEAKER Shri Somnath Chatterjee

THE DEPUTY-SPEAKER Shri Charnjit Singh Atwal

PANEL OF CHAIRMEN
Shri Giridhar Gamang
Dr. Satyanarayan Jatiya
Shrimati Sumitra Mahajan
Dr. Laxminarayan Pandey
Shri Balasaheb Vikhe Patil
Shri Varkala Radhakrishnan
Shri Arjun Sethi
Shri Mohan Singh
Shrimati Krishna Tirath
Shri Devendra Prasad Yadav

SECRETARY-GENERAL Shri P.D.T. Achary

GOVERNMENT OF INDIA

COUNCIL OF MINISTERS

CABINET MINISTERS

Dr. Manmohan Singh The Prime Minister and also in-charge of the Ministries/Departments not

specifically allocated to the charge of any Minister viz.:

(i) Ministry of Personnel, Public Grievances and Pensions;

(ii) Ministry of Planning;

(iii) Department of Atomic Energy;

(iv) Department of Space; and

(v) Ministry of External Affairs

Shri Pranab Mukherjee The Minister of Defence

Shri Arjun Singh The Minister of Human Resource Development

Shri Sharad Pawar The Minister of Agriculture and Minister of Consumer Affairs. Food and Public

Distribution

Shri Lalu Prasad The Minister of Railways

Shri Shivraj V. Patil The Minister of Home Affairs

Shri A.R. Antulay The Minister of Minority Affairs

Shri Sushil Kumar Shinde The Minister of Power

Shri Ram Vilas Paswan The Minister of Chemicals and Fertilizers and Minister of Steel

Shri S. Jaipal Reddy The Minister of Urban Development

Shri P. Chidambaram The Minister of Finance

Shri Mahabir Prasad The Minister of Small Scale Industries and Minister of Agro and Rural Industries

Shri P.R. Kyndiah The Minister of Tribal Affairs and Minister of Development of North Eastern

Region

Shri T.R. Baalu The Minister of Shipping, Road Transport and Highways

Shri Shankersinh Vaghela The Minister of Textiles

Shri Vayalar Ravi The Minister of Overseas Indian Affairs

Shri Kamal Nath The Minister of Commerce and Industry

Shri H.R. Bhardwaj The Minister of Law and Justice

Shri Sontosh Mohan Dev The Minister of Heavy Industries and Public Enterprises

Prof. Saifuddin Soz The Minister of Water Resources

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Dr. Raghuvansh Prasad Singh The Minister of Rural Development

Shri Priya Ranjan Dasmunsi The Minister of Parliamentary Affairs and Minister of Information and

Broadcasting

Shri Mani Shankar Aiyar The Minister of Panchayati Raj and Minister of Youth Affairs and Sports

Shrimati Meira Kumar The Minister of Social Justice and Empowerment

Shri Murli Deora The Minister of Petroleum and Natural Gas

Shrimati Ambika Soni The Minister of Tourism and Culture

Shri K. Chandrasekhar Rao The Minister of Labour and Employment

Shri Shibu Soren The Minister of Coal

Shri A. Raja The Minister of Environment and Forests

Shri Dayanidhi Maran The Minister of Communications and Information Technology

Dr. Anburnani Ramadoss The Minister of Health and Family Welfare

Shri Kapil Sibal The Minister of Science and Technology and Minister of Ocean Development

Shri Prem Chand Gupta The Minister of Company Affairs

MINISTERS OF STATE (INDEPENDENT CHARGE)

Shri Oscar Fernandes The Minister of State without Portfolio

Shrimati Renuka Chowdhury The Minister of State of the Ministry of Women and Child Development

Shri Subodh Kant Sahay The Minister of State of the Ministry of Food Processing Industries

Shri Vilas Mutternwar The Minister of State of the Ministry of Non-Conventional Energy Sources

Kumari Selja The Minister of State of the Ministry of Urban Employment and Poverty

Alleviation

Shri Praful Patel The Minister of State of the Ministry of Civil Aviation

Shri G.K. Vasan The Minister of State of the Ministry of Statistics and Programme

Implementation

THE MINISTERS OF STATE

Shri E. Ahamed The Minister of State in the Ministry of External Affairs

Shri Suresh Pachouri The Minister of State in the Ministry of Personnel, Public Grievances and

Pensions and Minister of State in the Ministry of Parliamentary Affairs

Shri B.K. Handique The Minister of State in the Ministry of Chemicals and Fertilizers and Minister

of State in the Ministry of Parliamentary Affairs

Shrimati Panabaka Lakshmi The Minister of State in the Ministry of Health and Family Welfare

Dr. Dasari Narayan Rao The Minister of State in the Ministry of Coal

Dr. Shakeel Ahmad The Minister of State in the Ministry of Communications and Information

Technology

Rao Inderjit Singh The Minister of State in the Ministry of Defence

Shri Naranbhai Rathwa The Minister of State in the Ministry of Railways

Shri K.H. Muniyappa The Minister of State in the Ministry of Shipping, Road Transport and Highways

Shri M.V. Rajasekharan The Minister of State in the Ministry of Planning

Ministry of Consumer Affairs, Food and Public Distribution

Shri Manikrao Hodlya Gavit

The Minister of State in the Ministry of Home Affairs

Shri Shriprakash Jaiswal

The Minister of State in the Ministry of Home Affairs

Shri Prithviraj Chavan

The Minister of State in the Prime Minister's Office

Shri Taslimuddin The Minister of State in the Ministry of Agriculture and Minister of State in the

Ministry of Consumer Affairs, Food and Public Distribution

Shrimati Suryakanta Patil The Minister of State in the Ministry of Rural Development and Minister of

State in the Ministry of Parliamentary Affairs

Shri M.A.A. Fatmi The Minister of State in the Ministry of Human Resource Development

Shri A. Narendra The Minister of State in the Ministry of Rural Development

Shri R. Velu

The Minister of State in the Ministry of Railways

Shri S.S. Palanimanickam

The Minister of State in the Ministry of Finance

Shri S. Regupathy

The Minister of State in the Ministry of Home Affairs

Shri K. Venkatapathy

The Minister of State in the Ministry of Law and Justice

Shrimati Subbulakshmi Jagadeesan The Minister of State in the Ministry of Social Justice and Empowerment

Shri E.V.K.S. Elangovan The Minister of State in the Ministry of Textiles

Shrimati Kanti Singh The Minister of State in the Department of Heavy Industry, Ministry of Heavy

Industries and Public Enterprises

Shri Namo Narain Meena The Minister of State in the Ministry of Environment and Forests

Dr. Akhilesh Prasad Singh The Minister of State in the Ministry of Agriculture and Minister of State in the

Ministry of Consumer Affairs, Food and Public Distribution

Shri Pawan Kumar Bansal The Minister of State in the Ministry of Finance

Shri Anand Sharma The Minister of State in the Ministry of External Affairs

Shri Ajay Maken The Minister of State in the Ministry of Urban Development

Shri Dinsha Patel The Minister of State in the Ministry of Petroleum and Natural Gas

Shri M.M. Pallam Raju

The Minister of State in the Ministry of Defence

Dr. T. Subbarami Reddy

The Minister of State in the Ministry of Mines

Dr. Akhilesh Das

The Minister of State in the Ministry of Steel

Shri Ashwani Kumar The Minister of State in the Department of Industrial Policy and Promotion,

Ministry of Commerce and Industry

Shri Jairam Ramesh The Minister of State in the Department of Commerce, Ministry of Commerce

and industry

Shri Chandra Sekhar Sahu The Minister of State in the Ministry of Labour and Employment

Shrimati D. Purandeswari The Minister of State in the Ministry of Human Resource Development

LOK SABHA DEBATES

LOK SABHA

Monday, July 24, 2006/Sravana 2, 1928 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

NATIONAL ANTHEM

The National Anthem was played

11.02 hrs.

OBITUARY REFERENCES

[English]

MR. SPEAKER: Hon. Members, I have to inform the House of the sad demise of three of our former colleagues, Shri Pravinsinh Solanki, Shri P. Narasimha Reddy and Raja P.C. Deo Bhanj.

Shri Pravinsinh Solanki was a Member of the Third to Fifth Lok Sabhas from 1962 to 1977 representing Kaira and Anand Parliamentary Constituencies of Gujarat. An able Parliamentarian, Shri Solanki was a Member of various Parliamentary and Consultative Committees.

An active social worker, Shri Solanki worked relentlessly in rural areas for improvement of education, agriculture and living standards of the downtrodden. He strove for prevention of child marriage and abolition of downy system. He was also a member of the National Shipping Board and Delimitation Committee for Gujarat for the 1967 General Elections.

A sports enthusiast, Shri Solanki worked hard for promotion of sports. A widely travelled person, Shri Solanki was a Member of the Indian Parliamentary Delegation to Australia in 1967. Shri Pravinsinh Solanki passed away on 24 April 2006 at Anand, Gujarat at the age of 71.

Shri P. Narasimha Reddy was a member of the Fifth Lok Sabha from 1971 to 1977 representing Chittoor Parliamentary Constituency of Andhra Pradesh. Earlier, Shri Reddy was a Member of the Andhra Pradesh Legislative Council from 1966 to 1970. Shri Reddy was a Member of the Consultative Committee constituted under the Tamil Nadu State Legislature (Delegation of Powers) Act. 1976.

A freedom fighter, Shri Reddy suffered imprisonment during the British rule. An active social worker, Shri Reddy was actively involved in the welfare of downtrodden and rural uplift. He served as the President, Panchayat Samiti, Bangarupolayam, and as Member and Vice-Chairman, Zila Parishad from 1964 to 1966.

An agriculturist by profession, Shri Reddy took special interest in the development of agriculturally and industrially backward regions of the State of Andhra Pradesh. He was a Member of the Indian Council of Agricultural Research from 1974 to 1977. Shri P. Narasimha Reddy passed away on 14 June 2006 at Chennai, Tamil Nadu at the age of 83.

Raja P.C. Deo Bhanj was a Member of the Third Lok Sabha from 1962 to 1967 representing the Bhubaneshwar Parliamentary Constituency of Orissa.

Earlier, Raja Bhanj was elected unopposed to the Orissa Legislative Assembly in 1960.

An able parliamentarian, Raja Bhanj was the member of the Central Advisory Board of Anthropology from 1962 to 1967 and Committee on Absence of Members from the sittings of the House during 1964-65 and 1966-67.

A former ruler, Raja Bhanj was member, General Council of the Rajkumar College, Raipur. A well-known social worker, he was actively associated with many schools, colleges, hospitals, youth organisations and charitable institutions, both within and outside the State of Orissa.

A man of letters, Raja Bhanj wrote a number of poems and hymns in Oriya dedicated to Lord Jagannath.

A man with spiritual bent of mind, Raja P.C. Deo Bhanj was the President of the Managing Committee of the Ramakrishna Mission of Visakhapatnam. He was also instrumental in the construction of temples dedicated to Lord Jagannath at Daspalla Hills, Visakhapatnam and at Chennai. He also served as the Chief Patron of the Utkal Samskrutika Samaj of Visakhapatnam.

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Raja Bhanj passed away on 19th June, 2006 at Visakhapatnam, Andhra Pradesh at the age of 74, after a brief illness

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

Hon. Members, as you are aware, an earthquake measuring 6.3 on the Richter scale struck Indonesia's Java Island on May 27, 2006 followed by another earthquake measuring 7.2 on Richter Scale causing large scale devastation.

On 17th July, 2006, Indonesia was rocked by a Tsunami which claimed approximately five hundred lives.

The House expresses its heartfelt sympathy and condolences to the people of Indonesia who have lost their near and dear ones due to earthquakes and Tsunami. We pray for the early recovery of those who were injured.

On 11th July, 2006, 184 innocent persons lost their lives and 840 were injured in seven bomb blasts in suburban trains in Mumbai. On the same day, nine other innocent people mainly tourists were killed and 33 injured in five grenade attacks in Srinagar.

The House strongly condemns these dastardly and cowardly acts of the terrorists. Their nefarious designs to halt the progress and even tempo of life and to divide the people of this country can never succeed. I am sure all sections of the House will join me in commending the courage, fortitude and sense of patriotism shown by our people in the wake of the senseless killings.

The House expresses its condolence to the bereaved families and sympathy to the injured, wishing them a speedy recovery. On this occasion, all necessary steps should be taken to bring to book the perpetrators of the heinous crimes. We should all pledge to fight this menace and to root out the scourge of terrorism, collectively and unitedly, with resolute courage and strength.

We deeply mourn the loss of lives in these tragic incidents.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.07 hrs.

The Members then stood in silence for a short while.

[Translation]

...(Interruptions)

MD. SALIM (Calcutta-North East): Mr. Speaker Sir, a large number of people were killed in Beirut in the attacks by Israel. ... (Interruptions)

SHRI RAMDAS ATHAWALE (Pandharpur): Mr. Speaker, Sir, people were killed in Mumbai blasts also. ...(Interruptions)

[English]

MR. SPEAKER: I will take it. I have some observations, please allow me to make a statement.

...(Interruptions)

SHRI ADHIR CHOWDHURY (Behrampore, West Bengal): I would like to urge upon you to pass a resolution. ... (Interruptions)

MR. SPEAKER: The Speaker hardly speaks, and when he speaks, Members should listen to him.

...(Interruptions)

MR. SPEAKER: You are only committing a breach of privilege; I am sorry to say that it is a gross breach of privilege. I mentioned about the Mumbai blasts. What are you talking?

...(Interruptions)

MR. SPEAKER: Mr. Chowdhury, defiance of Chair is becoming a part of the process.

11.09 hrs.

OBSERVATION BY THE SPEAKER

[English]

MR. SPEAKER: Hon. Members, I welcome you all to the Monsoon Session of the Lok Sabha, and I am

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confident that my colleagues and myself in the Chair will receive your full cooperation and help in running the House, which is the highest public forum in our country and to which we have all the honour to belong.

At the outset, on your behalf and on my behalf, I would like to express our great happiness at the rescue of Prince from almost certain end. I am sure, all of you will join me in conveying our best wishes to the young child, and particularly in congratulating our Armed Forces, the officers and the men of the Maharashtra Fire Department for the excellent and successful efforts they made to rescue the young child. They have maintained the highest tradition of our Army and we are all proud of them. The Parliament sends its felicitations and best wishes to the members of our Armed Forces and to the members of the Maharashtra Fire Department.

Hon. Members, I am aware that there are many important issues which you wish to discuss in the House during this Session and the Government has also many legislative and other businesses to transact. It has always been the endeavour of myself and my colleagues in the chair to provide all facilities and opportunities to all the hon. Members subject only to the provisions of the rules and the available time.

Once again I wish to reiterate that it has never, nor is it the intention of the Chair to hamper or hinder any issue of importance to be discussed or debated on the floor of the House. We are justifiably proud of being the representatives of the people of our great country. They have their expectations, their dreams and aspirations and it is our solemn duty to articulate the same and seek solution.

This is not only the highest but the only forum on which the Constitution has conferred the authority to enforce the accountability of the Union Council of Ministers and we discharge that authority with a sense of responsibility and with a view to seeking redressal of the people's grievances.

To my mind there is no alternative to, nor can there be any substitute of informed and structured debate and discussion and we should, if I may say so, utilise every minute of available time for the sake of our people. May I most humbly and sincerely once again seek your cooperation and help? I can assure you that the Chair will not be failing in responding to the same.

We are also entering into a next chapter in bridging the gulf, if any, between this august House and the people of this country through the Lok Sabha TV Channel which will be now run as a unit of Lok Sabha Secretariat and which can succeed with your full participation and active cooperation.

With these words, I once again seek your help and cooperation. I convey my very best wishes and regards to all of you.

[English]

MR. SPEAKER: Now, Question Hour,

[Translation]

PROF. VIJAY KUMAR MALHOTRA (South Delhi): Mr. Speaker, Sir, I have given a notice to suspend the Question Hour.

Mr. Speaker, Sir, now exactly at the stroke of 11 o' clock, in all cities, towns, streets and villages across the country. ...(Interruptions)

[English]

MR. SPEAKER: Can we not do it after the Question Hour, please?

PROF. VIJAY KUMAR MALHOTRA: No, Sir, it is important.

[Translation]

People in large numbers are raising their voices against inflation all over the country. They are clapping their hands in protest. They are blowing the trumpets to open the deaf ears of this Government proclaiming that this Government have been an utter failure in keeping the inflation in check, and it have failed to put a check on the growing inflation. Even after repeatedly making promises to that effect, they have not check the price rise. The Chairperson of the Congress Party Smt. Sonia ji has written a letter to the Prime Minister requesting that the inflation should be brought under control but there has been no check on inflation. ...(Interruptions)

(English)

MR. SPEAKER: I will allow all these matters to be discussed.

[Translation]

PROF. VIJAY KUMAR MALHOTRA: We have to make our points loud and clear as we want to associate our voice with that of theirs. ... (Interruptions)

MR. SPEAKER: What is this? You are all senior members.

...(Interruptions)

MR. SPEAKER: What is this? You are all senior Members.

[English]

You should lay down standards for others to follow.

...(Interruptions)

[Translation]

MR. SPEAKER: You should allow the Speaker to speak.

[English]

You have given notices of Adjournment Motion. I am prepared to admit them. I will take these up. Even I am willing to give you that opportunity here and now. You move your Adjournment Motion. If you want to hear, I am appeared to admit that.

...(Interruptions)

[Translation]

SHRI HARIN PATHAK (Ahmedabad): The common man is reeling under the burden of inflation. ... (Interruptions)

[English]

SHRI BASU DEB ACHARIA (Bankura): I have given notice on price rise. ...(Interruptions)

MR. SPEAKER: I am sorry. I have assured you that I will allow Adjournment Motion. You assured me that you would allow the Question Hour. I am very sorry. You are going back on your assurance. I can only say that it is very unfortunate. This is not the way. I have agreed that there will be a discussion on price rise that you have asked for. But it cannot be done on the same day. I had considered all these issues of yours. Even then, you are not allowing the House to run. How can I be a

party to it? You have solemnly assured me that the Question Hour would be allowed and I had given an assurance which I shall keep. But you are going back on your assurance. I am very sorry.

...(Interruptions)

[Translation]

SHRI MADHUSUDAN MISTRY (Sabarkantha): These people follow a double game while speaking, they speak one thing outside and another thing inside the House. ...(Interruptions)

11.19 hrs.

(At this stage, Shri Rakesh Singh and some other Hon'ble Members came and stood on the floor near the Table)

[English]

MR. SPEAKER: I have already said that I would allow a discussion on price rise. I have already said that. You have agreed to this. We cannot have the same discussion on the same day. What more can I do? What more the Chair can do? I had considered your demand for an Adjournment Motion. Tell me as to what more can the Chair do. What do you want?

...(Interruptions)

MR. SPEAKER: I will take it up at 12 noon.

...(Interruptions)

MR. SPEAKER: Why not?

...(Interruptions)

[Enalish]

MR. SPEAKER: If that is the rule, then I will go by the rule.

...(Interruptions)

[Translation]

SHRI ANANT GANGARAM GEETE (Ratnagiri): More than 200 persons were killed in blasts in Mumbai, the life of common man has become very difficult there. ...(Interruptions)

[English]

SHRI BASU DEB ACHARIA: What is this going on in the House? ...(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Speaker, Sir, what is this going on in the House? ...(Interruptions)

[English]

SHRI BASU DEB ACHARIA: Sir you have agreed to have the discussion and in spite of that they are disrupting the House. ...(Interruptions)

[Translation]

SHRI MADHUSUDAN MISTRY: Mr. Speaker, Sir, the Question Hour should run ...(Interruptions) Sir, this House would go by the rules. ...(Interruptions)

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, we will not submit to this kind of disruption of Parliament and the business of the House and; therefore, we will not concede to the demand of taking up the Adjournment Motion today. ...(Interruptions)

MR. SPEAKER: May I say one thing?

...(Interruptions)

MR. SPEAKER: Please go to your seats.

...(Interruptions)

[Translation]

MR. SPEAKER: Ram Kripal Yadavji, please go to your seat.

...(Interruptions)

MR. SPEAKER: Please go to your seat.

...(Interruptions)

MR. SPEAKER: You please sit down. This House does not belong to me alone, it is your House, it is the House of the country, it is the House of the people.

...(Interruptions)

MR. SPEAKER: You do not listen. On what subject you wish to have discussion?

...(Interruptions)

[English]

MR. SPEAKER: I want to know from the leaders if they want the Parliament to survive or not. This is the question to the Leader of the Opposition. Do you want the Parliament to survive?

...(Interruptions)

MR. SPEAKER: Let them be sure that I will not adjourn the House.

...(Interruptions)

MR. SPEAKER: I have kept up my promise. But unfortunately you have not kept up your promise.

...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI: Sir, they are afraid to discuss. We will not submit to such kind of threats and disruption. Let them do whatever they like and let the nation watch what they are doing. ... (Interruptions)

MR. SPEAKER: Do you not want the House to run? I would like to know that. If you do not want the House to run, when I will adjourn it. We will sit tomorrow. Do you not want the House to run? If you want the House to function, then this is not the way. I am sorry. I will adjourn the House for the day.

...(Interruptions)

[Translation]

MR. SPEAKER: Please go back to your own seats.

...(Interruptions)

[English]

MR. SPEAKER: I do not take advice. Tell me one reason as to why I should adjourn the House.

...(Interruptions)

MR. SPEAKER: Your leader agreed that there will be Question Hour.

...(Interruptions)

[Translation]

MR. SPEAKER: With folded hards. I ask all of you to go back to your own seat. Give me one good reason as to why I should adjourn the House.

...(Interruptions)

MR. SPEAKER: I am going to adjourn the House for the day.

...(Interruptions)

MR. SPEAKER: I will adjourn it for the day. I am giving you a notice.

...(Interruptions)

MR. SPEAKER: You are not prepared to run the House.

...(Interruptions)

MR. SPEAKER: You do not want the House to run.

...(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

[English]

Construction of Dam by China on Sutlej River

*1. SHRI SUGRIB SINGH: SHRI BALESHWAR YADAV:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether China has built a barrage on river Sutlej as reported in the *Hindustan Times* dated June 30, 2006;
- (b) if so, whether this barrage is likely to affect adversely water situation and cause disaster in India;
 - (c) if so, the details thereof;

- (d) whether the Government has taken up the matter through appropriate channel with the Chinese Government in this regard; and
- (e) if so, the response of the Chinese Government thereto?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) to (e) Government have noted that the official spokesperson of the Chinese Ministry of Foreign Affairs, reacting to the news report of June 30, 2006 of Hindustan Times, has stated that the Chinese side has constructed a small scale hydro power station on Langquinzangbu (Sutlej River) at Zhada County in Tibet Autonomous Region to satisfy the daily electricity needs of local population. They held that the Chinese Government has always adhered to the basic principle of fair and reasonable development and utilization of transboundary Rivers and during this process of development and utilization, Chinese Government fully considers the impact on lower reaches. Assessment regarding effect of this barrage on the water situation in India is possible on the basis of information/data in this regard.

National Pharmaceutical Policy

*2. SHRI IQBAL AHMED SARADGI: SHRI S.K. KHARVENTHAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government has recently announced the draft National Pharmaceutical Policy;
 - (b) if so, the salient features thereof;
- (c) whether the Ministry of Chemicals and Fertilizers has received the comments of various Ministries/ Departments and pharmaceutical companies on the said policy;
 - (d) if so, the details thereof;
- (e) the extent to which the new policy is likely to be beneficial for the common man and reduce the prices of essential drugs; and
 - (f) the time by which it is likely to be launched?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF STEEL (SHRI RAM VILAS

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PASWAN): (a) to (f) The Government has not announced the draft National Pharmaceutical Policy. However, a Draft Cabinet Note on National Pharmaceutical Policy, 2006 has been circulated to various Departments/Ministries for seeking their comments and the replies are still awaited. Some of the salient features include Strengthening of Drug Regulatory System. (by Health Department), Strengthening of patent office infrastructure (by Department of Industrial Policy and Promotion), Focus on Research and Development-Process Development, Drug Discovery, Drug Development and Clinical Trials, Human Resource Development in Pharmaceutical Sciences through more institutes like National Institute of Pharmaceutical Education and Research (NIPER), Rationalisation of Excise duty on Pharmaceuticals, Streamlining System of Bulk Procurement of Drugs by Government (like the system of Tamil Nadu, Delhi Government), Promotion of Generic Drugs. (in purchase by Government hospitals), Strengthening of Pharma CPSEs, Schemes for providing accessibility of drugs to the poor especially BPL families, schemes of interest subsidy for implementation of Schedule M (of Drugs and Cosmetics Rules, 1945) for Good Manufacturing Practices, Scheme for Settlement of old dues under Drugs (Prices Control) Order, 1979, Restructuring of National Pharmaceutical Pricing Authority (NPPA), pricing to be applied to the specific drugs as listed under National List of Essential Medicine, 2003.

After receipt of comments of various departments, the draft policy would be placed before the Cabinet for approval. No specific time frame can be mentioned about the finalisation of the policy. There are several other features in the proposed policy aimed at benefiting the common man. The proposed draft policy also includes special schemes for Below Poverty Line people.

[Translation]

Cut in PDS Quota

*3. SHRI KAILASH NATH SINGH YADAV: SHRI CHANDRA MANI TRIPATHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the price of foodgrains distributed under the Public Distribution System (PDS) are proposed to be increased;
- (b) if so, whether the quantity of foodgrains being distributed under PDS is also proposed to be reduced;

- (c) if so, the reasons therefor:
- (d) whether several State Governments have requested the Union Government to maintain the quota as before; and
 - (e) if so, the reaction of the Government thereto?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) to (c) Keeping in view the reduced availability of foodgrains, especially wheat, in the Central Pool and to ensure that the subsidy remains targeted towards poor households as well as to check diversion, the Government took decisions to rationalize the allocation of foodgrains under the Targeted Public Distribution System (TPDS) and to raise the Central Issue Prices (CIPs) of foodgrains for Above the Poverty Line (APL) households.

(d) and (e) The Government, considering the representations from State Governments and others, has decided to postpone the implementation of these decisions.

[English]

Rehabilitation Package for Farmers

*4. DR. BABU RAO MEDIYAM: DR. K.S. MANOJ:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Minister recently visited Vidarbha region alongwith the Prime Minister to explore the causes behind the cases of suicide by farmers;
- (b) if so, whether the Government has announced a special rehabilitation package for the families of farmers;
- (c) if so, the details thereof indicating the benefits likely to accrue to the families of such farmers;
- (d) whether the Government proposes to announce a similar package for some other suicide prone States also;
 - (e) if so, the details thereof, State-wise; and

(f) the time by which it is likely to be announced?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) to (c) The Prime Minister alongwith Agriculture Minister visited the Vidarbha region of Maharashtra on 30th June and 1st July, 2006 to see at first hand the distress of farmers in the region. A special package for mitigating the stress of farmers for the six districts of Vidarbha region, namely, Wardha, Yevatmal, Amravati, Akola, Buldana and Washim, was announced by the Prime Minister during the visit.

The package aims at establishing a sustainable and viable farming and livelihood support system through debt relief to farmers, improved supply of institutional credit, crop centric approach to agriculture, assured irrigation facilities, watershed management, better extension and farming support services, improved marketing facilities and subsidiary income opportunities through horticulture, livestock, dairying, fisheries, etc. The package will be implemented over a period of three years. The salient features of the package are:

- To alleviate the sufferings of debt stressed families of farmers, an ex-gratia assistance from Prime Minister's National Relief Fund (PMNRF)
 Rs. 50 lakhs would be placed at the disposal of the District Collectors of the six Districts in the Vidarbha region.
- Debt relief to farmers; Around Rs. 1296 crore of overdue loan amount as on 30th June, 2006 in the six districts of Vidarbha will be restructured/rescheduled.
- Interest waiver: The overdue interest on agricultural loans for the six districts, amounting to around Rs. 712 crore as on 30th June, 2006 will be waived.
- Credit Flow: An additional credit flow of Rs. 1275 crore for 2006-07 will be ensured in these six districts through the banking sector.
- Assured Irrigation Facilities: In these six districts 1.59 lakh ha. will be brought under assured irrigation facilities at a cost of Rs. 2177 crore over a period of three years through completion of all major, medium, minor irrigation projects.

- Seed Replacement: A massive seed replacement programme will be launched with 50% subsidy in these six districts.
- Watershed Development covering following components:
- Construction of 500 check dams per district every year in the six districts over the next three years.
- Treatment of 15000 ha. per district for which grant support of Rs. 60 lakh per watershed of 1000 hectare area each, entailing an outlay of Rs. 54 crore will be provided.
- Rain water harvesting structures covering 1000 farmers in each district for accelerated growth of irrigation potential to benefit SC/ST beneficiaries including small and marginal farmers.
 - Horticulture Development: The remaining one district in the Vidarbha region, i.e. Buldana will also be covered under the National Horticulture Mission during the current year.
 - Micro Irrigation: The implementation of the scheme of micro irrigation will be intensified to cover 17800 ha. under drip and sprinkler irrigation involving an investment of Rs. 26 crore per year.
 - Extension services: Effective and efficient extension service mechanism will be put in place in the six districts for empowering the farmers.
 - Subsidiary Income: The component relating to livestock and fisheries will involve:
- Induction of 1000 High Yielding Milch Animals per district with 50% subsidy (balance bank credit).
- Induction of 500 female calves per district for providing 50% of rearing cost.
- Supply of fodder blocks for feeding, inducted animals with 25% subsidy.
- Establishment of four-fodder block making units with 50% subsidy (balance bank credit).
- Provision of adequate health care to all animals.
- Taking up massive Al programme and estrus synchronization of 70% breedable animals.

- Establishment of 10 milk chilling plants.
- Taking of fisheries in 100 hectares per district providing 40% of capital and input cost, rest to be sourced through bank credit.
- The package for livestock/fisheries/fodder bank will involve support of Rs. 135 crore.
- Implementation Mechanism: The implementation would be through district level committee, Panchayati Raj Institutions. Appropriate Institutional Structures and Special Purpose Cooperatives/Community based organizations will be created at local level for delivery of the package and optimum utilization of resources in a time bound manner. For coordination and supervision, there would be State level Committee including representatives of the Government of India and the State Government. In addition, the Prime Minister's Office will monitor implementation of the package.
- (d) to (f) The Government is working out the rehabilitation package for the identified Districts in the States of Andhra Pradesh, Karnataka and Kerala, on the lines of the package that has been announced for the Vidarbha region of Maharashtra.

Restructuring of I&B Ministry

- *5: SHRI HANNAN MOLLAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Government is considering any proposal to restructure, merge or wind up any division or department under the Ministry; and
 - (b) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) and (b) The Expenditure Reforms Commission (ERC) has, inter alia, recommended winding up of Films Division, Photo Division, Song & Drama Division, Directorate of Field Publicity, Directorate of Publication Division, handing over of Film & Television Institute of India, Satyajit Ray Film and Television Institute. Directorate of Film Festivals

to Film Industry; and Children's Film Society of India, to Non-Governmental Organisations; disinvesting National Film Development Corporation and Broadcast Engineering Consultants India Limited and reducing/rationalising the role of other units.

Since the Ministry has not accepted the ERC recommendations, the matter was placed before the Committee of Secretaries which in its meeting held on 28th April, 2004, *inter alia* recommended that:

"The Ministry of Information and Broadcasting shall implement the ERC recommendations and Secretary, Ministry of information and Broadcasting shall quickly propose a road map for the implementation of the recommendations. The Field Publicity and Song & Drama Division shall be closed down and the photo Division, Publications Divisions and Films Division shall be downsized substantially. The disinvestment of National Films Development Corporation and Broadcast Engineering Consultants of India Limited may be deferred."

The matter is proposed to be placed again before the Committee of Secretaries.

Fall in Price of Arecanut

- *6. SHRI P.C. THOMAS: Will the Minister of AGRICULTURE be pleased to state:
- (a) the details of the price of arecanut during the last three years and thereafter;
- (b) whether the Union Government has received any request from the State Governments to protect the interests of arecanut growers in the context of fall in prices of arecanut;
 - (c) if so, the details thereof, State-wise; and
- (d) the steps taken by the Government to help the affected farmers?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) As per the Directorate of Arecanut & Spices Development, Calicut, annual/monthly average prices of arecanut during the last three years and thereafter at select markets are as under:

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(Rs./Quintal)

Year	Kozhikode (Dry arecanut)	Mangalore (New Supari)	
2003-04	4732	6172	
2004-05	4509	5751	
2005-06	5470	5843	
April 2006	6975	8359	
May 2006	6100	7572	
June 2006	5933	7162	

Written Answers

(b) to (d) Arecanut is covered under Market Intervention Scheme (MIS) which is implemented based on a specific request of the concerned State Government if they undertake to bear 50% of the loss in its implementation. However, no proposal from any State Government for implementing MIS for procurement of arecanut has been received during the current year.

Degraded Forest Land

- *7. SHRI NAVEEN JINDAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the total area of the degraded forest land in the country at present;
- (b) the States which have the maximum degraded forest land;
 - (c) the steps being taken to develop such land;
- (d) the financial assistance given to the States for this purpose during the last three years;
- (e) whether it is proposed to involve private agencies to restore the degraded forest land; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) Separate assessment of degraded forest land in the country as a classification has not been undertaken by the Ministry of Environment and Forests. However, as per the latest State of Forest Report, 2003 (SFR, 2003) published by the Forest Survey of India, the 'Open Forest' and 'Scrub Forest' of the country constitutes an area of 287,769 Sq. Km. and 40,269 Sq. Km. respectively, totaling upto 328,038 Sq. Km., which may be categorized as degraded forest.

- (b) The State-wise 'Open Forest' and 'Scrub Forest' which together constitute degraded forest, as per SFR, 2003, are provided in the table given in the Statement. First three States having the maximum Open plus Scrub Forests are Madhva Pradesh (36.964 Sq. Km.), Andhra Pradesh (29,788 Sq. Km.) and Orissa (25,542 Sq. Km.).
- (c) and (d) The Ministry of Environment and Forests is implementing National Afforestation Programme (NAP) scheme for regeneration of degraded forests and adjoining areas. The scheme is being implemented through a twotier decentralized set-up of Forest Development Agency (FDA) at the Forest Division level and Joint Forest Management Committees (JFMCs) at the village level. As on 31.3.2006, 715 FDA projects have been operationalised to treat an area of 9,240 Sq. Km. through 23,750 JFMCs. A sum of Rs. 689.56 crores has been released to the FDAs in different States during the last three years (2003-04 to 2005-06). In addition, various State Governments are also implementing schemes for improvement of degraded forests utilising State funds and externally-aided projects.
- (e) and (f) A Multi-Stakeholder Partnership framework for forestation of degraded lands has been envisaged to involve land owning agency, the local village community and the sponsor who may be a company, firm, user group, trust, society or organization in public or private sector, providing for benefit sharing among partners.

Statement

Open Forest and Scrub in States/UTs in India as per 'State of Forest Report-2003'

State/UT	Geographical Area	• .		Open Forest Scrub	
1	2	3	4	5	
Andhra Pradesh	275,069	20,040	9,748	29,788	
Arunachal Pradesh	83,743	14,508	116	14,624	

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1	2	3	4	5
Assam	78,438	14,784	219	15,003
Bihar	94,163	2,531	150	2,681
Chhattisgarh	135,191	17,018	88	17,106
Delhi	1,483	118	1	119
Goa	3,702	901	0	901
Gujarat	196,022	8,601	1,743	10,344
Haryana	44,212	997	68	1,065
Himachal Pradesh	55,673	5,377	389	5,766
Jammu and Kashmir	222,236	10,770	2,947	13,717
Jharkhand	79,714	11,035	807	11,842
Karnataka	191,791	13,988	3,141	17,129
Kerala	38,863	5,949	72	6,021
Madhya Pradesh	308,245	34,586	2,378	36,964
Maharashtra	307,713	18,478	4,715	22,653
Manipur	22,327	10,681	.74	10,755
Meghalaya	22,429	10,348	169	10,517
Mizoram	21,081	10,942	274	11,216
Nagaland	16,579	7,902	231	8,133
Orissa	155,707	20,196	5 <u>,</u> 346	25,542
Punjab	50,362	837	22	859
Rajasthan	342,239	11,330	4,564	15,894
Sikkim	7,096	900	360	1,260
Tamil Ņadu	130,058	10,636	2,040	12,676
Tripura	10,486	3,047	1	3,048
Uttar Pradesh	240,928	8,122	749	8,871
Uttaranchal	53,483	6,043	320	6,363
West Bengal	88,752	6,298	75	6,373
Andaman and Nicobar Islands	8,249	680	1	681
Chandigarh	114	6	1	7

1	2	3	4	5
Dadra and Nagar Haveli	491	80	0	80
Daman and Diu	112	6	0	6
Lakshadweep	32	11	0	11
Pondicherry	480	23	0	23
Total	3,287,263	287,769	40,269	328,038

[Translation]

Rise in Prices

*8. SHRI BRAJESH PATHAK: SHRI G.M. SIDDESWARA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the prices of essential commodities including wheat, rice, pulses, sugar, edible oil, milk, vegetables etc. have continued to spiral despite the efforts of the Government to contain prices;
- (b) if so, the details and reasons therefor indicating the comparative retail and wholesale prices of these commodities in June, 2005 and June, 2006;
- (c) whether the Government proposes to import and also ban export of the essential commodities;
- (d) if so, the details thereof indicating the revenue loss likely to be incurred as a result of this ban;
- (e) whether steps have been taken/proposed to be taken to check black marketing, hoarding and speculation in these commodities; and
- (f) if so, the details thereof alongwith the action taken against hoarders and speculators including the Multi National Companies?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) Prices of certain essential commodities such as wheat, sugar and pulses had registered an upward trend during the past few months. However, as a result of the action taken by

the Government to check rise in prices, prices have stabilized.

- (b) Does not arise.
- (c) and (d) As regards wheat, Government has decided to import 35 lakh tonnes of wheat at zero customs duty. Further, imports of wheat have been allowed freely upto 31.12.06 and import duty has been reduced to 5%. Import duty on white sugar has been reduced to zero upto 30.9.06 and exports of sugar have been disallowed till the end of the financial year. With respect to pulses, imports have been allowed at zero duty upto 31.03.07 and exports have been disallowed upto 31.3.07. Revenue implications on account of allowing duty free imports of pulses is estimated at about Rs. 230 crores in the remaining part of the year.
- (e) and (f) Under the 'Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Act, 1980', detention orders made by the State Governments are 75, 111 and 55 during the years 2004, 2005 and 2006 (upto 19.7.06) respectively. Other steps taken include advice to State Governments to initiate steps to ensure availability of essential commodities, at reasonable prices.

Steps taken by the Forward Markets Commission, regulator of commodity futures trading, to curb unhealthy speculation in respect of wheat are (i) increase in margin in wheat to a minimum of 10% on 23.6.06; (ii) an additional margin of 10% on longs was also imposed with effect from 28.6.06; (iii) reduction by 50% of the existing limits on open positions with effect from 27.6.06; reduction in the aggregate limits on all the ongoing contracts from 80,000 tonnes to 40,000 tonnes for a member and from 20,000 tonnes to 10,000 for clients, reduction in the limits for near month contracts for wheat by 50% of the existing limits to 8,000 tonnes for a

member and 2,000 tonnes for clients; (iv) increase in the cooling off period to 30 minutes from the existing 15 minutes per day.

[English]

Revival Plan for Fertilizer Industry

- *9. SHRI NIKHIL KUMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) whether the Government has recently announced a revival plan for fertilizer industry and new pricing mechanism for phosphatic potassic fertilizers; and
 - (b) if so, the details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF STEEL (SHRI RAM VILAS PASWAN): (a) and (b) Government is taking suitable measures to explore the possibilities of revival of sick/closed fertilizer Public sector undertakings. With regard to new pricing mechanism for phosphatic and potassic fertilizers it is stated that the policy for the Subsidy/Concession of Decontrolled P&K fertilizers announced for the years 2003-04 to 2005-06 has been extended for a further period of one year i.e. up to 31.3.2007 with the slight modification in method of adopting the price of phosphoric acid for working out concession rate for phosphatic fertilizers. Earlier the price of phosphoric acid was determined based on the price of phosphoric acid negotiated by the Phosphoric Acid Consumer Group (PACG) annually. However, for the year 2006-07 the price of phosphoric acid will be derived based on the formula recommended by Expert Group constituted to examine the pricing issues of phosphatic fertilizers. This phosphoric acid formula is based upon independent transparent parameters like international prices of DAP, Ammonia and freight.

Productivity of Sugarcane

*10. SHRI BADIGA RAMAKRISHNA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether to increase the productivity of sugarcane, the Government has initiated a scheme called Sustainable Development of Sugarcane based Cropping System in the country;
- (b) if so, the number of field demonstrations made in various States, particularly in Andhra Pradesh under this scheme during the last three years, year-wise;
- (c) the number of farmers and extension workers trained under this scheme during the last three years, State-wise and year-wise; and
- (d) the total increase in the production of sugarcane, State-wise and year-wise during the last three years?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) Yes, Sir. To increase the production and productivity of sugarcane, a Centrally Sponsored Scheme of Sustainable Development of Sugarcane Based Cropping System (SUBACS) under Macro Management of Agriculture is under implementation in different States including Andhra Pradesh. The scheme provides for assistance for field demonstrations, training of farmers and extension workers, farm implements/machinery, heat treatment plants, production of planting material and drip irrigation.

- (b) and (c) Details regarding field demonstrations conducted and number of farmers and extension workers trained under the scheme in major sugarcane growing States during last three years, are given is enclosed Statement-I.
- (d) Details regarding sugarcane production in major sugarcane growing States during last three years are given in the enclosed Statement-II.

Statement I Year-wise number of field demonstrations conducted and number of trainees trained in

major States under SUBACS scheme

2004-05 SLNo State 2003-04 2005-06 Demons. Trainee Demons Trainee Demons. Trainee 5 7 1 2 3 4 6 8 736 3500 1598 1855 1. Andhra Pradesh 400 420 11520 27870 100 10120 2. Bihar

1	2	3	4	5	6	7	8
3.	Karnataka			400	_	1106	
4.	Chhattisgarh	120	1680	25	1080	468	6060
5.	Uttaranchal	25	710	29	660	60	1060
6.	Uttar Pradesh	880	8000	1200	7200	1320	16480
7.	Tamil Nadu	80	2010		500	387	
8.	Tripura	20	1060				
9.	Gujarat		_	165	3360	142	2050
10.	Haryana	350	5000	700	5060	600	5060
11.	Manipur	100	5060	131	3670	340	10120
12.	Madhya Pradesh	_	870	_	800		2140
13.	Maharashtra	738	2230	540	3850	991	8400

-Not implemented.

Statement II

Year Wise Area, Production and Yield of Sugarcane in Major States

A: Area (000' Hectares)
P: Production (000' tonnes)
Y: Yield Kgs/ha

State		2003-04	2004-05	2005-06
1		2	3	4
Andhra Pradesh	A	209.0	210.0	230.0
	Р	15070.0	15739.0	17480.0
	Y	72105	7 494 7	76000
Bihar	A	103.6	104.2	102.0
	P	4285.9	4111.7	4346.0
	Y	41369	35459	42608
Gujarat	A	176.4 ·	196.7	197.0
	Р	12669.1	14570.0	14580.0
	Y	71820	74072	74010

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		2	3	4
Haryana	Α	160.0	130.0	127.0
	Р	9280.0	8060.0	8180.0
	Y	5800	6200	64409
Karnataka	Α	243.3	178.0	208.0
	Р	16015.4	14276.0	16203.0
	Υ	65825	80202	77899
ladhya Pradesh	Α	43.3	52.5	56.0
	Р	1873.7	2148.0	2425.0
	Y	43272	40914	43304
Maharashtra	A	443.0	324.0	545.0
	Р	25668.0	20475.0	36197.0
	Y	579413	631944	66417
Punjab	Α	123.0	86.0	84.0
	Р	6620.0	5170.0	4860.0
	Υ	53821	60126	578 57
Uttaranchal	Α	128.0	107.0	101.0
	Р	7651.0	6441.0	6134.0
	Y	59773	60196	60733
amil Nadu	A	192 1	232.0	344.0
	Р	17656.0	23396.0	38035.0
	Y	91904	100844	110567
Jttar Pradesh	A	2030.1	1954.7	2156.0
	Р	112754.0	118715.6	125473
	Υ	55543	607334	58197
All India	Α	3938.4	3661.5	4245.0
	Р	233861.8	237088.4	278387.0
	Y	59379	64751	65580

Workers Under ESI Scheme

*11. SHRI K.C. PALANISAMY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of workers in the country covered under the Employees' State Insurance (ESI) Scheme, State-wise:
- (b) whether the Government has recently revised the provisions in relation to the ceiling of the employees under ESI scheme;
- (c) if so, the details thereof and the additional number of workers/employees likely to be benefited under the scheme: and
- (d) the steps taken by the Government to provide proper medical care to the employees under the scheme?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRA SEKHAR RAO): (a) A total of 75.70 lakh workers have been covered under the Employees' State Insurance (ESI) Scheme as on 31.03.2005. The State-wise details are given in the enclosed Statement.

- (b) and (c) The ESI Corporation, in its 136th meeting held on 15th June, 2006, has approved a proposal for enhancing the wage ceiling for coverage of the employees under the ESI Act from Rs. 7500/- to Rs. 10,000/- per month. The Government has since issued the intention notification on 20th July, 2006. About 5 lakh additional employees and 15 lakh additional family members (total 20 lakh) are likely to be benefited on account of enhancement of the wage ceiling.
- (d) To provide medical care to the employees covered under the ESI Scheme, ESI Corporation has set up a network of hospitals and dispensaries throughout the country. The ESI Corporation has, at present, 143 hospitals and 1427 dispensaries in the country. Besides, medical care is also provided through panel doctors i.e. Insurance Medical Practitioners. The super speciality services are provided through tie-up arrangements with reputed Government and private hospitals for which a revolving fund mechanism has been evolved. The ESI Corporation has also decided to set up four super speciality hospitals in the four zones of the country.

Statement

No. of Employees Covered Under ESI Scheme as on 31.3.2005

	as UI 31.3.2	
SI.No.	State/Region/Area	No. of Employees
1.	Andhra Pradesh	575100
2.	Assam and Meghalaya	31750
3.	Bihar	34350
4.	Chandigarh Admn.	31950
5.	Chhattisgarh	32950
6.	Delhi	553900
7.	Goa	81800
8.	Gujarat	454500
9.	Haryana	431450
10.	Himachal Pradesh	39650
11.	Jammu & Kashmir	17850
12.	Jharkhand	.72700
13.	Karnataka	706900
14.	Kerala	325700
15.	Madhya Pradesh	162200
16.	Maharashtra	1119950
17.	Orissa	117000
18.	Pondicherry	55450
19.	Punjab	354500
20.	Rajasthan	275200
21.	Tamil Nadu	1020550
22.	Uttar Pradesh	453000
23.	Uttaranchal	22900
24.	West Bengal	598900
	All India	75,70,200

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Recommendations of National Commission on Farmers

- *12. SHRI ASADUDDIN OWAISI: Will the Minister of AGRICULTURE be pleased to state:
- (a) the names of crops at present covered under Minimum Support Price (MSP):
- (b) whether National Commission on Farmers have suggested that the MSP should be extended to cover all the crops to provide income security to small farmers;
 - (c) if so, the details thereof;
- (d) whether the Government has examined the recommendations made by the Commission; and
 - (e) if so, the reaction of the Government thereto?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) At present, the following 25 major crops are covered under the Minimum Support Price Scheme:

- 1. Paddy
- 2. Jowar
- 3. Bajra
- 4. Maize
- 5. Ragi
- 6. Arhar (Tur)
- 7. Moong
- 8. Urad
- 9. Cotton
- 10. Groundnut in shell
- 11. Sunflower seed
- 12. Soyabean
- 13. Sesamum
- 14. Niger seed
- 15. Wheat
- 16. Barely
- 17. Gram

- 18. Masoor (Lentil)
- 19. Rapeseed/mustard
- 20. Safflower
- 21. Toria
- 22. Copra
- 23. Jute
- 24. Sugarcane
- 25. Tobacco (VFC)
- (b) and (c) The National Commission on Farmers has, in its Fourth Report, recommended, inter-alia, that the scope of the Minimum Support Price (MSP) programme should be expanded to cover all crops of importance to food and income security for small farmers. It has further recommended that the advice to farmers on crop diversification should be linked to the assurance of MSP.
- (d) and (e) The recommendations of the Commission are under consideration of the Government.

Environmental Clearance in SEZs

- *13. SHRI RAM KRIPAL YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the criteria laid down for environmental clearance of industries set up in Special Economic Zones (SEZs) in the country;
- (b) whether some SEZs are not following the prescribed guidelines for giving clearance before establishment of such industries:
- (c) if so, the details thereof alongwith the complaints received in this regard; and
 - (d) the follow-up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) Industries to be located in the Special Economic Zones (SEZs) would attract environmental clearance if they fall under Schedule-I of the Environment Impact Assessment Notification, 1994 as amended from time to time.

- (b) and (c) As informed by Ministry of Commerce and Industry (SEZ section), no such information has been received with regard to SEZs.
 - (d) Does not arise.

Written Answers

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Consumer Price Index

- *14. SHRI GURUDAS DASGUPTA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether the major central trade unions have complained that the current Consumer Price Index (CPI) does not reflect the real increase in retail prices of essential commodities and have demanded to readjust the CPI to the price rise of essential commodities;
 - (b) if so, the details thereof; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRA SEKHAR RAO): (a) to (c) In his letter dated 30.5.2006 addressed to Labour Bureau, Shri Uday Patwardhan, General Secretary, Bharatiya Mazdoor Sangh observed that the new All India Consumer Price Index (AICPI) remaining stagnant during January to March, 2006, despite increase in prices of wheat, rice, sugar, gur, cereals etc., possibly due to improper price collection, has eroded dearness allowance payable to employees, which should be rectified.

A reply has been sent to Shri Patwardhan by Labour Bureau on 14.7.2006 stating that as against January, 2006, during February, 2006 price indices decreased in 30 centres, while they remained stationary in 31 centres and recorded increase in 17 centres. Similarly, during March, 2006 while price indices decreased in 32 centres. On the other hand, during April, 2006, while price indices decreased in 5 centres, they remained stationary in 15 centres and increased in 58 centres. As a result, while rounding up, the AICPI with base 2001 = 100 remained at 119 during January, February and March, 2006 but increased to 120 during April, 2006.

New Environment Policy

*15. SHRI UDAY SINGH: SHRI JASHUBHAI DHANABHAI BARAD:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the draft of the new National Environment Policy has been cleared by the Government;

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- (b) if so, the details thereof;
- (c) whether the views of the eminent environmentalists have been considered in the policy;
 - (d) if so, the details thereof;
- (e) the time by which it is likely to be implemented; and
- (f) the extent to which the new environment policy would be helpful in tackling various environmental issues?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) Yes Sir. The National Environment Policy (NEP), 2006 was approved by the Union Cabinet on 18.5.2006 and it is available on the website (htt://www.envfor.nic.in) of the Ministry of Environment and Forests.

- (b) The NEP, 2006 is a response to our national commitment to a clean environment, mandated in the Constitution. It recognizes that maintaining a healthy environment is not the State's responsibility alone, but also that of every citizen. The NEP is also intended to help realize sustainable development by mainstreaming environmental concerns in all development activities. It briefly describes key environmental challenges currently and prospectively facing the country, the objectives of the Policy, normative principles underlying policy action, strategic themes for intervention, broad indication of the legislative and institutional development needed to accomplish the strategic themes, and mechanisms for implementation and review.
- (c) and (d) Yes Sir. A great deal of published research literature was reviewed for preparation of the NEP. Extensive consultations with experts in different disciplines Central Ministries, Members of Parliament, State Governments, Industry Associations, Academic and Research Institutions, Civil society, NGOs and the Public was also held. The Policy was finalized after considering all the views and suggestions received on the draft NEP document.
- (e) The Policy outlines a significant number of new and continuing initiatives for enhancing environmental

conservation, which require coordinated action by diverse actors, and preparation of Action Plans on identified themes by the concerned agencies at all levels of Government—Central, State/UT and Local. The concerned Ministries/Departments in the Central Government are required to prepare Action Plans and encourage the State Governments/UT Administrations to undertake similar action.

(f) The Policy is intended to be mainstream environmental concerns in all development activities. It is intended to be a guide to action: in regulatory reforms; programmes and projects for environmental conservation; and review and enactment of legislation, by agencies of Central, State and Local Governments.

Soft Interest Rates for Farmers

*16. SHRI BALASAHEB VIKHE PATIL: SHRI RAVI PRAKASH VERMA:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government proposes to waive interest on past loans for small farmers;
 - (b) if so, the details thereof;
- (c) whether the Government also proposes to lend at soft interest rates to the farmers for Kharif 2006-07 and negotiate with National Bank for Agriculture and Rural Development and State Governments in this regard;
 - (d) if so, the details thereof; and
- (e) the time by which the proposal is likely to be implemented and the extent to which the farmers would be benefited therefrom?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) and (b) The Government of India has decided to launch a special rehabilitation package to mitigate the distress of farmers in 31 districts of 4 States (Andhra Pradesh, Maharashtra, Karnataka and Kerala) where the incidence of farmers' suicide has been very high. The package will be implemented over a period of three years and includes both immediate and medium term measures. The Prime Minister has already announced the special package in

respect of Vidarbha region of Maharashtra on 1st July, 2006. The package is applicable in six districts of Maharashtra viz. Amravati, Wardha, Yavatmal, Akola, Washim and Buldhana. The package, inter-alia, provides for waiving off the entire interest on overdue loans as on 01.07.2006 in the above mentioned six districts. The burden of waiver of overdue interest will be shared equally by the State and Central Governments.

(c) to (e) In the Budget speech for 2006-07, the Union Finance Minister had announced the Government's decision to ensure provision of crop loans to farmers at the rate of interest at 7% p.a. with an upper limit of Rs. 3 lakh on principal amount. This policy comes into force with effect from Kharif 2006-07. All Public Sector Banks. State Cooperative Banks and RRBs have been advised by the Reserve Bank of India and NABARD to implement the budget announcement of providing short term agricultural credit to farmers with an upper limit of Rs. 3.00 lakh on the principal amount at the rate of interest of 7% p.a. NABARD would provide refinance to SCBs and RRBs @ 2.5% p.a. and 4.5% p.a. respectively during the year 2006-07 with interest subvention from Government of India. The concessional refinance will be available only to those Banks who agree to ensure short term agricultural credit with an upper limit of Rs. 3.00 lakh on the principal amount at 7% p.a. to farmers.

Rural Indebtedness

- *17. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether 'Rural Indebtedness' has been recognized as a national problem;
- (b) if so, whether any national strategy has been evolved to resolve this problem and to effectively curb this trend; and
 - (c) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) to (c) The Government is concerned about dependence of farmers on informal sources of credit including private money lenders for meeting their credit requirements. Government is of the view that the full potential of agriculture as a profitable activity must be realized at the earliest to benefit the farmers. Among the factors that will help in realizing

this full potential is access to institutional credit. In order to improve the flow of institutional credit and mitigate the distressing situation of farmers due to the problem of indebtness, the Government of India on 18.6.2004 announced a special farm credit package. The package envisages that credit to agriculture sector will double in next three years. Following are the highlights of this announcement:-

- Credit flow to agriculture sector to increase @ 30% per year.
- The branches of Commercial Banks and Regional Rural Banks to be energized to enhance the flow of agricultural credit.
- Under special agricultural credit plan, at least 100 new farmers should be financed at each rural and semi urban branches during the current year, resulting in enrolling about 50 lakh new borrowers.
- Financing at least 2 to 3 new investment projects in Plantation & Horticulture, Fisheries, Organic farming etc.
- Finance at least 10 Agro Clinics in each district during the current year.
- Public sector banks to lend more to small and marginal farmers and progress in this behalf will be monitored.
- · Provide credit to tenant farmers and oral lessess.
- · Debt restructuring as opposed to debt write off.
- · Debt relief measures for.
 - ° Farmers in distress
 - " Farmers in arrears
 - ° OTS for small and marginal farmers
 - Loans to farmers for Redemption of past debts from non-institutional lenders.
- Refinements in Kisan Credit Card (KCC) Scheme and revisiting of Scales of Finance and realign the same to meet the realistic needs of the farmers especially capital-intensive agricultural operations.
- Special package to promote technological upgradation in agriculture, agro-processing and agri-biotech.

 Facilitate formation and financing of self-help groups of tenant farmers and oral lessees to provide credit to this category of farmers.

[Translation]

Import of Wheat

*18. SHRI SWADESH CHAKRABORTTY: SHRI HANSRAJ G. AHIR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the targets and actual production, procurement, stock and import of wheat recorded during the current year;
- (b) whether the Government has failed to achieve the targets fixed for procurement and imports;
 - (c) if so, the details and the reasons therefor;
- (d) whether the Government proposes to purchase wheat from open market for Public Distribution System and import more wheat during the current year;
- (e) if so, the details regarding the quantum, landing price and schedule of such imports and purchases;
- (f) whether the Government relaxed quality specifications to encourage private companies for imports;
- (g) if so, the number of bids received alongwith the name of the exporting companies and the countries;
- (h) whether bids from various countries have been examined; and
- (i) if so, the details thereof and the action taken thereon?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) The production of wheat in crop year 2005-06 is 69.48 million tones (as per the 4th Advance Estimate) against a target of 75.53 million tonnes. The procurement of wheat in Rabi Marketing Season (RMS) 2006-07 is 92.2 lakh tonnes. The stocks of wheat in the Central Pool as on 1st July, 2006 is 82.07 lakh tonnes. The import of wheat in 2006-07, so far has been, 0.92 lakh tonnes.

- (b) and (c) As the procurement by Government agencies under MSP operations is open-ended, no target is fixed. However, based on estimates given by Food Secretaries of wheat procuring States the procurement of wheat by the FCI and State Government agencies in RMS 2006-07 was estimated to be 162 lakh tonnes. The low level of procurement of wheat was on account of high ruling open market prices, lower than the targeted production of wheat, negative market sentiments, low market arrivals and more active participation by private traders.
- 0.92 MTs of imported wheat has already arrived and the shipment schedule for the remaining 34.08 lakh MTs, as intimated by the STC, New Delhi, is between July, 2006 to January, 2007.

- (d) There is no proposal at present to purchase wheat from the open market. Imports of wheat will take place to the extent required to maintain the prescribed buffer norms and meet the commitments under the TPDS and other Welfare Schemes.
- (e) The details of import of wheat contracted are given in the enclosed Statement.
- (f) To ensure wider participation of prospective bidders, the Government has relaxed quality specifications for import.
- (g) to (i) Yes, Sir. Bids received from suppliers of various countries were examined and offers found valid and competitive have been accepted for supply of wheat.

Statement Details regarding the quantum, landed cost and schedule of imports

	Tender-I	Tender-II	Tender-II
Quantum	5 lakh tonnes	8 lakh tonnes	22 lakh tonnes
Average Landed Cost (C&F Cost)	Rs. 7981.19 PMT	Rs. 8804.01 PMT	Rs. 9101.24 PMT
No. of Bids received	8	8	8
Exporting Companies	AWB Geneva	(i) AWB Geneva	(i) M/s ADM, USA
		(ii) Agrico Trading Co.	(ii) M/s Cargill International
			(iii) M/s Concedia Agri Trading Pvt. Ltd.
			(iv) M/s Glencore Grains
			(v) M/s Toepfor International
Shipment Schedule	Between July, 2006 1	to January 2007	

(English)

Competition from Private Channels

*19. SHRI BALASHOWRY VALLABHANENI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Prasar Bharati, the public broadcaster has made efforts to withstand competition from the private TV Channels;
 - (b) if so, the details thereof; and
 - (c) the further steps proposed in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) to (c) Prasar Bharati has informed that Doordarshan, as a public service broadcaster, unlike private TV channels. is not motivated solely by commercial considerations. Nevertheless, as per viewer-ship survey of various TV channels in TV house-holds conducted by Indian Readership Survey, 2006 (Round I) Doordarshan has more viewership than private channels.

In order to obtain quality software for its channels, the Self-Finance Commissioning scheme and Indian Classics programming have been introduced by Prasar Bharati.

Multi channel TV coverage has been provided in the entire country (except Andaman & Nicobar Islands) through Doordarhsn's Ku-band (free to air DTH) service. It is possible to receive DTH signals anywhere in the country with the help of small sized dish receive units.

Further improvement is a constant and continuous exercise and Prasar Bharati continues to meet competition through appropriate initiatives.

Amendment in Labour Laws

SHRI KISHANBHAI V. PATEL: *20. SHRI M. RAJAMOHAN REDDY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to amend labour laws concerning women:
 - (b) if so, the details thereof;
- (c) whether National Commission for Women and Ministry of Women and Child Development has also recommended some changes in such laws;
 - (d) if so, the details thereof; and
- (e) the time by which the Government proposes to finalise the issue?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRA SEKHAR RAO): (a) to (e) The National Commission for Women had made

recommendations regarding amendments in labour laws and various other laws relating to women with a view to providing legal equality for women. In response to this, Department of Women and Child Development had set up a Task Force in the year 2000 to look into these recommendations. The views of the Task Force for the amendment of various labour laws is as follows:

1. The Workmen's Compensation Act, 1923:

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- (a) The title of the Act should be made gender neutral, namely the Workers' Compensation Act.
- (b) Provide for medical examination by a female practitioner free of charge, at the discretion of women worker.

2. The Child Labour (Prohibition and Regulation) Act, 1986:

- (a) To provide for 50% of the members on the Child Labour Technical Advisory Committee as women.
- (b) Include the education of child labour in section 13.
- (c) No child below the age of 11 years should be employed at all in any establishment/occupation/ process, even where children upto 14 years are permitted to work under regulated conditions.
- (d) Providing a minimum penalty of Rs. 2000 under the Act.
- (e) The fines collected be used for education of Child Labour.

3. Bonded Labour System (Abolition) Act, 1976:

- (a) To provide for more representation of women in the Vigilance Committees under the Act.
- (b) Provide for seeking cooperation and participation of women's agencies to channelize sufficient credit to the freed-bonded women labour.
- (c) Vigilance Committees to collect gender and age disaggregated data on bonded labour.
- (d) Enhancement of the fines under the Act.
- (e) Provide for forfeiture of moveable/immovable property of the convicted person for realization

- of other fine imposed, cancellation or suspension of license, permit etc.
- (f) Utilization of fines realized for the rehabilitation of freed bonded labour.

4. Contract Labour (Regulation and Prohibition) Act, 1970:

- (a) To provide for a representative of DWCD on the Central Board to take care of the women's interest.
- (b) To provide for half the members of the Central Advisory Board and State Advisory Board as women.
- (c) To provide for separate rest room facility and toilets for women.

Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.

- (a) The title of the Act should be made gender neutral, namely the Inter-State Migrant Workers Act.
- (b) Provide for grant of maternity leave to female Inter-State Migrant Workers and crèches for their children.

6. Equal Remuneration Act, 1976:

- (a) To provide for appointment of 50% women officers to decide claims/complaints.
- (b) Enhancement of penalty for non-maintenance of records.

7. The Payment of Wages Act, 1936:

- (a) An employed person shall not make a nomination in favour of a person other than a member of his family. The definition of family should also be incorporated in Section 2 of the Act.
- (b) Make suitable revision of the wage levels to which the Act applies.
- (c) The fines prescribed should be revised in the light of the current income-levels in the country.

8. The Plantations Labour Act, 1951:

- (a) No child below the age of 11 years shall be allowed to work in plantation falling under the Act.
- (b) Provision of crèche facilities.
- (c) More women Inspectors may be appointed, onethird Welfare Officers should be women, education facilities for children below the age of 14 years etc.

9. Minimum Wages Act, 1948:

(a) To provide for 10% of the Inspectors to be appointed under the Act as women. Doctors/ Teachers/Panchayat Members should be made Inspectors under the Act.

10. Factories Act, 1948:

- (a) Restrictions on working of women and young persons in cleaning, lubricating and adjusting machinery in motion. Prohibition of employment of women in dangerous operations.
- (b) Separate Lunch rooms and rest rooms for women.
- (c) Creche facility in the factories.
- (d) Permitting women to work in night shift in the factories etc.

11. Employees State Insurance Act, 1948:

(a) That the ESIC Act may be amended to provide for the benefits under this Act to employees in all such establishments which are covered by the Maternity Benefit Act, 1961.

12. Maternity Benefit Act, 1961:

(a) To provide various maternity benefits available to Central Government employees, such as Maternity leave (fully paid) of 135 days to female workers and Paternity leave for 15 days to male workers under the Maternity Benefit Act, 1961 also

Based on the report of the Task Force, Government is considering amending few labour laws. The details are as follows:

- 1. The Workmen's Compensation Act, 1923: Ministry has agreed to change the title of the Act to the Worker's Compensation Act to make it gender neutral.
- 2. The Child Labour (Prohibition and Regulation) Act, 1986: Ministry has agreed to amend the Act to provide for 33% seats in the Child Labour Advisory Committee for women and inclusion of education of child labour in Section 13 of the Child Labour (Prohibition and Regulation) Act, 1986.
- 3. Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979: Ministry has agreed to change the title of the Act to Inter-State Migrant Worker's Act to make it gender neutral.
- 4. Factories Act, 1948: Regarding the proposal for permitting women to work in night shifts in the factories, it has already been approved by the Cabinet and the Bill has been introduced in the Parliament.

As State Governments are the appropriate authorities for implementing the labour legislation, amendment in the Acts would require consultation with the State Governments, as well as with other stakeholders, Ministry has initiated action in this regard.

In case of recommendations with respect to other labour laws, Ministry has issued administrative orders, wherever necessary to the State Governments, to provide for greater representation of women in various Committees and Boards, and for appointing more women as Investigating Officers and Inspectors under various Acts.

Export/Mining Rights of Iron Ore

- 1. SHRI CHANDRAKANT KHAIRE: Will the Minister of STEEL be pleased to state:
- (a) whether many international steel companies have approached the Government with proposals for Greenfield projects across India;
- (b) if so, whether the Government has formulated any policy to grant mining/export rights of iron ore to the foreign companies; and

(c) if so, the details thereof?

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THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) M/s. Mittal Steel Company N.V. Netherlands and M/s. Pohang Steel Company (POSCO) of South Korea have singed Memoranda of Understanding with State Governments of Jharkhand and Orissa respectively showing interest to set up Greenfield steel projects.

(b) and (c) Under Section 5 (1) of Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act), only an Indian national or any company registered in India as in Sub-Section (1) of Section 3 of the Companies Act, 1956 can be granted a mineral concession.

Project Proposals Under NCLP

- 2. SHRI G. KARUNAKARA REDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether the Government of Karnataka has submitted any project proposals for Child Labour Education and Rehabilitation, under the National Child Labour Project;
 - (b) if so, the details thereof;
- (c) the number of child labour to be covered and the amount of central aid sought during the last three years and the current year and the aid granted against the demand: and
- (d) the reasons for delay in clearance of the proposals. and grant-in-aid this year?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) and (b) The State Government of Karnataka has been submitting proposals for child labour education and rehabilitation under the National Child Labour Project (NCLP) Scheme. Karnataka had 5 districts namely Bijapur, Raichur, Dharwad, Bangalore Rural, Bangalore Urban under the NCLP Scheme in the 9th Plan. 12 more districts namely, Chitradurga, Gulbarga, Bellar, Kolar, Mandya, Belgaum, Koppal, Tumkur, Davanagere, Haveri, Mysore, Bagalkot have been included in the NCLP Scheme during the 10th Plan.

to Questions

(c) Funds are sanctioned to those districts, which are selected for the implementation of NCLP Scheme. Based on the proposals received from the State Government, funds have been sanctioned under the scheme to five new districts, viz. Bellary, Bagalkot. Gulbarga, Koppal and Kolar in addition to the five old districts. 16,800 children are being covered under the NCLP Scheme in these districts. Year-wise break up of funds sanctioned under NCLP scheme to Kamataka State is as follows:

Year	Amount
2003-04	2,87,80,259
2004-05	3,31,01,388
2005-06	2,73,43,400
2006-07 (upto 20.07.06)	. 32,34,600

(d) Release of grants of the new districts under the NCLP Scheme is based on the proposals received from the districts with the approval of State Government for setting up of special schools for rehabilitation of child labour. Release of grants to the existing NCLPs is subject to the timely submission of necessary documents such as Quarterly Progress Reports, Audited Accounts and Utilization certificates etc. There has been no delay in the clearance of the complete proposals of the identified districts of National Child Labour Project received from the Karnataka State.

Growth of Vegetables in Polluted Water

- 3. SHRI AVINASH RAI KHANNA: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether vegetable growing on polluted water is affecting the health of common man; and
- (b) if so, the details thereof and the remedial steps taken by the Government to check this menace?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) No such information is available with the Government.

(b) Government has constituted an Interministerial Committee under the Chairmanship of Additional

Secretary, Ministry of Agriculture to look into the matters relating to (i) avoidance of untreated sewage water for irrigation purposes, avoidance of over use of pesticides in cultivation and elimination of hazardous chemicals in the post-harvest treatment of agricultural commodities and (ii) Heavy metal contamination of vegetables in Delhi. Besides, ICAR, CSIR and SAUs, many public sector organizations like Central Pollution Control Board, Jal Nigam are also working and addressing the above issues. The second phase of Ganga Action Plan has also been sanctioned for treating the polluted water.

Setting up of Brahmaputra River Valley Authority

- 4. SHRI M.K. SUBBA: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the Government proposes to constitute an autonomous Brahmaputra River Valley Authority on the lines of Tennessee Valley Authority; and
- (b) if so, the steps initiated by the Government in this direction so far?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) and (b) A proposal for constitution of North East Water Resources Authority has been formulated for establishment of an autonomous self contained entity.

/Translation/

Purchase of Mustard Seeds

- 5. SHRI RAGHUVEER SINGH KOSHAL: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether the mustard seeds has been purchased by the Government on Minimum Support Price (MSP) in Rajasthan;
- (b) if so, the details thereof during the last three years and current season;
- (c) whether the payment of mustard seeds purchased on MSP has been made very late to the farmers in the State:
- (d) if so, the details of minimum and maximum gap between the date of purchase and payment;

(e) whether the Government proposed to prepare a plan to make payment of the crop purchased on support price to the farmers within a week time; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) Yes, Sir.

(b) The details of procurement are as under:

Year	Quantity in lakh MT
2006	13.45
2005	14.03
2004	0.18
2003	Nil

(c) to (f) Government of India has arranged Rs. 4000 crores from commercial banks through Government guarantee and Letters of Comfort to NAFED for purchase of Mustard seed and payment to farmers during Rabi 2006. NAFED has already released an amount of Rs. 3797.13 crores out of which Rs. 2450 crores has been released for payment to farmers in Rajasthan. Generally, payments are made to the farmers within a weeks time from the purchase of stock. However, because of huge procurement operations, it has taken on an average about three weeks time in making payment to farmers.

(English)

Welfare of Mine Workers

- 6. SHRI ANANTA NAYAK: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether the workers engaged in various mines and mining industry in the country particularly in Orissa are deprived of the basic amenities; and
- (b) if so, the steps taken/proposed to be taken to ensure proper housing, health care potable drinking water supply and other basic amenities to those workers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA

SEKHAR SAHU): (a) and (b) The Ministry of Labour and Employment has been implementing welfare schemes for the mine workers and their family members through out the country including Orissa in the sphere of Health, Education, Housing, Recreation and Water Supply under the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund, Limestone & Dolomite Mines Labour Welfare Fund and Mica Mines Labour Welfare Fund. Mine workers whose monthly wages do not exceed Rs. 10,000/-per month are eligible to avail benefits under these schemes. In Joda, Orissa there is a 50 bed hospital to cater to the basic health care of eligible mine workers and their families. In addition certain Static cum Mobile Dispensaries are also being run by the Labour Welfare Organization in Orissa for mine workers. For specialized treatment like, heart, kidney, cancer diseases, patients are referred to recognized speciality hospitals and the cost of treatment is reimbursed upto certain limit. The total number of beneficiaries and expenditure incurred during last three years under Health, Education & Housing for mine workers under above Welfare Funds are as follows:

(Expenditure figures are Rs. in lakh)

	 	2003-04	2004-05	2005-06
Health	Expenditure	190.03	212.30	217.58
	Beneficiaries	N.A.	168730	157818
Education	Expenditure	95.71	98.07	102.63
	Beneficiaries	N.A.	8629	8748
Housing	Expenditure	56.08	35.10	41.12
	Beneficiaries	N.A.	237	N.A.

N.A.=Not available.

Setting up of Sub-Regional P.F. Commissioners Offices

- 7. SHRI A.V. BELLARMIN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state;
- (a) whether there is any proposal to set up a Sub-Regional Provident Fund Commissioner's Office in Kanyakuman District;
 - (b) if so, the details thereof;

(c) whether there is any proposal to upgrade the existing Inspectorate of Provident Fund at Nagercoil to a Sub R.P.F. Office; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) to (d) Yes, Sir. The proposal for opening of Sub-Regional Office at Nagercoil (Tamil Nadu) covering Districts of Nagercoil & Kanyakumari is under consideration of EPF Organisation and shall be placed before the Executive Committee, Central Board of Trustees, Employees' Provident Fund in its ensuing meeting.

Funds for Development of Schemes

8. SHRI DHANUSKODI R. ATHITHAN: Will the Minister of AGRICULTURE be pleased to state the details of funds allocated and released by the Union Government under Centrally sponsored schemes for the development of horticulture, agriculture, animal husbandry and dairying during the last three years and current financial year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): The requisite information is given in the enclosed statement.

Statement I. Agriculture Including Horticulture A: Macro Management of Agriculture Scheme

SI.No.	State	Allocation 2003-04	Released 2003-04	Allocation 2004-05	Released 2004-05	Allocation 2005-06	Released 2005-06	Allocation 2006-07	Released 2006-07
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	3400.00	3800.00	3600.00	4702.31	3300.00	7707.69	4210.00	1203.50
2.	Arunachal Pradesh	400.00	317.28	500.00	1214.15	1420.00	1420.00	2200.00	880.00
3.	Assam	700.00	350.00	800.00	1661.93	1720.00	860.00	2000.00	800.00
4.	Bihar	1800.00	900.00	1800.00	1786.51	1700.00	850.00	2170.00	1085.00
5.	Jharkhand	1200.00	1200.00	1400.00	2458.75	1300.00	906.00	1660.00	830.00
6.	Goa	200.00	131.04	200.00	280.53	200.00	332.59	260.00	237.50
7.	Gujarat	2300.00	1150.00	2300.00	5305.61	2200.00	4850.00	2810.00	454.00
8.	Haryana	1600.00	1662.00	1600.00	1813.68	1600.00	1460.00	2040.00	1350.00
9.	Himachal Pradesh	1600.00	1585.15	1600.00	1600.00	1600.00	1700:00	2040.00	1350.00
10.	Jammu & Kashmir	1600.00	1680.00	1600.00	2285.38	3000.00	2250.00	4000.00	2000.00
11.	Karnataka	5500.00	5580.00	5700.00	11872.44	4700.00	4702.58	5990.00	2995.00
12.	Kerala	2900.00	2348.00	2900.00	4583.19	2400.00	5950.00	3060.00	0.00
13.	Madhya Pradesh	4400.00	4400.00	4500.00	7224.76	3900.00	2550.00	4980.00	2490.00
14.	Chhattisgarh	1400.00	1600.00	1800.00	5359.23	1800.00	2775.00	2300.00	692.00

 	2	3	4	5	6	7	8	9	10
5.	Maharashtra	8000.00	8400.00	8200.00	17225.59	6850.00	10328.01	8730.00	4365.00
16.	Manipur	600.00	300.00	700.00	1146.16	1600.00	1785.40	2200.00	880.00
7.	Mizoram	800.00	820.00	700.00	1821.64	1800.00	1950.00	2500.00	1000.00
8.	Meghalaya	600.00	427.25	900.00	1223.18	1600.00	800.00	1800.00	720.00
9.	Nagaland	800.00	880.00	900.00	1768.00	1800.00	1800.00	2500.00	10000.00
20.	Orissa	2300.00	1967.31	2300.00	4036.54	2000.00	2300.00	2550.00	1275.00
1.	Punjab	1500.00	0.00	1500.00	996.54	1100.00	0.00	0.00	0.00
2.	Rajasthan	6700.00	6571.19	6800.00	11955.30	5800.00	6255.00	7390.00	4368.00
3.	Sikkim	500.00	500.00	600.00	861.80	1422.00	1422.00	1900.00	760.00
24.	Tamil Nadu	4200.00	4275.00	4300.00	5137.01	3600.00	3670.00	4590.00	3037.50
25.	Tripura	800.00	715.34	800.00	1699.91	1700.00	1861.56	2000.00	800.00
26.	Uttar Pradesh	6800.00	7375.00	7000.00	8888.67	5800.00	7423.23	7400.00	3700.00
27.	Uttaranchal	1400.00	1600.00	1600.00	2361.06	1700.00	1787.87	2170.00	1436.00
28 .	West Bengal	2400.00	1920.00	2400.00	3152.65	2500.00	2500.00	3190.00	1595.00
	Total	66400.00	62454.56	69000.00	114422.52	70112.00	82196.93	88640.00	41303.50

B: Technology Mission on Cotton (TMC-MM-II)

SI.No.	State	Allocation 2003-04	Released 2003-04	Allocation 2004-05	Released 2004-05	Allocation 2005-06	Released 2005-06	Allocation 2006-07	Released 2006-07
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	385.00	238.33	623.62	571.16	440.00	570.52	1320.00	660.00
2.	Gujarat	425.00	419.28	750.00	773.04	750.00	812.42	1200.00	600.00
3.	Haryana	225.00	159.61	225.00	112.50	280.00	270.43	300.00	150.00
4 .	Karnataka	385.00	386.44	486.03	478.58	500.00	500.00	560.00	280.00
5 .	Madhya Pradesh	325.00	213.67	607.59	483.28	400.00	302.35	450.00	226.00
6 .	Maharashtra	645.00	779.03	784.79	771.44	786.00	763.00	1000.00	500.00
7.	Orissa	145.00	93.80	80.00	40.00	78.00	78.97	125.00	62.50
8.	Punjab	5.00	0.00	1.00	0.00	1.00	0.00	10.00	0.00

1	2	3	4	5	6	7	8	9	10
9.	Rajasthan	275.00	265.61	719.21	231.25	500.00	392.87	580.00	290.00
10.	Tamil Nadu	225.00	288.98	339.41	342.94	350.00	338.45	245.00	122.50
11.	Tripura	15.00	12.88	25.00	22.00	50.00	15.00	200.00	10.00
12.	Uttar Pradesh	130.00	92.92	80.00	40.00	65.00	35.00	80.00	40.00
13.	West Bengal	45.00	25.58	50.00	38.59	75.00	92.77	80.00	0.00
14.	Misc.					200.00		250.00	0.00
	Total	3230.00	2976.13	4771.65	3904.78	4475.00	4171.78	6400.00	2941.00

C: Schemes Releating to Pulses, Oil Seeds, Maize & Oilpalm

	National Pulses Development Project (NPDP)				Oilseed Production Programme (OPP)		Accelerated Maize Development Programme (AMDP)		Palm prinent e (OPDP)
SI. N o.	State	Allocation 2003-04	Released 2003-04	Allocation 2004-05	Released 2004-05	Allocation 2005-06	Released 2005-06	Allocation 2006-07	Released 2006-07
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	69.00	69.00	1218.00	1218.00	5.00	5.00	350.00	72.00
2.	Arunachal Pradesh	15.00	15.00	21.00	21.00	15.95	15.95	0.00	0.00
3.	Assam	50.00	50.00	104.00	104.00	4.44	4.44	2.00	2.00
4.	Bihar	9.00	9.00	27.00	28.00	0.00	0.00	0.00	0.00
5.	Jharkhand	9.00	9.00	9.00	9.00	0.00	0.00	0.00	0.00
6.	Goa	1.00	1.00	3.00	3.00	0.00	0.00	10.00	8.00
7.	Gujarat	42.00	42.00	732.00	732.00	2.00	2.00	50.0	50.00
8.	Haryana	61.00	61.00	178.00	178.00	0.00	0.00	0.00	0.00
9.	Himachal Pradesh	4.00	4.00	10.00	10.00	47.27	47.27	0.00	0.00
10.	Jammu & Kashmir	4.00	4.00	12.00	12.00	5.00	5.00	0.00	0.00
11.	Kamataka	117.00	117.00	522.00	522.00	4.00	4.00	80.00	120.00
12.	Kerala	3.00	3.00	9.00	9.00	0.00	0.00	6.00	5.00
13.	Madhya Pradesh	336.00	336.00	1060.00	1060.00	20.62	20.62	0.00	0.00
14.	Chhattisgarh	42.00	42.00	46.00	46.00	10.07	10.07	0.00	0.00

1	2	3	4	5	6	7 .	8	9	10
15.	Maharashtra	212.00	212.00	642.00	642.00	15.13	15.13	0.00	0.00
16.	Manipur	20.00	20.00	72.00	72.00	22.30	22.30	0.00	0.00
17.	Mizoram	25.00	25.00	79.00	79.00	29.89	29.89	0.00	0.00
18.	Meghalaya	15.00	15.00	24.00	24.00	4.30	4.30	0.00	0.00
19.	Nagaland	35.00	35.00	90.0-0	90.00	4.30	4.30	0.00	0.00
20.	Orissa	33.00	33.00	205.00	205.00	0.00	0.00	6.00	5.00
21.	Punjab	9.00	9.00	30.00	30.00	0.00	0.00	0.00	0.00
22.	Rajasthan	269.00	269.00	869.00	869.00	50.31	50.31	0.00	0.00
23.	Sikkim	10.00	10.00	50.00	50.00	3.00	3.00	0.00	0.00
24.	Tamil Nadu	69.00	69.00	347.00	347.00	15.75	15.75	90.00	120.00
25.	Tripura	30.00	30.00	60.00	60.00	15.82	15.82	8.00	8.00
26.	Uttar Pradesh	172.00	172.00	298.00	297.50	51.20	51.20	0.00	0.00
27.	Uttaranchal	13.00	13.00	18.00	18.00	10.65	10.65	0.00	0.00
28.	West Bengal	21.00	21.00	131.00	130.50	0.00	0.00	0.00	0.00

^{*}Integrated Scheme of Oilseeds, Pulses, Oil Palm & Maize (ISOPOM) became operational with effect from 1st April, 2004 after merging four erstwhile Centrally Sponsored Schemes of National Pulses Development Project (NPDP), Oilseeds Production Programme (OPP).

D: Integrated scheme of Oilseeds Pulses, Oilpalm and Maize (ISOPOM)

SI.No.	Name of the State	Allocation 2004-05	Released 2004-05	Allocation 2005-06	Released 2005-06	Allocation 2008-07	Released 2006-07
l	2	3	4	5	6	7	8
١.	Andhra Pradesh	3543.00	3559.97	2650.00	4816.50	2750.00	1375.00
2.	Assam	8.00	4.00	15.00	3.00	30.00	0.00
	Bihar	290.00	145.00	490.00	245.00	490.00	0.00
	Goa	20.00	10,00	33.00	16.50	33.00	0.00
	Gujarat	1883.00	1883.00	1850.00	1850.00	1950.00	0.00
	Haryana	559.00	497.00	350.00	434.00	375.00	187.50
'.	Himachal Pradesh	40.00	40.00	67.00	75.50	75.00	37.50
3.	Jammu & Kashmir	170.00	85.00	285.00	142.50	302.00	0.00

1	2	3	4	5	6	7	8
9.	Kamataka	2155.00	2155.00	1800.00	1800.00	1900.00	950.00
0.	Kerala	10.00	5.00	15.00	7.50	15.00	0.00
1.	Madhya Pradesh	2925.00	2925.00	2400.00	2400.00	2500.00	1250.00
2.	Chhattisgarh	62 5.00	625.00	400.00	400.00	425.00	212.50
3.	Maharashtra	1040.00	1040.00	1750.00	2739.00	1850.00	0.00
4.	Mizoram	107.00	107.00	90.00	9.00	180.00	90.00
5 .	Orissa	455.00	455.00	500.00	500.00	525.00	262.50
5 .	Punjab	105.00	52.50	175.00	87.50	175.00	0.00
7.	Rajasthan	2000.00	2000.00	2350.00	2840.00	2450.00	1225.00
3 .	Tamil Nadu	990.00	990.00	1245.00	1245.00	1345.00	431.00
9.	Tripura	10.00	5.00	20.00	7.00	40.00	0.0
٥.	Uttar Pradesh	785.00	785.00	1065.00	1065.00	1115.00	557.50
t.	West Bengal	260.00	260.00	450.00	450.00	475.00	273.50
	Total	17980.00	17628.47	18000.00	21214.00	19000.00	6816.00

^{*} Integrated Scheme of Oilseeds, Pulses, Oil Palm & Maize (ISOPOM) became operational with effect from 1st April, 2004 after merging four erstwhile Centrally Sponsored Schemes of Oilseeds Production Programme (OPP), National Pulses Development Project (NPDP), Oilpalm Development Programme (OPDP) and Accelerated Maize Development Programme (AMDP).

E: Technology Mission for Integrated Development of Horticulture in North-Eastern States including Sikkim, Uttaranchal, Himachal Pradesh & Jammu & Kashmir (MM-II)

SI.No.	State	Allocation 2003-04	Released 2003-04	Allocation 2004-05	Released 2004-05	Allocation 2005-06	Released 2005-06	Allocation 2006-07	Released 2006-07
1	2	3	4	5	6	7	8	9	10
1.	Arunachal Pradesh	1220.00	1220.00	1645.55	1645.55	1300.00	1300.00	1400.00	210.00
2.	Assam	1400.00	1400.00	1425.00	871.00	1300.00	1300.00	1400.00	210.00
3.	Manipur	638.00	638.00	1286.25	1286.25	1500.00	1500.00	1700.00	255.00
4.	Mizoram	1089.00	1089.00	1801.10	1801.10	1800.00	1800.00	2000.00	1000.00
5.	Meghalaya	937.00	937.00	1395.99	1395.99	1700.00	1700.00	2000.00	300.00
6.	Nagaland	1256.00	1256.00	1467.30	1875.00	1700.00	1700.00	2000.00	300.00

1	2	3	4	5	6	7	8	9	10
7.	Sikkim	1000.00	1000.00	1150.00	1150.00	1800.00	1800.00	1800.00	270.00
8.	Tripura	900.00	900.00	1111.30	1111.30	1500.00	1500.00	1400.00	560.00
9.	Uttaranchal	564.72	564.72	1300.00	975.00	1100.00	1100.00	4000.00	2000.00
10.	Himachal Pradesh	650.00	650.00	1300.00	1300.00	1100.00	1100.00	4000.00	2000.00
11.	Jammu & Kashmir	650.00	650.00	1233.00	1233.00	1550.00	1550.00	3500.00	225.00

F. National Horticulture Mission

(Rs. in lakhs)

SI.No.	Name of the State	Released 2005-06	Allocation 2006-07	Released 2006-07
1.	Andhra Pradesh	4420.96	8000.00	1500.00
2.	Bihar	3100.00	11500.00	0.00
3.	Chhattisgarh	2367.83	11192.08	0.00
4.	Gujarat	3239.28	12400.90	700.00
5.	Goa	315.20	335.30	200.00
6.	Haryana	1050.00	3850.00	400.00
7.	Jharkhand	3030.00	0.00	0.00
8.	Karnataka	4455.17	0.00	1000.00
9.	Kerala	3533.98	18767.85	0.00
10.	Madhya Pradesh	2839.77	7427.10	0.00
11.	Maharashtra	8260.28	22730.11	1200.00
12.	Orissa	3611.91	8490.96	1200.00
13.	Punjab	2868.82	0.00	800.00
14.	Rajasthan	2259.57	7164.17	1500.00
15.	Tamil Nadu	3891.67	18205.89	2500.00
16.	Uttar Pradesh	5340.25	12398.11	0.00
17.	West Bengal	4035.31	9377.00	1400.00
18.	Delhi	0.00	0.00	300.00
	Total	58620.00	151839.47	12700.00

Note: New Scheme-launched in 2005-06.

G. Support to State Extension Programme for Extension Reforms

(Rs. in lakhs)

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SI.No.	Name of the State	Released 2005-06	Allocation 2006-07	Released 2006-07
1.	Andhra Pradesh	223.00	Tentative	
2.	Arunachal Pradesh	73.00		
3.	Assam	160.00		
4.	Bihar	176.00	allocation is	43.00
5 .	Jharkhand	163.00		
6.	Gujarat	116.00		60.00
7.	Goa	27.00		
8.	Haryana	123.00	@ 3.00 lakh	
9.	Himachal Pradesh	122.00		
10.	Jammu & Kashmir	104.00		
11.	Kamataka	180.00		
12.	Keraia	80.00		
13.	Madhya Pradesh	297.00	per block	
14.	Chhattisgarh	125.00		
15.	Maharashtra	231.00		
16.	Manipur	59.00	which comes	
17.	Mizoram	49.50		33.60
18.	Meghalaya	14.00		
19.	Nagaland	61.00		
20.	Orissa	255.00	roughly to Rs.	
21.	Punjab	159.00		
22.	Rajasthan	231.00		
23.	Sikkim	39.00		
24.	Tamil Nadu	128.00	7500.00	80.00
25.	Tripura	22.00		
26.	Uttar Pradesh	547.00		
27.	Uttaranchal	149.00		41.00
28.	West Bengal	92.00	lakhs.	64.00
		4005.50	7500.00	321.60

Note: New Scheme-launched in 2005-06.

H: Micro Imigation

(Rs. in lakhs)

SI.No.	Name of the State	Allocation 2005-06	Released 2005-06	Allocation 2006-07	Released 2006-07
1.	Andhra Pradesh	6129.22	6129.22		
2.	Arunachal Pradesh				
3.	Assam				
4.	Bihar			4964.20	
5.	Jharkhand				
6.	Gujarat	2182.00	2182.00		
7.	Goa			24.27	
8.	Haryana			224.18	
9.	Himachal Pradesh				
10.	Jammu & Kashmir				
11.	Karnataka	3584.11	4584 .11		
12.	Kerala	3200.00	3200.00		
13.	Madhya Pradesh	580.33	580.33	961.62	
14.	Chhattisgarh			2909.75	Not Yet
15.	Maharashtra	4808.06	4808.06	5974.73 .	Released
16.	Manipur				
17.	Mizoram				
18.	Meghalaya				
19.	Nagaland				
20 .	Orissa			708.52	
21.	Punjab	566.13	566.13	602.91	
22 .	Rajasthan	1048.00	1048.00	3947.53	
23.	Sikkim				
24.	Tamil Nadu	4290.96	4290.96		
25.	Tripura				
26 .	Uttar Pradesh	1241.74	1241.74		
27.	Uttaranchal				
28.	West Bengal			391.34	

Note: New Scheme-launched in 2005-06.

II. Department of Animal Husbandry & Dairying

A: Funds Released under Centrally Sponsored Schemes during the year 2003-04

		·										(M8. I	n Lakhs
Si.No.	State/Title of the Scheme	National Project for cate & Bulfalo Breeding	Assistance to States for Feed & Fodder Dev.	Assistance to state Pouttry/ Duck Farms	Conservation to Threstended Livestock Broods (new)	-	Assistance to states for Control of Animal Diseases	Livestock Census	National Project for Pinderpest Eradication	Professional Efficiency Development	Foot & Mouth Disease Control Prog.	Integrated Dairy Development Project	Modernisation of Staughter Houses
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	718.18	0.00	0.00	0.00	7.71	184.00	410.00	10.00	3.60	98.00	150.00	0.00
2.	Arunachal Pradesh	0.00	0.00	74.50	0.00	3.97	45.00	13.50	15.00	2.40	0.00	14.20	0.00
3.	Assam	0.00	0.00	0.00	0.00	0.00	247.24	50.00	25.00	2.00	0.00	0.00	0.00
4.	Bihar	0.00	0.00	0.00	0.00	16.07	253.19	118.00	0.00	1.20	0.00	100.00	0.00
5 .	Jharkhand	0.00	0.00	0.00	0.00	3.15	141.58	65.00	15.00	0.80	0.00	99.91	0.00
6.	Goa	58.71	0.00	0.00	0.00	5.40	8.00	6.00	10.00	2.00	0.00	0.00	0.00
7,	Gujarat	40.00	0.00	22.38	0.00	29.29	246.72	200.00	25.00	4.00	88.00	0.00	0.00
8.	Haryana	0.00	0.00	0.00	0.00	13.64	211.25	65.00	20.00	9.00	116.00	0.00	0.00
9.	Himachal Pradesh	100.00	2.00	27.40	0.00	17.85	67.16	32.00	20.00	3.20	0.00	50.75	0.00
10.	Jammu & Kashmir	0.00	0.00	85.00	0.00	25.68	74.55	50.00	20.00	0.80	0.00	0.00	0.00
11.	Kamataka	465.00	25.00	0.00	0.00	30.98	74.00	170.00	25.00	4.00	0.00	0.00	0.00
12.	Kerala	220.00	0.00	0.00	0.00	29.00	80.00	205.00	20.00	7.50	41.00	0.00	0.00
13.	Madhya Pradesh	360.00	0.00	48.93	0.00	20.34	6.00	150.00	25.00	2.00	0.00	0.00	0.00
14.	Chhattisgarh	98.00	0.00	0.00	0.00	0.00	46.33	46.00	10.00	0.80	0.00	0.00	150.00
15.	Maharashtra	860.00	8.44	0.00	0.00	25.00	91.20	285.00	25.00	28.84	122.00	0.00	0.00
16.	Manipur	0.00	0.00	0.00	0.00	4.81	64.65	14.00	15.00	2.40	0.00	0.00	0.00
17.	Mizoram	40.00	39.53	57.00	50.00	17.47	101.05	17.47	15.00	18.60	0.00	0.00	0.00
18.	Meghalaya	65.64	0.00	0.00	0.00	6.72	42.10	14.00	25.00	2.00	0.00	50.00	0.00
19.	Nagaland	182.00	27.53	42.50	0.00	2.47	176.24	10.00	15.00	17.00	0.00	0.00	0.00
20.	Orissa	0.00	· 0.00	15.00	0.00	22.42	210.25	105.00	20.00	3.20	0.00	0.00	0.00
21.	Punjab	0.00	0.00	0.00	0.00	11.25	32.00	85.00	15.00	2.00	126.00	0.00	0.00
22.	Rajasthan	0.00	40.00	0.00	0.00	34.93	87.57	140.00	25.00	15.00	0.00	0.00	0.00
23.	Sikkim	0.00	0.00	42.50	0.00	3.47	32.09	7.00	20.00	2.00	0.00	324.80	0.00

1	2	3	4	5	6	7	8	9	10	11	12	13	14
24.	Tamil Nad u	0.00	0.00	0.00	0.00	21.50	63.60	130.00	10.00	2.00	14.00	0.00	47.49
25 .	Tripura	95.00	57.46	82.50	0.00	5.97	154.23	31.00	20.00	3.60	0.00	0.00	0.00
26 .	Uttar Pradesh	0.00	0.00	0.00	0.00	33.16	414.15	400.00	20.00	6.08	282.00	325.09	0.00
27 .	Uttaranchal	275.00	0.00	0.00	0.00	0.00	11.06	40.00	10.00	0.80	0.00	483.00	0.00
28 .	West Bengal	0.00	0.00	0.00	0.00	23.00	105.40	191.00	45.00	12.00	0.00	0.00	0.00
	Total	3577.53	199.96	497.71	50.00	415.25	3270.61	3049.97	520.00	158.82	887.00	1597.75	197.49

Note:-No Statewise allocation of funds is made under the above schemes.

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B: Funds Released under Centrally Sponsored Schemes during the year 2004-05

SLMo.	State	National Project for cate & Bulliato Breeding	Assistance to States for Feed & Fodder Dev.	Assistance to state Postay/ Duck Fastes	Conservation to Threatended Livestock Breeds (new)	Integrated Sample Survey	Lievestock Cereus	Assistance to states for Control of Animal Diseases	National Project for Finderpast Eradication	Professional Elliciancy Development	Foot & Mouth Disease Control Proj.	Integrated Dairy Development Project	Strengthening Infrastructure for Clean Milh Production	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1.	Andhra Pradesh	858.36	0.00	47.92	0.00	29.61	425.00	216.12	40.80	5.00	150.00	0.00	39.37	155.00
2.	Arunachal Pradesh	151.30	99.00	132.50	119.38	4.75	4.00	50.40	25.00	1.50	0.00	0.00	0.00	220.50
3.	Assam	129.50	68.35	0.00	0.00	2.12	162.00	0.00	20.00	1.50	0.00	296.04	8.02	0.00
4.	Bihar	0.00	0.00	0.00	0.00	35.70	465.00	0.00	0.00	1.00	0.00	0.00	100.53	0.00
5.	Jharkhand	0.00	150.00	0.00	0.00	20.99	195.00	6.37	15.00	0.00	0.00	0.00	0.00	0.00
6.	Goa	97.29	0.00	68.00	0.00	5.50	9.50	24.33	10.00	1.25	0.00	0.00	0.00	0.00
7.	Gujarat	279.70	0.00	90.37	0.00	50.43	340.00	439.37	20.00	5.00	150.00	0.00	0.00	0.00
8.	Haryana	454.00	0.00	0.00	0.00	28.62	145.00	327.86	35.00	6.50	200.00	0.00	162.89	0.00
9.	Himachal Pradesh	270.20	5.00	25.00	68.45	26.49	30.00	75.60	15.00	5.00	0.00	160.17	38.42	0.00
10.	Jammu & Kashmir	135.91	0.00	204.00	0.00	19.56	55.00	203.20	32.50	0.00	0.00	180.79	0.00	0.00
11.	Kamataka	394.29	9.50	55.00	0.00	46.97	355.00	451.30	40.00	6.00	0.00	0.00	697.47	0.00
12.	Kerala	801.95	90.00	0.0	48.55	42.04	140.00	0.00	15.00	8.00	58.00	57.63	20.00	61.23
13.	Madhya Pradesh	661.54	0.00	64.0	0.00	44.32	385.00	234.15	35.00	1.50	0.00	0.00	61.67	0.00
14.	Chhattisgarh	100.00	25.00	0.0	0.00	16.54	150.00	174.50	10.00	0.00	0.00	0.00	0.00	0.00
15.	Maharashtra.	0.00	46.53	150.0	0.00	49.45	765.00	665.65	35.00	2.00	180.00	0.00	409.94	579.90

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
16.	Manipur	0.00	0.00	0.00	77.00	2.97	12.00	104.06	10.00	15.50	0.00	0.00	0.00	0.00
17.	Mizoram	71.00	112.50	128.00	44.50	23.43	14.00	168.87	10.00	8.00	0.00	128.82	10.90	0.00
18.	Meghalaya	0.00	0.00	40.00	0.00	6.77	18.12	23.34	10.00	1.50	0.00	150.00	0.0	0.00
19.	Nagaland	159.67	112.50	252.50	61.30	10.00	16.50	315.00	10.00	6.00	0.00	72.59	34.24	25.00
20.	Orissa	485.00	0.00	0.00	0.00	35.75	295.00	330.06	15.00	2.50	0.00	295.01	179.45	0.00
21.	Punjab	111.27	0.00	0.00	0.00	15.95	160.00	156.05	15.00	1.50	200.00	0.00	178.30	0.00
22.	Rajasthan	0.00	26.32	0.00	0.00	57.72	290.00	204.42	20.00	32.50	0.00	118.10	179.86	208.75
23.	Sikkim	0.00	57.65	0.00	58.50	4.75	8.50	0.00	10.00	6.00	0.00	51.73	19.06	0.00
24.	Tamil Nadu	204.82	0.00	99.76	0.00	35.47	660.00	300.42	15.00	1.50	20.00	55.45	227.47	47.19
25 .	Tripura	96.67	50.00	0.00	0.00	20.21	17.00	43.33	10.00	10.00	0.00	0.00	0.00	90.00
26.	Uttar Pradesh	.841.15	337.66	0.00	0.00	75.12	1110 00	263.33	20.00	6.00	524.00	364.82	96.64	26.16
27.	Uttaranchal	84.80	0.00	0.00	0.00	10.77	29.00	124.71	10.00	10.00	0.00	586.02	0.00	0.00
28.	West Bengal	353.10	0.90	80.00	50.00	30.39	645.00	464.97	35.00	9.75	0.00	42.01	0.00	0.00
	Total	6741.52	1190.01	1437.05	527.68	752.39	6900.62	5367.41	537.50	155.00	1482.00	2559.18	2464.23	1413.73

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Note:-No Statewise allocation of funds is made under the above schemes.

C: Funds Released under Centrally Sponsored Schemes during the year 2005-06

Si.No.	State	Hallonal Project for calle & Bullalo Breeding	Assistance to States for Feed & Fodder Dev.	Assistance to stets3 Pouthy/ Duck Farms	Conservation to Threatended Livestock Breeds (new)	Integrated Sample Survey	Livestock Consus	Assistance to states for Control of Animal Diseases	Livestock Insurance	Project for	Professional Efficiency Development	Foot & Mouth Disease Control 'Proj.	Integrated Duity Development Project	Strengthening Infrastructure for Clean Milk Production
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1.	Andhra Pradesh	388.74	19.80	0.00	0.00	19.85	10.00	184.60	0.00	35.00	3.00	130.00	135.00	65.50
2.	Arunachal Pradesh	50.00	0.00	135.60	44.39	3.50	4.00	47.00	100.65	35.00	20.00	0.00	0.00	0.00
3.	Assam	100.00	0.00	0.00	0.00	7.36	9.00	47.00	0.00	20.00	0.00	0.00	0.00	8.52
4.	Bihar	0.00	0.00	160.00	0.00	14.19	1.00	133.00	192.96	0.00	1.21	0.00	100.00	0.00
5.	Jharkhand	0.00	0.00	0.00	0.00	6.02	4.00	44.00	50.00	0.00	0.00	0.00	146.89	0.00
6.	Goa	0.00	0.00	0.00	0.00	4.88	1.00	0.00	15.28	25.00	0.00	0.00	0.00	91.48
7.	Gujarat	703.25	155.57	136.00	0.00	61.23	12.00	150.00	293.00	30.00	5.00	80.00	0.00	251.25

	,2	3	4	5	6	7	8	9	10	11	12	13	14	15
l.	Hanyana	183.50	0.00	40.00	0.00	15.00	3.00	133.00	256.00	30.00	4.00	55.00	153.83	238.53
).	Himachal Pradesh	678.07	100.00	117.56	13.00	15.68	5.00	44.00	82.30	22.00	0.00	0.00	0.00	0.00
).	Jammu & Kashmir	0.00	58.40	47.00	59.81	12.00	5.00	44.00	200.00	23.00	0.00	0.00	0.00	0.00
	Kamataka	907.20	100.00	0.00	0.00	43.77	20.00	110.00	400.00	38.00	7.00	0.00	0.00	53.8
	Kerala	284.88	0.00	191.68	0.00	46.00	12.00	68.00	150.00	10.00	8.00	60.00	329.44	368.0
•	Madhya Pradesh	150.00	0.00	0.00	0.00	24.98	5.00	150.00	275.48	10.00	0.00	0.00	369.21	193.9
	Chhattisgarh	570.00	0.00	148.00	0.00	3.13	7.00	44.00	53.59	10.00	7.50	0.00	0.00	0.0
	Meherashtra	0.00	0.00	0.00	64.50	14.82	5.00	150.00	704.65	35.00	0.00	0.00	500.10	494.5
	Manipur	0.00	0.00	42.50	0.00	2.25	6.00	47.00	58.33	10.00	13.50	0.00	0.00	0.0
	Mizoram	85.49	100.00	240.00	0.00	21.00	3.00	47.00	243.68	20.00	12.00	0.00	74.29	22.
	Meghalaya	120.08	0.00	85.00	0.00	2.35	5.00	47.00	81.02	0.00	3.74	0.00	65.00	0.0
	Nagaland	213.59	120.50	300.00	0.00	16.05	10.00	47.00	345.64	15.00	20.76	0.00	256.21	13.
	Orissa	400.00	0.00	0.00	0.00	12.00	11.00	69.00	229.00	15.00	20.00	0.00	817.68	27 1.
	Punjab	700.00	129.82	40.00	19.70	9.00	2.00	125.00	0.00	15.00	6.50	70.00	0.00	87.
	Rajasthan	490.00	37.02	0.00	0.00	64.11	6.00	150.00	267.04	30.00	17.50	0.00	322.55	197.
i.	Sildaim	123.55	110.00	42.50	0.00	5.52	5.00	46.00	50.86	20.00	0.00	0.00	350.61	47.
١.	Tamil Nadu	1253.00	24.00	0.00	0.00	20.95	15.00	106.00	999.00	30.00	1.25	40.00	0.00	111.
j .	Tripura	50.00	40.25	0.00	0.00	3.08	3.00	22.00	219.82	0.00	0.00	0.00	0.00	0.
ò.	Uttar Pradesh	300.00	37.03	342.06	59.87	57.49	60.00	254.00	1222.46	25.00	7.00	260.00	166.32	341.
7.	Uttaranchal	446.93	90.00	54.70	0.00	13.73	6.00	44.54	103.47	0.00	2.04	0.00	201.12	0.
3.	Wast Bengal	805.23	40.00	120.00	125.65	18.94	5.00	68.00-	491.78	45.00	30.00	0.00	0.00	162
	Total	9003.51	1162.39	2242.60	386.92	538.88	240,00	2421.14	7086.01	548.00	190.00	695.00	3968.25	3020.

Note:-No Statewise allocation of funds is made under the above schemes.

D: Funds-Released under Centrally Sponsored Schemes during the year 2006-07

SLNo.	State .	National Project for Cattle & Buffalo Breeding	Assistance to States for Feed & Fodder Dev.	Threatended	insurance	Assistance to states for Control of Animal Diseases	National Project for Plinderpest Eradication	Professional Efficiency Development	Foot & Mouth Dissesse Control Prog.	Integrated Dairy Development Project	Strengthening Infrastructure for Clean Milk Production
1	. 2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	0.00	0.00	0.00	305.00	150.00	0.00	0.00	0.00	0.00	0.00
2.	Arunachai Pradesh	0.00	0.00	0.00	0.00	50.00	5.00	0.00	0.00	0.00	0.00

	2	3	4	5	6	7	8	9	10	11	12
	Assam	0.00	0.00	0.00	78.00	0.00	5.00	0.00	0.00	0.00	0.00
	Bihar	0.00	0.00	0.00	80.00	0.00	0.00	0.00	0.00	0.00	0.00
	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	Gujarat	0.00	0.00	0.00	221.00	200.00	0.00	0.00	0.00	0.00	0.00
	Haryana	0.00	0.00	0.00	89.00	0.00	5.00	0.00	0.00	0.00	0.00
Ī	Himachal Pradesh	0.00	0.00	0.00	23.00	50.00	0.00	0.00	0.00	0.00	0.00
	Jammu & Kashmir	0.00	0.00	59.41	15.00	0.00	0.00	0.00	0.00	0.00	0.00
	Kamataka	0.00	0.00	0.00	0.00	350.00	10.00	5.00	0.00	0.00	146.13
	Kerala	0.00	0.00	0.00	33.00	150.00	5.00	0.00	0.00	0.00	133.66
• 1	Madhya Pradesh	0.00	0.00	0.00	82.00	0.00	5.00	0.00	0.00	0.00	0.00
	Chhattisgarh	0.00	0.00	0.00	0.00	100.00	0.00	0.00	0.00	0.00	0.00
	Maharashtra	0.00	0.00	0.00	245.00	235.00	10.00	0.00	0.00	0.00	200.50
	Manipur	0.00	0.00	0.00	21.00	0.00	0.00	0.00	0.00	0.00	0.00
	Mizoram	0.00	0.00	0.00	0.00	100.00	5.00	0.00	0.00	0.00	0.00
	Meghalaya	0.00	0.00	0.00	0.00	50.00	5.00	0.00	0.00	0.00	0.00
	Nagaland	0.00	120.00	. 0.00	110.00	150.00	10.00	0.00	0.00	0.00	0.00
•	Orissa	390.20	0.00	0.00	0.00	0.00	5.00	0.00	0.00	104.61	0.00
	Punjab	0.00	0.00	0.00	252.00	0.00	0.00	0.00	0.00	0.00	0.00
	Rajasthan	0.00	0.00	0.00	256.00	0.00	0.00	0.00	0.00	0.00	0.00
	Sildkim	0.00	0.00	0.00	21.00	0.00	0.00	0.00	0.00	0.00	0.00
	Tamil Nadu	0.00	0.00	0.00	113.00	200.00	5.00	0.00	12.00	102.14	0.00
	Tripura	0.00	0.00	0.00	. 20.00	0.00	0.00	0.00	0.00	0.00	0.00
١.	Uttar Pradesh	0.00	0.00	0.00	419.00	0.00	0.00	6.00	0.00	0.00	17.27
7 .	Uttaranchal	0.00	0.00	0.00	17.00	100.00	0.00	0.00	0.00	0.00	0.00
3 .	West Bengal	0.00	0.00	0.00	0.00	250.00	10.00	10.00	0.00	0.00	0.00
	Total	390.20	120.00	59.41	2400.00	2135.00	85.00	21.00	12.00	206.75	497.56

Note:-No Statewise allocation of funds is made under the above schemes.

Construction of Sea Walls

- 9. SHRIMATI P. SATHEEDEVI: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether assistance is provided to States by the Government for construction of sea walls to prevent erosion:
- (b) if so, the assistance provided during the last three years, State-wise;
- (c) whether it is the scientific method to prevent sea erosion by erecting walls; and
- (d) if not, the other effective method to prevent sea erosion?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) Yes, Sir.

(b) Additional Central Assistance of Rs. 10.000 crore was provided to Government of Tamil Nadu during 2003-2004 for prevention of sea erosion in the State. Assistance was also provided to six coastal States/UTs under the scheme "Critical anti erosion works in coastal and other than Ganga basin States". State-wise assistance provided during 2003-04, 2004-05 and 2005-2006 under the scheme is as follows:

(Rs. in crore)

JULY 24, 2006

Sl.No.	States/UT	Releases made during the year			
		2003-04	2004-05	2005-06	
1.	Karnataka	0.50	_	-	
2.	Kerala	0.50	_	_	
3.	Maharashtra	_	1.00	1.30	
4.	Orissa	0.50	_	1.00	
5.	Pondicherry		1.00		
6.	Tamil Nadu	_	1.00	1.32	
	Total	1.50	3.00	3.62	

- (c) Yes, Sir. Erection of sea wall is one of the scientific methods to prevent sea erosion.
 - (d) Does not arise.

Rationed Items at Controlled Price

- 10. SHRI PRABHUNATH SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND DISTRIBUTION be pleased to refer to the reply given to Unstarred Question No. 2686 dated December 12, 2005 regarding rationed items at controlled price and state:
 - (a) whether the information has since been collected:
- (b) if so, the details thereof and action taken thereon; and
- (c) the action taken against Fair Price Shop owners for black marketing subsidized foodgrains and kerosene?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) to (c) The complete information has not yet been received from the concerned Departments/States.

Funds for Protection of Forests

- 11. SHRI MILIND DEORA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Government of Maharashtra is facing difficulty is protecting the forests due to non-availability of sufficient funds;
- (b) if so, the reasons for not providing sufficient funds to them;
- (c) whether the funds granted have reached late in the current year;
 - (d) if so, the reasons therefor; and
 - (e) the action proposed/taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (e) Under the Centrally Sponsored Integrated Forest Protection Scheme, financial assistance is being provided to State Governments for taking up activities related to forest protection. The State Government of Maharashtra has not fully utilized the funds released during the period 2003-04 and 2004-05.

Supply of Bottled/Mineral Water

- 12. SHRI TUKARAM GANGADHAR GADAKH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) the total number of companies engaged in production and supply of bottled/mineral water in the country, State-wise;
- (b) whether the Government has received any complaints regarding illegal sale of bottled/mineral water without ISI certification;
 - (c) if so, the details thereof, State-wise;
 - (d) the action taken against such companies;
- (e) whether there is any proposal to review and revise the BIS standards; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) Bureau of Indian Standards (BIS) has so far granted 1283 licences to use BIS Standard Mark on Packaged Drinking Water as per IS 14543: 2004 and 7 licences for Packaged Natural Mineral Water as per IS 13428 : 2005 in India. The State-wise breakup is given in the enclosed Statement.

- (b) and (c) Yes, Sir. Recently, the Andhra Pradesh Packaged Drinking Water Manufacturers Association, Hyderabad, District Consumer Information Centre, Machilipatnam and some manufacturers of Packaged Drinking Water of Orissa State have complained regarding sale of non-ISI marked Packaged Drinking Water.
- (d) BIS addressed the concerned State Governments for appropriate enforcement action against the offenders. Accordingly, the State Government of Andhra Pradesh launched an intensive drive wherein about 403 units have been prosecuted so far.
 - (e) No, Sir.
 - (f) Does not arise.

Statement

No. of licences of Packaged Drinking Water as per IS 14543 : 2004 (State-wise)

14543 : 2004 (State-Wise)				
SI.No.	State	No. of licences		
1	2	3		
1.	Andaman and Nicobar Island	s 1		
2.	Andhra Pradesh	192		
3.	Assam	8		
4.	Bihar	9		
5.	Chhattisgarh	14		
6.	Dadra and Nagar Haveli	4		
7.	Daman and Diu	4		
8.	Delhi	38		
9.	Goa	11		
10.	Gujarat	119		
11.	Haryana	24		
12.	Himachal Pradesh	5		
13.	Jharkhand	9		
14.	Jammu & Kashmir	6		
15.	Kamataka	90		
16.	Kerala	30		
17.	Madhya Pradesh	39		
18.	Maharashtra	112		
19.	Manipur	4		
20.	Meghalaya	1		
21.	Nagaland	1		
22.	Orissa	10		
23.	Pondicherry	1		
24.	Punjab	14		
25.	Rajasthan	27		

1	2	3
26.	Tamilnadu	421
27.	Tripura	2
28.	Uttar Pradesh	44
29 .	Uttaranchal	7
30.	West Bengal	36
	Total	1283

No. of licences of Natural Mineral Water as per IS 13428:2005 (State-wise)

SI.No.	State	No. of licences
1.	Gujarat	1
2.	Himachal Pradesh	5
3.	Uttar Pradesh	1
	Total	7

Labour Policy

13. SHRI HARIN PATHAK: SHRI MADHUSUDAN MISTRY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the various State Governments have proposed to the Union Government an Industrial Park Ordinance with flexible labour policy;
 - (b) if so, the details thereof, State-wise; and
 - (c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) and (b) Yes Sir. The State Governments of Andhra Pradesh and Gujarat had sent draft proposals, namely Andhra Pradesh Special Enclaves (Service Conditions and Dispute Resolution) Ordinance, 2003 and Gujarat Industrial Park Ordinance, 2003, respectively for obtaining the approval of the Central Government.

(c) No objection by the Ministry of Labour and Employment was given to Andhra Pradesh Special

Enclaves (Service Conditions and Dispute Resolution) Ordinance, 2003.

The proposal of Government of Gujarat was examined and it was observed that the amendments proposed may not safeguard the interests of the workers. Therefore, the State Government of Gujarat has been advised to formulate its views and submit a revised proposal after due consultation with the Central Trade Unions.

Centre for Zoo Sciences

- 14. SHRIMATI MANEKA GANDHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Government proposes to set up a Centre for Zoo Sciences; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) Yes, Sir.

(b) A Committee has been constituted under the Chairmanship of Addl. DGF (WL), Ministry of Environment and Forests for preparation of a concept plan/road map towards setting up a Centre for Zoo Science.

The Centre for Zoo Science is being proposed for the purpose of managing the National Zoological Park on scientific lines, act as technical advisor to the Central Zoo Authority and act as an advisor/referral centre in terms of master planning, zoo & animal enclosure designing, disease diagnosis and other related issues for all the Zoos in the country. The Centre shall also organize training courses for in service Zoo personnel and conduct applied and field research in ex-situ wildlife conservation, and maintain long-term studbook for endangered species in Indian Zoos.

Lifting of Wheat for Export

- 15. SHRI RAGHUNATH JHA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether the Public Sector Undertakings (PSUs)/ private exporters have lifted wheat and rice from Food Corporation of India for export since 2000-2001;
 - (b) if so, the details thereof;

- (c) whether some PSUs/private exporters diverted this wheat and rice to the domestic market instead of exporting the same;
 - (d) if so, the details thereof;
- (e) the number of cases filed against such PSUs/ private exporters till-date; and
 - (f) the progress made therein?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) and (b) The wheat and rice lifted for export from FCI are shown below:

(Qty. in lakh MT)

Years	Wheat	Rice	Total
2000-01	20.43	0.42	20.85
2001-02	39.65	23.50	63 .15
2002-03	67.93	80.71	148.64
2003-04	70.69	30.71	101.40
2004-05*	07.45	0.90	08.35
Total	206.15	136.24	342.39

^{*(}upto Sept; 04).

(c) to (f) There are no specific reports available indicating the diversion of wheat and rice stock, lifted from FCI, to the domestic market for exports. However, there are few instances of submission of forged documents by the parties, where necessary penal action has been taken, as per the enclosed Statement.

Statement

Action Taken Report on submission of Forged documents by exporters in Export of foodgrains from Central Pool.

 M/s R.K. Exports, Bhopal (M.P.) had submitted forged document for supply of 2000 MT rice issued on February, 2003 from Patiala. Notice has been served on Dena Bank, MP Nagar,

- Bhopal, for encashment of Bank Guarantee furnished by the party valuing Rs. 12.00 lakh and Rs. 75 lakh, within the validity period. However, the payment is yet to be remitted by the Dena Bank despite repeated reminders/notices. CBI Bhopal has also registered a case in this regard against this party.
- 2. M/s Singhal Exporters, Bhopal, submitted export documents in District office, Ferozpur for supply of 2745 MTs of par-boiled rice, issued in February, 2003. Bank Guarantee worth Rs. 90 lakh furnished by the party, was found forged by the Bank and the case is being investigated by the CBI, Bhopal as informed by Dena Bank, Bhopal.
 - 3. M/s City Shoes, an associate of NCCF had diverted 2200 MTs of raw rice out of a quantity of 12,500 MTs of rice allotted to them between March and July, 2002. This is under investigation by the CBI. FCI has recovered the difference between the Open Market Sales Scheme (Domestic) price and effective export price for the above mentioned quantity from NCCF. CBI is investigating the case and a chargesheet has been filed in the Court of law in this regard.
 - 4. M/s A.K. Flour Mills Pvt. Ltd., Ankleswar, District Bharuch, Gujarat had submitted forged and fabricated exports documents for 1820 MTs of wheat and the party failed to submit documents for another 500 MT wheat (total default 2320 MTs). Bank Guarantees worth Rs. 54,40,000/towards differential cost of foodgrains has been encashed. Besides, FIR was also lodged against the party and Money Suit filed for Rs. 12,90,792/recoverable from the Party against differential cost plus interest at the rate of 18%. Matter pending with Court. The said party has been black-listed by the FCI.
 - 5. In Haryana Region M/s Hemant International, Kurukshetra submitted forged documents for the quantity of 2000 MT Raw Rice supplied in September, 2002 and Bank Guarantee for sum of Rs. 71,80,000/- was encashed besides, differential cost was also recovered by the District Office Kurukshetra. Now, District Office, Kurukshetra has intimated that after investigation, the local police has closed the case as there is no loss to Food Corporation of India.

6. NCCF, Kolkata, had submitted forged export document for the quantity of 534.406 MT of wheat issued from West Bengal region for export to Bhutan vide allocation order dated 11.06.2007/ 27.06.2002. The differential cost of foodgrains with interest stands recovered from the exporter as per the policy instructions.

Vulture Breeding/Conservation Centres

- 16. SHRI G.V. HARSHA KUMAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Bombay Natural History Society plans to set up a Vulture Breeding and Conservation Centre;
 - (b) if so, the details worked out so far:
- (c) whether the Government proposes to get vultures from other parts of the country for breeding; and
 - (d) if so, the details thereof as on date?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) Vulture Breeding and Conservation Centres has been established by the Governments of Haryana and West Bengal at Pinjore and Buxa respectively in collaboration with the Bombay Natural History Society.

(c) and (d) Yes, Sir. Permission has been given by Ministry of Environment and Forests to capture species of vultures from other range States of the country, namely Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Madhya Pradesh, Maharashtra, Meghalaya, Rajasthan and West Bengal for captive breeding and conservation purpose in these two Centres.

Revamping of PDS

17. SHRI BALASHOWRY VALLABHANENI: SHRI M. SHIVANNA: SHRIMATI MINATI SEN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to revamp the existing Public Distribution System in view of the recent increase in the prices of essential commodities; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) No, Sir. Increase in prices of essential commodities has had no impact on prices of PDS commodities.

(b) Does not arise.

Ban on Tobacco Advertisement

- 18. SHRI KINJARAPU YERRANNAIDU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the film industry's promise to 'self-regulate' tobacco promotion on screen failed as is evident from Indian films released since 2004; and
- (b) if so, the measures proposed to enforce complete ban on tobacco advertising, promotion and sponsorship and stop Indian films being turned into blatant cigarette commercials?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) No formal intimation has been given by the film industries to the CBFC for self-regulation of smoking scenes. A number of films do carry smoking scenes.

(b) The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 prohibits tobacco advertising, promotion, sponsorship etc. CBFC deletes visuals of promotion and glorification of smoking in films. Wherever brand names of cigarettes are visible in films, the same are deleted from the film.

[Translation]

Development/Maintenance of Lakes

- 19. SHRI RAM CHANDRA PASWAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Government has formulated any scheme for development of major lakes and those where migratory birds generally frequent;

to Questions

- (b) if so, the details thereof, State-wise, particularly Bihar;
 - (c) if not, the reasons therefor;
- (d) whether the Government of Bihar has sent any proposal to the Union Government for development/ declaration of Kawar lake as bird sanctuary; and
- (e) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) The Ministry has three schemes, namely

National Lake Conservation Programme, Conservation & Management of Wetlands, and Development of National Parks & Sanctuaries for conservation and management of water bodies. The number of migratory birds visiting the water bodies is one of the important criteria for grant of assistance under the last two schemes stated above.

- (b) The State-wise details of number of schemes/ projects granted assistance are given in the enclosed Statement.
 - (c) Does not arise.
- (d) and (e) Kabar has already been declared as Bird Sanctuary in 1989.

Statement State-wise details of Schemes/Projects in the Ministry

Schemes		National Wetland Conservation Programme	National Lake Conservation Plan	Development of National Parks & Sanctuaries	
SI.No.	State/UT	No. of wetlands	No. of Lakes	No. of National Parks	No. of Wildlife Sanctuaries
1	2	3	4	5	6
1.	Andhra Pradesh	1	1	4	22
2.	Assam	1		5	20
3.	Bihar	3		1	11
4.	Gujarat	8		4	21
5.	Haryana	2		2	10
6.	Himachal Pradesh	4		2	32
7.	Jammu and Kashmir	7	1	4	16
8.	Jharkhand	1		1	10
9.	Kamataka	4	12	5	21
10.	Kerala	5	1	6 ·	13
11.	Madhya Pradesh	13	1	9	25
12.	Maharashtra	1	11	6	35
13.	Manipur	1		2	5

1	2	3	4	5	6
14.	Mizoram '	2		2	7
15.	Orissa	1	1	2	18
16.	Punjab	3			10
17.	Rajasthan	2	1	5	23
18.	Tamil Nadu	3	2	5	20
19.	Tripura	1	3		4
20.	Uttar Pradesh	5		1	23
21.	Uttaranchal	1		5	6
22.	West Bengal	4	2	6	15
23.	Arunachal Pradesh		5	2	11
24.	Chhattisgarh			3	10
25.	Goa			1	7
26.	Meghalaya			2	3
27 .	Nagaland			1	3
28.	Sikkim			1	6
29 .	Andaman and Nicobar Islands			9	96
30.	Chandigarh				2
31.	Dadra and Nagar Haveli				1
32.	Lakshadweep				1
33 .	Daman and Diu				1
34.	Defhi				1
	Total	71	41	96	509

[English]

NGOs Working for Consumer Awareness in Kashmir

- 20. SHRI ABDUL RASHID SHAHEEN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether any proposal of Non-Government Organizations for promotion of consumer awareness in Jammu and Kashmir is pending with the Ministry;

- (b) if so, the details thereof; and
- (c) the time by which it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) No, Sir.

to Questions

(b) and (c) Does not arise.

Autonomy to FCI for Procurement

- 21. SHRI PRABODH PANDA: Will the Minister of CONSUMER AFFAIRS. FOOD AND **PUBLIC** DISTRIBUTION be pleased to state:
- (a) whether the Government has decided to broaden its procurement initiatives during the current year:
 - (b) if so, the details thereof;
- (c) whether the Government proposes to give more autonomy to Food Corporation of India to procure paddy at higher price; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) to (d) A proposal to purchase foodgrains at a rate higher than the MSP has been formulated in the Department of Food and Public Distribution.

Decline in Production of Coconut

- 22. SHRI M.P. VEERENDRA KUMAR: Will the Minister of AGRICULTURE be pleased to state:
- (a) the total coconut production recorded in the country during the last three years, State-wise;
- (b) whether there is any decline in production of coconut;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the steps taken by the Government to promote the production of coconut in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) State-wise production for the period from 2002-03 to 2004-05 is given in the Statement.

(b) and (c) During 2002-03 and 2003-04 the production of coconut in the country decreased by 3.3% and 2.85% respectively over the previous years. However during 2004-05, the production has increased by 5.38% as against 2003-04. Maximum decline in production during 2002-03 and 2003-04 was noticed in the States of Tamil Nadu and Kerala.

The reason for fall in production is mainly on account of consecutive years of drought that prevailed in the major coconut growing States. Incidence of pests like Eriophyid mite, leaf eating caterpillar and diseases like root wilt etc. were the other factors contributing to the fall in production.

(d) Coconut Development Board is implementing various programmes for expanding the area under coconut, management of disease affected palms and improvement of productivity by providing financial assistance for production of quality planting materials and laying out demonstration plots. The Board also provides financial support for Technology development for product diversification and value addition, market research and promotion of value added products of coconut.

The expenditure on coconut development programmes through Coconut Development Board for the last four years is given:

Year	Expenditure in crores
2002-03	22.41
2003-04	31.04
2004-05	21.40
2005-06	35.55
Total	110.40

A provision of Rs. 40.00 crores is provided in the current financial year for various coconut development programme.

Statement
State-wise production of coconut in the coconut growing States

States/Union Tenitories	Production (Million nuts) 2002-03	Production (Million nuts) 2003-04	Production (Million nuts) 2004-05
Andhra Pradesh	1158.6	1195	1199.3
Assam	160.2	154.3	154.3
Goa	122	122.2	123.5
Gujarat	105.4	1117	138.3
Kamataka	1525.3	1529.1	1209.6
Kerala	5709	5484	5727
Maharashtra	180.7	273.4	273.4
Nagaland	5.1	1.2	1.2
Orissa	205.5	243.4	274.8
Tamil Nadu	2860.7	2560.5	3243.5
Tripura	7	7	7
West Bengal	324.2	317.5	310.9
Andaman and Nicobar Islands	94.3	95.2	87.1
Lakshadweep	53	53	53
Pondicherry	24	30.7	30
All India	12535	12178.2	12832.9

Protection of Tigers

23. SHRI KIRTI VARDHAN SINGH: SHRI JASHUBHAI DHANABHAI BARAD:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the tiger population in Ranthambhore forests has come down drastically;
- (b) if so, the details thereof during the last three censuses and the reasons therefor;
- (c) the remedial measures proposed to be taken by the Government in this regard;

- (d) whether the Government proposes to create new tiger reserves; and
 - (e) if so, the details thereof, location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) The All India estimation of tiger is carried out once in four years. The tiger population estimated in Ranthambhore Tiger Reserve, as reported by the State, during the last three censuses is enclosed as Statement-I. However, the State Government, as indicated in its report of the State Empowered Committee on Forests and Wildlife Management, has reported 26 tigers in 2005 in the area. The All India Estimation of

tiger using the refined methodology as approved by the Tiger Task Force is ongoing and the latest estimation figures would be known after completion of Phase-III of the process.

(c) The steps taken by Government of India for

conservation of wild animals are given in the enclosed Statement-II.

(d) and (e) The Steering Committee of the Project Tiger, in its 37th meeting held on 23.01.2003, has recommended creation of eight new Tiger Reserves as listed in Statement-III on which action has been initiated.

Statement I

Population of Tigers in the Ranthombhore Tiger Reserve as Reported by the State

SI.No.	Name of Reserve	1995	1997	2001-02
1.	Ranthambhore (Rajasthan)	38	32	35
	Total	38	32	35

Statement II

Steps taken by the Government for protection and conservation of tigers and other wildlife are as under:

- (i) Legal protection has been provided to wild animals against hunting and commercial exploitation under the provisions of the Wild Life (Protection) Act, 1972.
- (ii) Several rare and endangered species of wild animals have been included in the Schedules of Wild Life (Protection) Act, 1972, thereby giving it highest degree of protection.
- (iii) The Wild Life (Protection) Act, 1972 has been amended and made more stringent. The punishment in case of offences has been enhanced. The Act also provides for forfeiture of any equipment, vehicle or weapon that has been used for committing any wild life offence.
- (iv) Central Bureau of Investigation (CBI) has been empowered under the Wildlife (Protection) Act, 1972 to apprehended and prosecute wildlife offenders.
- (v) Government of India has set up Regional and Sub-regional Offices for wildlife preservation in major export and trade centres of the country to prevent smuggling of wild animals and their products.

- (vi) Financial and technical help is provided to the States under various Centrally Sponsored Schemes, viz. Project Tiger, Project Elephant and Development of National Parks and Sanctuaries for enhancing the capacity and infrastructure of the States for providing effective protection to wild animals.
- (vii) A National Wildlife Action Plan, 2002-16 was adopted by the Indian Board for Wild Life under the chairmanship of Prime Minister in January 2002. The plan outline the strategy for conservation and protection of wildlife in the country.
- (viii) Government of India is a signatory to many international conventions concerning biodiversity conservation and control of illegal trade in wild flora and fauna.
- (ix) Bilateral agreements have been signed with Nepal and Republic of China for controlling transboundary illegal trade in wildlife.
- (x) A Global Tiger Forum of Tiger Range Countries has been created for addressing international issues related to tiger conservation.
- (xi) Action has been taken for implementing the urgent recommendation of Tiger Task Force and creation of National Wildlife Crime Control Bureau.

Statement III

List of the proposed new tiger reserves

SI.No.	Name of the proposed new Tiger Reserve	State
1.	Anamalai-Parambikulam Wildlife Sanctuary	Tamil Nadu and Kerala
2.	Udanti and Sita Nadi Wildlife Sanctuaries	Chhattisgarh
3.	Satkosia Wildlife Sanctuary	Orissa
4.	Kaziranga National Park	Assam
5.	Achanakmar Wildlife Sanctuary	Chhattisgarh
6.	Dandeli-Anshi Sanctuary	Karnataka
7.	Sanjay National Park and Sanjay Dubri Wildlife Sanctuary	Madhya Pradesh
8.	Mudumalai Sanctuary	Tamii Nadu

Production of Ragi

- 24. SHRI M. SHIVANNA: Will the Minister of AGRICULTURE be pleased to state:
- (a) the total production of Ragi reported in Karnataka,
 Andhra Pradesh and Tamil Nadu during the last three years;
- (b) whether there is a sharp decline in the production of Ragi which is required particularly for the diabetic patients:
- (c) if so, whether the Union Government is making any effort to increase the production of Ragi at least in the above mentioned States by way of giving support price etc.; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) The total production of Ragi in Kamataka, Andhra Pradesh and Tamil Nadu during 2003-04, 2004-05 and 2005-06 are as under:

(Thousand Tonnes)

State	2003-04	2004-05	2005-06	
Kamataka	1125.1	1733.0	1619.0	
Andhra Pradesh	101.0	87.0	80.0	
Tamil Nadu	271.1	154.1	230.0	

NB: Data for 2005-06 are as per 4th Advance Estimates.

- (b) The all India production of Ragi was 1965.7 thousand tonnes in 2003-04, 2432.4 thousand tonnes in 2004-05 and is estimated at 2294.0 thousand tonnes in 2005-06 as per the 4th advance estimates.
- (c) and (d) For increasing production of coarse cereals including Ragi under specific crop based systems, the Central Government have been implementing Integrated Cereals Development Programme in Coarse Cereals Based Cropping Systems areas (ICDP-Coarse Cereals) under Macro Management of Agriculture.

With a view to ensuring remunerative prices to the growers for their produce and encouraging higher investment and production, the Government announces each season Minimum Support Prices (MSPs) for major

to Questions

agricultural commodities, including Ragi. The MSP of Ragi for the marketing year 2005-06 has been fixed at Rs. 525 per quintal which shows an increase of 10% over the previous year's MSP which was Rs. 515 per quintal.

Facility for Ageing Animals

- 25. DR. M. JAGANNATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Government has any special facility across the country to take care of ageing and infirm wild animals;
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor; and
- (d) the steps taken or proposed to be taken to set up old-age homes for such animals?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) No, Sir. The Government at present does not have any special facility across the country to take care of ageing and infirm wild animals.

The aged and infirm animals at present in captivity in different Zoos and Rescue Centres of the country are being maintained by the respective institutions. These animals are kept in off display area of the zoos and are not open for exhibition to visitors. Due attention is provided towards their upkeep and healthcare.

- (c) Since the existing Zoos and Rescue Centres have the capability and infrastructure to take care of the aged and infirm animals, the need for creating separate facility for their care is not required.
 - (d) Does not arise.

Capital Investment Subsidy Scheme

- 26. SHRI B. VINOD KUMAR: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether the Government has recently introduced Capital Investment Subsidy Scheme to encourage Agri-Entrepreneurs to invest in infrastructure projects in Agriculture, Dairy, Meat, Fisheries etc.;

- (b) if so, the details thereof; and
- (c) the names of the States where the scheme is proposed to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) Yes, Sir. Ministry of Agriculture is implementing a Central Sector scheme for "Development/Strengthening of Agricultural Marketing Infrastructure, Grading and Standardization" in the country with effect from 20.10.2004. The aim of the Scheme is to encourage rapid development of marketing infrastructure in agriculture and allied sectors, to cater to the post harvest requirements of production and marketable surplus of various farm products.

- (b) Under this Scheme, credit linked back ended subsidy is provided on the capital cost of general or commodity specific infrastructure for marketing of agricultural commodities including grading, standardization and certification of agricultural produce and for strengthening and modernization of existing agricultural markets. The rate of subsidy is 25% of the capital cost of the project, with a maximum ceiling of Rs. 50 lakh for each project. In case of North Eastern States, hilly and tribal areas and to entrepreneurs belonging to Scheduled Castes/Scheduled Tribes and their cooperatives, the rate of subsidy is. 33.33% of the capital cost of the Project, with maximum ceiling of Rs. 60 lakh for each project. The scheme is reform linked, to be implemented in those States that amend the Agricultural Produce Marketing (Regulation) Act (APMC Act), wherever required, to allow direct marketing, contract farming and to permit setting up of markets in private and cooperative sectors. Individuals, group of farmers, growers/consumers, partnership/proprietary firms, Non-Governmental organizations, Self Help Groups, Companies, Corporations, Cooperatives, Cooperative Marketing Federation, Local Bodies, Agriculture Produce Market Committees and Marketing Boards are eligible to receive assistance under the scheme.
- (c) This Department has notified the States of Andhra Pradesh, Arunachal Pradesh, Himachal Pradesh, Manipur, Nagaland, Sikkim, Madhya Pradesh, Punjab, Chhattisgarh,

Rajasthan, Kerala, Tamil Nadu and Union Territories of Andaman & Nicobar Islands, Daman & Diu, Lakshadweep and Dadra & Nagar Haveli for implementing this scheme.

Written Answers

Policy Correction in Agriculture Sector

- 27. SHRI M. RAJA MOHAN REDDY: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether the Union Government has received proposals from States recently seeking policy corrections to tackle the problem of suicide by farmers;
 - (b) if so, the details thereof; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) to (c) The requisite information is being obtained and shall be laid on the Table of the House.

Agricultural Education

28. SHRI CHANDRA BHUSHAN SINGH: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government had decided to regulate higher agricultural education;
 - (b) if so, the details thereof;
- (c) whether the Government has granted additional fund to strengthen agricultural education; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) The Government of India has given in principle approval for initiation of action on grant of statutory authority to the Indian Council of Agricultural Research (ICAR) for regulation of higher agricultural education in the country.

- (c) Yes, Sir.
- (d) An amount of Rs. 200.00 crores has been approved for strengthening and development of agricultural education during the financial year 2006-07 for the following components:---

(Rs. in Crores) Training and retraining (Human Resource Development) 10.00 (1) Renovation, remodelling, modernization of classrooms, 20.00 (2) laboratories and experimental farms, hostel/boarding facilities and other works related to modernization and strengthening of teaching and learning (3) Provision for replacement of obsolete equipments and 120.00 purchase of the state-of-the-art equipment to support PG research in basic and frontier science subjects and to promote distance education by strengthening Information Communication Technology (ICT) facilities and equipments Experiential learning units (model farms/plants/engineering 50.00 (4) workshops) and related works

[Translation]

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Forestry Projects

- 29. SHRI RAMDAS ATHAWALE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the names of the States where forestry projects are going on with World Bank assistance as on date: and
- (b) the details of the forest area in square K.M. extended during the last three years and thereafter, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) Only in Andhra Pradesh. Under World Bank assistance the Andhra Pradesh Community Forest Management Project is being implemented from November 2002, education of which is of five years.

(b) On account of implementation of World Bank assisted Andhra Pradesh Community Forest Management Project and due to active participation of community in protection and management of forests, there is substantial improvement in the density of forests. Between 2002 and 2004, extent of dense forests (Forest density more than 40%) has increased by 1,329 Sq K.M.

[English]

Protection of Consumer Rights

30. SHRI SUBODH MOHITE: SHRIMATI JAYAPRADA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to set up independent authority to initiate action to protect consumers from the menace of counterfeit and contraband products:
 - (b) if so, the details thereof;

- (c) the other alternatives presently available to the consumers for protection of their interests;
- (d) the extent to which these have been effective in controlling the menace; and
- (e) the details of revenue lost as a result of the sale of spurious products, sector-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) No. Sir.

- (b) Does not arise.
- (c) and (d) Several legislations already exist which provide protection to consumers against the manufacture, sale etc. of counterfeit, spurious, fake and contraband products.
 - (e) No such data is being maintained.

[Translation]

Procurement of Coarse Grains

- 31. SHRI SANTOSH GANGWAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether the targets fixed for procurement of wheat during the current year were not achieved;
- (b) if so, whether Government has directed the State Governments to procure coarse grains in lieu of wheat; and
 - (c) if so, the details and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) No targets are fixed by Government for procurement of foodgrains for the Central Pool since there is open ended procurement by Government Agencies under Minimum Support Price (MSP) operations of all FAQ (fair average quality) stocks offered at the purchase centres.

Written Answers

(b) and (c) In view of low level of procurement of wheat, Government has been encouraging State Governments to procure more coarse grains and use the same under TPDS.

[English]

Use of Banned Chemicals and Fertilizers

- 32. SHRI RUPCHAND MURMU: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether use of banned chemicals and fertilizers continues to make the growth of vegetables that of a hybrid variety;
- (b) if so, whether in the process some vegetables like radish have lost the traditional taste; and
- (c) if so, the steps being taken to prevent the use of banned chemicals and fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) Government do not have any authentic report regarding the use of banned chemicals and fertilizers for production of hybrid vegetables.

- (b) There is no scientifically validated report to suggest that the use of chemicals and fertilizers results in loss of taste of vegetables.
- (c) The manufacture, sale, distribution and use of banned pesticides is a punishable offence under the Insecticides Act, 1968. The State Governments implement the provisions of the Act and the Rules made thereunder through regular drawal and analysis of pesticide samples through a network of Insecticides Inspectors, Insecticides Analysts and Pesticides Testing Laboratories.

Use of Forest Areas for Wind Mills

33. SHRI SHRINIWAS DADASAHEB PATIL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether hill tops and hill plateaus in forest areas are proposed to be used for generating non-conventional energy through wind mills in various parts of the country;
 - (b) if so, the list of sites identified, State-wise;
- (c) whether the Union Government would permit construction of roads to connect these hill tops to transport the wind mills: and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (d) The Ministry of Environment and Forests has issued guidelines for diversion of forest land for wind energy power projects. The wind mills are located in high wind velocity areas including hillocks, which generally have scrubby vegetation devoid of large sized trees. The details of sites identified for establishment of wind power projects are not maintained by the Ministry. The proposals for wind power generation includes requirement of forest land for construction of roads also, in addition to other requirements. So far 19 wind power projects have been accorded approval by the Ministry under the provisions of Forest (Conservation) Act, 1980.

[Translation]

Supply of Water to Sonia Vihar Treatment Plant

- 34. SHRI J.M. AARON RASHID: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the Government of Uttar Pradesh has agreed to supply Ganga water to Sonia Vihar Treatment Plant:
 - (b) if so, the facts and details thereof;
- (c) whether any written agreement has been entered into the matter between both the States; and
 - (d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) Delhi Jal Board has informed that Government of Uttar Pradesh has agreed to supply Ganga water to Sonia Vihar Treatment Plant.

to Questions

- (b) As informed by Delhi Jal Board, the Government of Uttar Pradesh released Ganga water at Murad Nagar in the following sequence:
 - (i) 2 cumec on 21.05.2006
 - (ii) Added 1 currec more on 01.06.2006
 - (iii) Added 2 cumec more on 09.06.2006
 - (iv) Added 3 curnec more on 28.06.2006 totalling to 8 cumec.
- (c) and (d) In this regard Delhi Jal Board has sent a draft Memorandum of Understanding (MoU) to Government of Uttar Pradesh.

[English]

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improvement of Livestock and Cow Progeny in A.P. and Tamil Nadu

35. SHRI A. SAI PRATHAP: SHRI DHANUSKODI R. ATHITHAN:

Will the Minister of AGRICULTURE be pleased to state:

- (a) the details of the Centrally sponsored schemes being implemented in Andhra Pradesh and Tamil Nadu for improvement of livestock and cow progeny;
- (b) whether the Government proposes to implement any scheme for scientific research in veterinary field in these States; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) Details of the Centrally sponsored schemes being implemented in Andhra Pradesh and Tamil Nadu for the improvement of livestock and cow progeny are given in the enclosed Statement-I and II.

- (b) No. Sir.
- (c) Question does not arise.

Statement / Details of the schemes implemented in Andhra Pradesh

(Rs. in lakh)

SI.No.	Name of the scheme	Year				
		2002-03	2003-04	2004-05	2005-06	
1	2	3	4	5	6	
1.	National Project for Cattle and Buffalo Breeding	934.57	718.18	858.35	388.74	
2.	Assistance to States for Fodder Development	0.00	0.00	47.92	0.00	
3.	Assistance to States for Control of Animal Diseases	8.84	184.00	216.12	0.00	
4.	Professional Efficiency Development	13.50	3.60	5.00	3.00	

1	2	3	4	5	6
5 .	Foot & Mouth Disease Control Programme	0.00	98.00	150.00	130.00
6.	National Project on Rinderpest Eradication	48.63	10.00	40.00	35.00
7.	Modernization/improvement of Slaughter Houses/CUC	0.00	0.00	155.00	0.00
8.	Livestock Census	25.62	410.00	425.00	10.00
9.	Integrated Sample Survey for Livestock Production	11.00	8.71	29.61	19.85
10.	Livestock Insurance	0.00	0.00	0.00	184.00
	Total	1042.16	1432.49	1927.00	790.99

Statement II

Details of the schemes implemented in Tamil Nadu

(Rs. in lakh)

SI.Ño.	Name of the scheme	Year				
		2002-03	2003-04	2004-05	2005-06	
l	2	3	4	5	6	
ļ.	National Project for Cattle and Buffalo Breeding	570.00	0.00	204.82	1253.00	
2.	Assistance to States for Fodder Development	0.00	0.00	0.00	24.00	
3.	Assistance to States for Control of Animal Diseases	154.83	60.63	300.42	999.00	
4.	Professional Efficiency Development	0.00	2.00	1.50	1.25	
5.	Foot & Mouth Disease Control Programme	0.00	14.00	20.00	40.00	
5.	National Project on Rinderpest Eradication	68.00	10.00	15.00	30.00	
7.	Modernization/improvement of Slaughter Houses/CUC	0.00	47.49	47.49	0.00	
В.	Livestock Census	22.07	130.00	660.00	15.00	

to Questions

1	2	3	4	5	6
9.	Integrated Sample Survey for Livestock Production	14.30	21.50	35.47	20.95
10.	Livestock Insurance	0.00	0.00	0.00	106.00
	Total	829.20	288.59	1284.70	2489.20

Policy for Regulation of Ground Water

36. SHRI JOACHIM BAXLA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has formulated or proposes to formulate any comprehensive policy for regulation and management of ground water and river water in the country particularly in West Bengal and North-East States: and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) and (b) The Government of India has not formulated any comprehensive policy specifically for "Regulation and Management of ground water and river water in the country particularly in West Bengal and North-East States".

Water being a State subject, detailed programmes and policies for development, regulation and monitoring is to be carried out by the State Governments. However, the National Water Policy adopted by the National Water Resources Council in the year 2002 addresses the issue related to regulation and management of ground water from national perspective.

Super Speciality Treatment Under ESI Scheme

- 37. SHRI SANTASRI CHATTERJEE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether some conditions are imposed in rendering benefits to the dependent parents of the Insured Persons under the Employees' State Insurance Scheme;
 - (b) if so, the details thereof;
- (c) whether any super speciality treatment has been introduced in the ESI hospitals/dispensaries; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) and (b) No, Sir. However, the ESI Corporation in its 129th meeting held on 17.12.2004 adopted the Ministry of Health, Government of India's CGHS guidelines to define 'dependent parents' as those whose monthly income from all sources is less than Rs. 1500/- p.m. and who are residing with the insured person, for providing medical care. Under the ESI Scheme, there is no financial ceiling for providing the extent of medical treatment to such dependent parents.

(c) and (d) ESI Hospitals are providing treatment in basic specialities. Super speciality treatment is provided to the ESI beneficiaries through tie-up arrangements with reputed Government/private hospitals. The ESI Corporation has taken a decision to set up four zonal super speciality centres for providing super speciality treatment to ESI beneficiaries.

[Translation]

Environment Hazard due to Stranded Oil Ship

- 38. SHRI RASHEED MASOOD: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether an oil ship has stranded in uninhabited Mazet island of Northern Andaman;
- (b) if so, whether it poses any environmental hazard; and
- (c) if so, the remedial measures proposed/taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) As per the information furnished by the Coast Guard, a vessel carrying 33 kilo liters of marine diesel oil on board is grounded off Paget Island of North Andaman. The vessel was declared as a wreck on 26th December, 2005 and is presently in the custody of Harbour Master, Post Management Board, Port Blair and the Andaman & Nicobar Administration. At present, there is no oil spill reported from the wreck. While the marine diesel oil being very light could have only short term impact on environment, the Coast Guard has set up a Task Force for continuous monitoring of the situation. Action has also been taken by the Coast Guard by taking up the matter for salvaging of the vessel with the concerned authorities and for removal of oil from the tanks in order to avoid spillage from the vessel.

Procurement by Private Companies

- 39. SHRI VIJOY KRISHNA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether the Government has issued licenses to private companies to procure wheat; and
- (b) if so, the States where this system has been implemented and the States where it is proposed to be implemented during the ensuing procurement season?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) and (b) There is no system of licensing of the Central Government for procurement of wheat. For this purpose private companies are required to adhere to applicable State Laws.

[English]

Pending Cases in CGIT-cum-Labour Courts

40. SHRI M. ANJAN KUMAR YADAV: SHRI SUNIL KUMAR MAHATO: SHRI RAGHUNATH JHA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether number of pending cases of industrial disputes in the Central Government Industrial Tribunal-cum-Labour Courts is increasing year by year;

(b) if so, the details thereof alongwith the reasons for increasing these numbers. State-wise: and

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(c) the steps taken by the Government to dispose of these cases expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) Yes, Sir.

(b) Details of Pendency/disposal of industrial disputes are maintained CGIT-wise. The details of pending cases during the last three years are given in the enclosed Statement.

The reasons for the increase in the number of pending cases are as follows:—

- (i) Parties seek frequent adjournments to file documents;
- (ii) Absence of affected parties at the time of hearing;
- (iii) Parties approach the High Courts or Supreme Court against order issued by the CGITs on preliminary points and hearing of the case is stayed for a long time leading to delay.
- (c) The Government has taken following steps for expeditious disposal of industrial disputes:-
 - (i) Five new Central Government Industrial Tribunalcum-Labour Courts were set up at Ahmedabad, Ernakulam, Guwahati, Chandigarh and New Delhi during the X Five Year Plan in addition to the seventeen existing Central Government Industrial Tribunal-cum-Labour Courts, to expedite settlement of industrial disputes.
 - (ii) A new scheme for adjudication of disputes through Lok Adalats has been introduced during the 10th Five Year Plan as an alternative grievance redressal mechanism.
 - (iii) The pendency of cases is also monitored through monthly pendency reports sent by the CGITs.

Statement

Pendency/Disposal Figure of Industrial Disputes for the last three years in the CGITs

SI.No.	CGIT		2	003			2	004			200)5	
		Ca	ses	Appli	cations	C	ases	Applic	ations	C	ases	Applica	itions
		Disposal	Pending	Disposal	Pending	Cases	Pending	Disposal	Pending	Disposal	Pending	Disposal	Pending
1.	Mumbai I	. 69	191	36	62	42	233	15	80	38	232	8	82
2.	Mumbai II	111	312	164	351	8	344	3	406	27	442	9	431
3.	Dhanbad I	86	1779	15	386	10	1874	2	391	155	1727	29	369
4.	Dhanbad II	286	1182	31	54	260	1040	6	51	198	957	20	33
5 .	Asansol	33	424	0	83	22	471	1	94	50	561	14	74
6.	Kolkata	3	193	0	160	19	219	39	130	8	269	0	133
7 .	Chandigarh I	146	1850	76	239	256	2041	66	329	102	979	126	203
8.	Chandigarh II	_	_	-	_	0	54	0	7	9	1218	9	117
9.	New Delhi I	71	617	22	148	128	556	20	181	89	499	24	327
10.	New Delhi II	0	613	0	159	195	556	84	102	198	529	70	51
11.	Kanpur	13	655	24	535	33	685	264	281	89	660	99	196
12.	Jabalpur	44	1509	46	651	123	1503	24	635	153	1484	45	609
13.	Chennai	144	324	0	12	170	588	21	22	131	584	24	35
14.	Bangalore	34	353	18	155	61	356	134	31	91	362	20	78
15.	Hyderabad	40	579	244	914	65	665	111	1282	674	721	170	642
16.	Nagpur	15	720	0	0	5	824	0	7	15	909	0	13
17.	Bhubaneswar	65	366	27	100	10	418	0	108	30	432	33	88
18.	Lucknow	74	376	15	31	68	435	23	36	71	412	17	34
19.	Jaipur	26	124	103	67	74	123	24	57	*N.A.	N.A.	N.A.	N.A.
20.	Guwahati	0	0	0	0	0	25	0	5	12	24	3	6
21.	Emakulam	_	_	_	-	0	4	0	0	13	13	0	0
22.	Ahmedabad	_	_	_	-	115	1666	15	833	208	1818	71	1037
	Total	1260	12167	821	4107	1664	14680	852	5068	2361 (P	14832 rovisional)	791	4558

^{*}Information has not been received.

Cases: Cases are those that are referred under Section 10 of the Industrial Disputes Act, 1947 to the CGIT-cum-Labour Courts for adjudication consequent upon the failure of conciliation made by the RLCCs or the ALCCs.

Applications: Applications are those that are filed by the workers directly under Section 33-A and 33-C of the Industrial Disputes Act, 1947 before the CGIT-cum-Labour Courts.

[Translation]

Foreign Aided Irrigation Projects

41. SHRI JIVABHAI A. PATEL: SHRI HARISINH CHAVDA:

Written Answers

Will the Minister of WATER RESOURCES be pleased to state the financial assistance provided to various States by the Asian Development Bank, International Monetary

Fund and World Bank for the completion of irrigation projects during the last three years, State-wise?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): No financial assistance has been provided by the Asian Development Bank and the international Monetary Fund to States for completion of irrigation projects during the last three years. The details of World Bank assistance provided for completion of irrigation projects to various States during the last three years are given in the enclosed Statement.

Statement

(Amount in million US\$)

SLNo.	State	Name of Projects	Disburs	ement received	during	Remarks ·	
			2003-04	2004-05	2005-06		
1	2	3	4	5	6	7	
1.	Andhra Pradesh	Andhra Pradesh	38.290	11.317		Completed on 31.07.2004	
		Irrigation Project-III					
2.	Andhra Pradesh	Andhra Pradesh	28.02	14.33	23.40	Completed on 31.3.2006	
		Economic					
		Restructuring					
		Project (Irrigation					
		component)					
3.	Kamataka	Kamataka	2.160	9.913	13.576	Ongoing	
		Community Based					
		Tank Management					
		Project					
4.	Madhya Pradesh	Madhya Pradesh	_	21.97	0.466	Ongoing	
		Water Sector					
		Restructuring					
		Project					
5 .	Maharashtra	Maharashtra	_	_	31.788	Ongoing	
	*	Water Sector					
		Improvement Project				-	
6 .	Orissa	Orissa Water	27.814	19.096	-	Completed on 30.9.2004	
		Resource					
		Consolidation					
		Project					
7.	Rajasthan	Rajasthan Water	5.100	18.417	26.975	Ongoing	
		Sector Restructuring					
		Project					

to Questions

ļ	2	3	4	5	6	7
3.	Tamil Nadu	Tamil Nadu Water Resource Consolidation Project	13.9 8 5	8.808	-	Completed on 30.9.2004
).	Uttar Pradesh	Uttar Pradesh Water Sector Restructuring Project	2.278	11.537	9.339	Ongoing

(English)

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Dholera Port Project

- 42. SHRI HARISINH CHAVDA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Union Government has since received additional clarifications on issues relating to environmental impact assessment from M/s. Dholera Port Limited on the development project concerning Dholera Port;
 - (b) if so, the details thereof;
 - (c) the reaction of the Government thereto; and
- (d) the time frame for according clearance to the project?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (d) The Central Government after considering the additional clarification provided by M/s Dholera Port Limited had accorded the environment clearance under the Coastal Regulation Zone Notification, 1991 on 18.4.2006.

[Translation]

Telecast of FIFA World Cup Matches

- 43. SHRI HEMLAL MURMU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether FIFA World Cup matches recently held in Germany were not live telecast on National Channels;
 - (b) if so, the reasons therefor; and

(c) the steps proposed to be taken by the Government to promote the football matches on live telecast?

THE MINISTER OF PARLIAMENTARY AFFAIRS OF INFORMATION MINISTER AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) and (b) Parasar Bharati has informed that four matches of FIFA World Cup 2006 were telecast live on DD National. One hour daily highlights of the matches were also telecast on DD-National. Doordarshan could not live telecast all matches as it had agreement with the rights holder to live telecast for only four matches.

(c) It is the constant endeavour of Prasar Bharati to show popular sport events including football matches live on Doordarshan depending upon the availability of broadcasting/telecast rights.

Direct/Indirect Subsidies

SHRI TUKARAM GANPAT RAO RENGE PATIL: 44. SHRI HARIKEWAL PRASAD:

Will the Minister of AGRICULTURE be pleased to state:

- (a) the details of direct and indirect subsidies being provided to farmers;
- (b) the details of subsidies out of them being provided to small and marginal farmers and poor section of agriculture community;
- (c) whether any study has been conducted to ascertain that the subsidy reach to the targeted sections;
 - (d) if so, the outcome of this study; and
- (e) if not, the manner in which it is ensured that the subsidy reach to the actual targeted groups?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) Subsidies are given by both the Central and State Governments for the agriculture sector under various schemes/programmes benefiting the farmers including small and marginal farmers. Details of subsidies provided to agriculture sector in India, as compiled by Central

Statistical Organisation (CSO) during 2000-01 to 2004-05

are given in the enclosed Statement.

(c) and (d) Recently, at the instance of Ministry of Agriculture, a study on 'Agricultural Input Subsidies in India: Quantum of Subsidies to Scheduled Caste and Scheduled Tribe Farmers' was conducted in selected districts of Haryana, Punjab, Uttar Pradesh, Himachal Pradesh, Assam, Bihar, West Bengal, Madhya Pradesh, Maharashtra, Andhra Pradesh, Karnataka and Tamil Nadu by the Agro Economic Research Centres. The objectives of the study, inter-alia, were (i) to examine the utilization

pattern of input subsidies by SC, ST and General Category of Farmers, and (ii) to assess the share of SC, ST farmers in total amount of subsidies used.

The main findings of the study are (i) input subsidies are utilized by all sections of the farmers irrespective of social group but their quantum varied widely across the selected groups and status; (ii) although direct subsides are targeted and crucial for the resource poor marginal, small, scheduled caste, scheduled tribe and other farmers, their proportion in total input subsidies used by farmers was very low; (iii) the indirect subsidies on fertilizer, power and irrigation were widely used by the farmers irrespective of caste but other farmers emerged as the greater beneficiaries.

The study indicates that input subsidies continue to play a major and useful role in bringing down the cost and increasing the income level of the farmers.

(e) Does not arise.

Statement

(Rs. in Crore)

SI.No.	Item	2000-01	2001-02	2002-03	2003-04	2004-05
1.	Fertilizer (Total)	13800	12595	11015	11847	16127
	1.1 Indigenous Fertilizer	9480	8044	7790	8521	10243
	1.2 Imported Fertilizer	1	47	_	_	742
	1.3 Sale of decontrolled fertilizer with concession to farmers	4319	4504	3225	3326	5142
2.	Electricity, Gas, Steam and Other Source of Energy**	9098	10251	8524	10558	NA
3.	Irrigation##	13465	13164	15012	11142	12990
4.	Other subsidies given to marginal farmers and Farmer's Cooperative Societies in the form of seeds, development of oil seeds, pulses etc.	2686	3001	3098	40 17	NA

Source: 1. Fertilizers and other subsidies given to marginal farmers: Expenditure Budget 2006-07, Vol. I of Central Government.

NA Not available

Source: CSO

^{2.} Electricity & Irrigation: Central Statistical Organisation

^{**} Includes all subsidies to Electricity Boards and Corporations, Separate estimates of Electricity subsidy accountable exclusively to agricultural sector are not available.

The rates for supply of water to farmers are kept low as a matter of policy, resulting in losses to the Government irrigation system. The excess of operating costs over the gross revenue is treated as imputed irrigation subsidy.

[English]

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Indo-Pak Talks on Water Dispute

- 45. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether Indo-Pak Secretary level talks on water dispute was recently held; and
- (b) if so, the details of issues discussed therein and the outcome thereof?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) Secretary Level Talks between India and Pakistan on Tułbul Navigation Project, as part of the Composite Dialogue, were held in Islamabad from 22nd to 23rd June 2005.

(b) In Pakistan's perception, the project structure is a barrage with a storage capacity of abroad 0.3 million acre feet (0.369 Billion cubic metre) and that India is not permitted to construct any storage facility on the main stem of the river Jhelum. Indian side was of the view that the structure is not a storage facility as defined in the Indus Waters Treaty 1960. Further, Wular Lake is natural storage and the navigation lock is merely a structure to regulate the outflow from the natural storage to facilitate adequate depth of water for navigation during the winter months from October to February. Also, Non-Consumptive Use permitted to India under the Treaty includes control or use of water for navigation. India is permitted construction of navigation structures, provided they do not prejudice downstream use of waters by Pakistan and further that Pakistan has not established any prejudice to their downstream uses by the construction of the structure.

During the meeting, the two sides had a better understanding of each other's views. They reaffirmed their commitment to the Indus Waters Treaty 1960 and agreed to continue the discussions during the next round of Composite Dialogue with a view to resolving the issue in accordance with the provisions of the Treaty.

Cold Storage

46. SHRI HARIBHAU RATHOD: SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of AGRICULTURE be pleased to state:

- (a) the total production of potato, tomato and onion recorded in the country during 2005-06, State-wise;
- (b) the total percentage of said and other perishable item spoiled every year due to non-availability of proper storage facility;
- (c) whether the Government proposes to increase the capacity of existing cold storage to overcome the problems;
- (d) if so, the details thereof and the action taken thereon;
- (e) the number of cold storages with their capacity functioning in the country during the last three years, State-wise;
- (f) the number of cold storage proposed to be sanctioned during 2006-07, State-wise; and
- (g) the funds provided for the purpose during the said period and the current financial year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) The total production of potato, tomato and onion during 2005-06 is placed at Statement-I.

- (b) The percentage of perishable item spoiled every year ranges from 8-37% at different stages of post harvest handling including storage.
 - (c) Yes, Sir.
- (d) Government is implementing scheme for Construction/Modernization/Expansion of Cold Storages for Horticulture produce under National Horticulture Mission (NHM) towards infrastructure development on post harvest management since 2005-06 and through National Horticulture Board (NHB) for commercialization of cold storages since 1999 with a provision of back ended capital investment subsidy @ 25% of the total project cost-subject to a ceiling of Rs. 50.00 lakh/project and Rs. 60.00 lakh for North Eastern Area/Hilly Area @ 33.3% of the project cost. Besides, Agriculture Produce Export Development Authority (APEDA), under Ministry of Commerce is implementing a scheme on "Infrastructure Development" with a component of setting up of specialized storage

facilities including high humidity cold storage, deep freezers, controlled atmosphere (CA) or modified atmosphere storage (MA) etc. providing assistance @ 25% of the project cost subject to a ceiling of Rs. 10.00 lakh/beneficiary.

- (e) The number of cold storages with their capacity functioning in the country during the last three years is given in the enclosed Statement-II.
- (f) About 228 number of cold storages are proposed to be sanctioned by NHB during 2006-07. Since the scheme is demand driven, no State-wise target have been fixed. However, State-wise provision of cold storages under NHM Programme 2006-07 is given in the enclosed Statement-III.
- (g) The funds provided for construction of cold storages is given in the enclosed Statement-IV.

Statement I

Production of Potato, Tomato and Onion in the Country during 2005-Q6 (Provisional)

(000 Tonnes)

State/UTs	Potato	Tomato	Onion
1	2	3	. 4
Andaman and Nicobar Islands	0.0	0.0	0.0
andhra Pradesh	65.7	1453.7	670.0
runachal Pradesh	27.5	0.0	0.0
Assam	589.1	330.2	16.8
Bihar	5656.7	727.2	1011.7
Chandigarh	0.0	0.0	0.0
Chhattisgarh	130.2	217.6	42.8
Dadra and Nagar Haveli	0.0	0.0	0.0
Daman and Diu	NA	0.0	NA
Delhi	0.4	33.6	0.1
Goa	0.0	0.0	0.0
Gujarat	989.7	421.9	1340.6
Haryana	441.7	219.7	353.0
Himachal Pradesh	151.9	301.0	21.7
Jammu and Kashmir	117.4	60.3	46.0
Jharkhand	NA	NA	NA
Kamataka	569.7	1106.9	582.8
Kerala	0.0	0.0	0.0

1	2	3	4
Lakshadweep	0.0	0.0	0.0
Madhya Pradesh	799.7	306.7	639.8
Vahärashtra	197.6	987.0	1878.8
Ma ni pur	26.1	9.7	1.1
Meghalaya	149.4	22.3	1.8
Mizoram	0.9	0.5	0.2
Nagaland	44.1	NA	20.6
Orissa	247.6	1330.8	241.9
ondicherry	0.0	2.7	1.0
Punjab	1470.2	187.3	159.8
Rajasthan	61.3	54.5	438.0
Sikkim	32.6	0.0	0.0
Famil Nadu	82.2	321.5	247.5
ripura	93.5	NA	0.2
J.P.	10319.8	194.4	245.8
Jttaranchal	498.5	95.0	25.2
West Bengal	7106.6	679.8	245.7
lotal .	29869.9	9064.0	8232.8

Provisional data NA: Not Available Source : NHB

Statement II The number and capacity of cold storage functioning in the Country for the last three years

SI.No.	Name of the State		Number		Capacity (in MTs)		
		2003	2004	2005	2003	2004	2005
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar (UT)	2	2	2	210	210	210
2.	Andhra Pradesh	234	257	266	566607	662867	713729
3.	Arunachal Pradesh	1	1	1	5000	5000	5000

			1				
1	2	3	4	5	6	7	8
4.	Assam	30	24	24	86776	75916	75916
5 .	Bihar	237	238	238	904700	910582	910582
6.	Chandigarh (UT)	5	6	6	11216	12216	12216
7.	Chhattisgarh	51	68	52	248876	361044	257901
8.	Delhi	91	92	92	123394	126061	126061
9.	Gujarat	351	351	366	874863	874863	948934
10.	Goa	24	24	24	5875	5875	5875
11.	Haryana	233	237	237	372719	380093	380093
12.	Himachal Pradesh	17	17	17	18375	18375	18375
13.	Jammu and Kashmir	19	19	19	42869	42869	42869
14.	Jharkhand	25	25	25	80625	80625	80625
15.	Kerala	150	161	168	30070	35755	39745
16.	Kamataka	114	123	123	138849	149250	149520
17.	Lakshadweep (UT)	1	1	1	36	- 15	15
18.	Maharashtra	414	425	429	424085	447960	459430
19.	Madhya Pradesh	164	167	174	712351	732712	751459
20.	Manipur	0	0	0	0	0	0
21.	Meghalaya	3	3	3	3200	3200	3200
22 .	Mizoram	0	0	0	0	0	0
23.	Nagaland	2	2	2	6150	6150	6150
24.	Orissa	104	104	104	274175	274175	274175
25.	Pondicherry (UT)	5	3	3	200	85	85
26.	Punjab	378	382	382	1221564	1231685	1231685
27.	Rajasthan	92	93	93	267122	272622	272622
28.	Sikkim	0	0	0	0	0	0
29.	Tamil Nadu	113	119	124	161072	161899	178199
30.	Tripura	14	8	. 8	31450	18450	18450
31.	U.P. & Uttaranchal	1277	1410	1410	7514299	8258813	8258813
32.	West Bengal	390	386	386	4082370	4402977	4402977
	Total	4541	4748	4779	18209098	19552344	19624911

to Questions

Statement III State-wise provision of Cold Storages under National Horticulture Mission during 2006-07

SI.No.	State	No. of Cold Storage	Financial Provision (Rs. in Lakh)
1.	Andhra Pradesh	13	400.00
2.	Chhattisgarh	1	50.00
3.	Gujarat	15	750.00
4.	Haryana	3	215.00
5.	Maharashtra	21	900.00
6 .	Orissa	4	132.00
7.	Rajasthan	4	200.00
8.	West Bengal	26	1499.96
9.	Kerala	,1	48.00
10.	Uttar Pradesh	19	950.00
11.	Madhya Pradesh	2	100.00

Statement IV

Funds provided for Construction of Cold Storage for horticulture crops (1999-2005)---Cumulative

SI.No.	State	Capacity (In Lakh MTs)	Funds provided (Rs. in Crore)
1	2	3	4
1.	Punjab	2.56	19.95
2.	Haryana	1.34	11.00
3 .	Tamil Nadu	1.00	8.75
4.	Himachal Pradesh	0.03	0.18
5.	Uttar Pradesh	32.43	175.51
6.	Uttaranchal	0.09	0.49
7.	Maharashtra	2.53	21.00
8.	Rajasthan	1.88	13.43
9.	Karnataka	1.66	14.14

1	2	3	4
10.	Gujarat	2.96	22.10
11.	Orissa	0.77	6.71
12.	Madhya Pradesh	2.10	12.69
13.	Chhattisgarh	1.37	8.38
14.	West Bengal	2.35	18.01
15.	Andhra Pradesh	2.63	17.18
16.	Assam	0.56	6.36
17.	Bihar	2.94	21.29
18.	Jharkhand	0.76	5.88
19.	Tripura	0.08	1.00
20.	Delhi	0.15	3.32
21.	Kerala	0.06	0.55
22.	Nagaland	0.05	0.60
23.	Goa	0.04	0.36
24.	Arunachal Pradesh	0.04	0.53
25.	Jammu and Kashmir	0.001	0.01
	Total	60.40	389.45

Source: NHB

National Livestock Policy

- 47. SHRI SWADESH CHAKRABORTTY: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether the Government has finalized National Livestock Policy;
 - (b) if so, the details thereof; and
 - (c) if not, the time by which it is likely to be finalized?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) and (b) A National Livestock Policy is being formulated to attain qualitative and quantitative improvement in livestock,

livestock products, feed and fodder resources. It aims to provide for a better interface between modern technologies and management practices regarding breeding, nutrition and health care and also through Animal Husbandry Extension Programmes. The policy aims to guide the future programmes in the said areas.

(c) Formulation of National Livestock Policy is a time consuming exercise, as it involves consultation with various technical experts as well as the State Governments and other stake holders to obtain their views before finalizing the Policy. The National Livestock Policy is under formulation and its finalization will take time due to above reasons.

Impact of Consumer Protection Act, 1986

- 48. SHRI G.M. SIDDESWARA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether the Government has carried out any survey on the impact of the Consumer Protection Act, 1986 on consumer awareness and advocacy in the country;
 - (b) if so, the details and outcome thereof;
 - (c) the reaction of the Government thereto;
- (d) whether the benefits of the said Act are being diluted due to various factors;
 - (e) if so, the details thereof; and
 - (f) the steps taken to make this Act more effective?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) No, Sir.

- (b) and (c) Do not arise.
- (d) No, Sir.
- (e) and (f) Do not arise.

[Translation]

Sponge Iron Plants

49. SHRI BRAJESH PATHAK: Will the Minister of STEEL be pleased to state:

- (a) the number of sponge iron plants set up in Public and Private Sectors in different States as on date;
- (b) the opportunities for employment generated by these plants, separately;
- (c) whether the provision for reservation of certain percentage of jobs for local people has been made;
 - (d) if so, the details thereof; and
 - (e) the action taken so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) to (e) The information is being collected and will be laid on the table of the Lok Sabha.

(English)

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Establishment of Cashew Progeny Orchard

- 50. SHRI IQBAL AHMED SARADGI: Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 4572 dated May 22, 2006 regarding Establishment of Cashew Progeny Orchard and state:
- (a) whether the Government of Karnataka has submitted a proposal for establishment of Cashew Progeny Orchard at Dharmaveera Farm, Tumkur District under National Horticulture Mission in their Annual Plan (2006-07):
 - (b) if so, the details thereof; and
 - (c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) No, Sir.

(b) and (c) Does not arise.

[Translation]

Code of Conduct for Visual Media

51. SHRI CHANDRA MANI TRIPATHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

to Questions

- (a) whether the Government is contemplating to enforce code of conduct for visual media too on the lines of the print media; and
 - (b) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) and (b) Yes, Sir. The Government constituted a Committee to review the Programme Code and Advertising Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder and the Guidelines for certification of films prescribed under the Cinematograph Act, 1952. The Committee has been given a mandate to prepare a draft Broadcast Code. This covers subjects like obscenity, superstition, telecast of films, violence, sex, religion, etc.

[English]

Rehabilitation of Narmada Dam Oustees

- 52. SHRI S.K. KHARVENTHAN: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the Shunglu Committee has submitted its report to the Government;
 - (b) if so, the details thereof; and
- (c) the steps taken by the Government for the proper rehabilitation of oustees of Narmada Dam?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) to (c) Yes, Sir. Shunglu Committee has submitted its Report on the specific terms of reference assigned to it to the Government on 3rd July, 2006. The Ministry of Water Resources submitted the Shunglu Committee's Report along with its comments to the Hon'ble Prime Minister, who has taken a decision on the recommendations of Shunglu Committee on 8.7.2006. The same was placed before the Hon'ble Supreme Court of India for consideration in the matter of Civil Writ Petition No. 328 of 2002. The Hon'ble Supreme Court directed the parties concerned to file their response to the Report within three weeks time and further replies to it in the next three weeks. The Ministry of Water Resources has issued directions to the Government of Madhya Pradesh and Narmada Control Authority to take necessary steps for Relief & Rehabilitation of oustees of Sardar Sarovar Dam (Narmada Dam).

Health Channel

- 53. SHRI K.C. PALANISAMY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Government has any proposal to launch a 'Health Channel' to create awareness on health related issues and to educate the people;
 - (b) if so, the details thereof; and
- (c) the time by which the said channel is likely to be launched?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) Prasar Bharati has informed that presently Dooardarshan has no plans to launch a Health Channel.

(b) and (c) Do not arise.

Effect on Water Bodies due to Receding of Glaciers

- 54. SHRI NAVEEN JINDAL: Will the Minister of WATER RESOURCES be pleased to state:
 - (a) the number of major glaciers in the country;
 - (b) whether many of them are receding;
 - (c) if so, the details thereof;
- (d) whether any study has been made or likely to be made to ascertain its effect on the water bodies fed by the glaciers; and
 - (e) if so, the main conclusions arrived at?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) As per the latest assessment made by the Geological Survey of India. Indian Himalayas Region contains 9575 glaciers.

(b) and (c) Studies have revealed that the majority of glaciers in Himalayan region is presently passing through a phase of recession. The recession of the glaciers is a natural phenomenon and is a cyclic process.

(d) and (e) Any specific study regarding the effect of the receding of glacier on the water bodies has not been carried out. However, realising the need for in-depth study and close monitoring the process of snow-melt and its effect, the Ministry of Water Resources has constituted a Standing Committee with a view to examine various related aspects and advise the Government. The terms of reference of the committee, inter alia, includes "study implications of increased snow melting in glaciers on water availability and floods and their retreat through appropriate observations network and modeling techniques."

National Agriculture Renewal Scheme

55. SHRI SUGRIB SINGH: SHRI KISHANBHAI V. PATEL:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government proposes to launch National Agriculture Renewal Scheme for agriculture sector;
- (b) if so, the details thereof alongwith the funds allocated for the said scheme; and
- (c) the extent to which the agricultural sector will be benefited therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) to (c) The National Commission on Farmers, has, in its Third Report, recommended, inter-alia, that agricultural year 2006-07 may be declared as the year of Agricultural Renewal for increasing farm productivity and profitability in perpetuity by introduction of an integrated package of measures. The major components of the package recommended for introduction already form, to varying degrees, part of various ongoing programmes aimed at increasing agricultural production and productivity.

[Translation]

Increase in Steel Prices

SHRI KAILASH NATH SINGH YADAV: 56. SHRI MOHD, TAHIR: SHRI ASHOK KUMAR RAWAT: PROF. MAHADEORAO SHIWANKAR:

Will the Minister of STEEL be pleased to state:

(a) whether the prices of steel have increased recently;

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- (b) if so, the details thereof alongwith the reasons therefor:
- (c) whether the domestic steel companies have increased the prices of steel despite a decline in the prices of steel in the international market:
- (d) if so, the measures being taken by the Government in this regard;
- (e) the number of times the price of steel has been increased during the last six months; and
 - (f) the total percentage of such price increase?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) The spot retail price of various steel items have increased during the last six months.

- (b) The spot retail price of selected steel items at Mumbai during the last six months is given in the annex. The domestic market prices generally follow international pries and are guided by the landed cost of imports. International prices of items like HR Coils, CR Coils, Billets and Wire Rods have moved up since February 2006. Strong domestic demand for steel and increase in cost of raw materials like zinc and ferro alloys has also contributed in the rise in steel prices.
- (c) and (d) In the international market the steel prices have softened marginally over the last couple of weeks and the domestic industry is yet to respond to it. Though in a deregulated environment the Government does not intervene directly in the market to influence prices. In order to reduce the landed cost of imports and assist in stabilization of domestic steel prices, Government has reduced the customs duty on iron and steel items significantly. The customs duty on non-alloy steel has been brought down from 30% in 2002-03 to 5% in August 2004. In case of alloy steel the reduction during the same period has been from 30% to 15%. Customs duty on alloy steel was further reduced to 10% in the General budget 2005-06 and has been brought down even further in the General Budget 2006-07 to 7.5%.
- (e) and (f) The spot retail price of selected steel items at Mumbai during the last six months alongwith the percentage variation in July prices compared to each of the previous five months is given in the enclosed Statement.

Statement

Trend of Market Prices of Select Steel Items at Mumbai

(Rs./Tonne)

	Feb.	March	April	May	June	July
	2006	2006	2006	2006	2006	2006
TOR/TOT	24500	24750	25750	27000	27000	27250
(10 mm)	(11.22)	(10.10)	(5.83)	(0.93)	(0.93)	
Wire Rods	22600	23700	25000	28750	26750	26250
(8 mm)	(6.15)	(10.76)	(5.00)	(-8.70)	(-1.87)	
Rounds	24000	24250	25250	26250	26250	26250
(16 mm)	(9.38)	(8.25)	(3.96)	(0.00)	(0.00)	
HR Coil	25250	26750	28250	31750	31500	32750
(2.5 mm)	(29.70)	(22.43)	(15.93)	(3.15)	(3.97)	
CR Coil	29000	30500	30500	34000	33000	33500
(0.63 mm)	(15.52)	(9.84)	(9.84)	(-1.47)	(1.52)	
GP Sheets	34000	35000	35000	37500	37250	37000
(0.63 mm)	(8.82)	(5.71)	(5.71)	(-1.33)	(-0.67)	

Source : ERU/JPC

Note: (i) Prices are inclusive of Excise Duty and Sales Tax.

- (ii) All prices are indicative.
- (iii) Figures in parenthesis indicate percentage variation in July price compared to each of the previous five months.

[English]

Environmental Degradation

57. DR. BABU RAO MEDIYAM: SHRI ARJUN SETHI: SHRI J.M. AARON RASHID:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the World Health Organisation, in a recent report, has stated that one-fourth deaths are caused due to environmental hazards;
- (b) whether about 8 lakh cases of children are born with birth defects in India every year mainly because of uncontrolled environmental degradation; and
- (c) if so, the remedial measures adopted or proposed to be adopted to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) According to the report of the World Health Organisation (WHO), 24% of the disease burden (healthy life years lost) and 23% (premature mortality) of all deaths were attributable to environmental factors on global basis. However, there were large regional differences and 25% of all deaths in developing regions and 17% of deaths in developed regions were attributable to environmental causes.

- (b) According to the WHO, the estimated number of annual deaths related to congenital diseases caused by environmental risks are estimated to be close to 7000 for India.
- (c) Strategies adopted and remedial measures taken for control of environmental hazards include comprehensive policy for environment and abatement of

pollution, supply of improved auto-fuel including CNG, tightening of vehicular and industrial emission norms, mandatory environmental clearance for specified industries, management of municipal & bio-medical wastes, promotion of cleaner technologies, strengthening of the net-work of air & water quality monitoring stations, assessment of pollution load & source apportionment studies, preparation and implementation of action plans for major cities and critically polluted areas.

Shortage of Food

58. SHRI NIKHIL KUMAR: SHRI ADHIR CHOWDHURY:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the eminent agricultural scientists in the country have attributed the prevailing shortage of food in the country to the neglect of farmers;
 - (b) if so, the facts and details thereof; and
- (c) the concrete steps taken by the Union Government to provide facilities to farmers to become self reliant in agriculture?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) No such specific instance has been reported.

(c) Government is implementing a number of schemes for development of the agriculture sector, and thereby to make the farmers self reliant. The strategies formulated by the Government for making the agriculture sector more vibrant and dynamic so as to increase its production and productivity with resultant increase in the income of farmers include (i) enhancing institutional credit flow to the farmers and strengthening of cooperative credit structure; (ii) ensuring the timely availability of quality inputs; (iii) promoting farmer friendly, demand driven agriculture extension system; (iv) accelerating diversification to high value crops including horticulture activities; (v) strengthening infrastructure and the supply chain; (vi) optimizing the efficient utilization of available water resources through micro irrigation and enhancing the sustainability of dry-land/rain fed farming system; (vii) reforming agricultural markets, and widespread use of post harvest technology; and (viii) putting in place a border spectrum of risk management apparatus for farmers.

Import of Essential Commodities

59. SHRI ASADUDDIN OWAISI:
SHRI RAMJI LAL SUMAN:
SHRI S.K. KHARVENTHAN:
DR. CHINTA MOHAN:
SHRI M. RAJA MOHAN REDDY:
SHRI SANTOSH GANGWAR:
SHRI C.K. CHANDRAPPAN:
SHRI SURAVARAM SUDHAKAR REDDY:
SHRI TATHAGATA SATPATHY:
SHRI DUSHYANT SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has decided to allow import of essential commodities and slashed the import duty to control their prices;
- (b) if so, the details thereof indicating the countries, quantum and price of such imports alongwith the number of contracts made so far, commodity-wise;
- (c) the losses likely to be incurred by the Government as a result thereof;
- (d) whether the Government has also allowed private companies to make such imports;
- (e) if so, terms and conditions thereof alongwith the incentives being provided to such private importers; and
- (f) the steps taken by the Government to improve availability of these commodities in the intervening period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) Yes, Sir.

- (b) and (c) Information is being collected and will be laid on the table of the House.
- (d) Imports of wheat have been allowed freely upto 31.12.2006 and import duty has been reduced to 5%. Import duty on white sugar has been reduced to zero upto 30.09.2006. As regards pulses, imports have been allowed at zero duty upto 31.3.2007.

- (e) Private importers undertake import of commodities as per their commercial judgment.
- (f) Government has, inter-alia, disallowed exports of sugar and pulses upto 31.03.2007.

increase in Supply of Wheat to Gujarat

- 60. SHRI HARIN PATHAK: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether the Government has decided to increase the supply of wheat to Gujarat as requested by the State;
- (b) if so, the details thereof indicating the extent of increase and the time by which it is likely to be supplied;
- (c) whether the said increase is likely to be met through imports; and
 - (d) if so, the steps initiated in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) No, Sir.

(b) to (d) The question does not arise in view of (a) above.

Gangau Sanctuary

- 61. SHRIMATI MANEKA GANDHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Gangau Sanctuary in Panna district of Madhya Pradesh was declared a sanctuary sometime back:
- (b) whether a declaration was issued again in April, 06 by the Collector of Panna re-declaring it as a sanctuary;
- (c) whether as a result of this re-declaration, 4 villages included in the earlier declaration have been de-notified while 4 new villages have been included by the Collector in the new border; and
- (d) if so, the reasons and grounds for this geographical change of the existing sanctuary?

THE MINISTER OF STATE. IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) Yes, Sir.

(b) to (d) As informed by the State Government, in April 2006 a proclamation under section 21 of Wildlife (Protection) Act, 1972 was issued by Collector Panna vide no. 249 dated 03.04.2006 to invite claims inside sanctuary. In the above Proclamation details of Khasra of 26 villages was given which showed revenue area of 4 villages namely Umravan, Madaian, Majhgawan and Hinouta outside the Sanctuary, which were included in the Sanctuary as per the Government notification. Also revenue area of 5 villages namely Bagohan, Harsa, Katariya, Jardhowa and Katari-bilhata was mentioned inside Sanctuary, which was not included in the Government notification.

This happened because incorrect Kharsa details of revenue and forest areas were mentioned due to misinterpretation of certain maps. However, the Collector Panna has issued modified proclamation of Panna Sanctuary on 7.7.2006, which gives description of boundaries and villages correctly.

TV News Channel

- 62. SHRI RAM KRIPAL YADAV: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Government has any proposal to start new TV News Channel;
- (b) if so, the budget required therefore and the sources from which the funds are proposed to be mobilized: and
 - (c) the time schedule, if any, fixed in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI):
(a) Prasar Bharati has informed that presently Doordarshan has no plans to launch a second News Channel.

(b) and (c) Do not arise.

Second Green Revolution

63. SHRI JYOTIRADITYA M. SCINDIA: SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has drawn out and adopted a seven point strategy to realizing the Second Green Revolution as expressed by the Prime Minister at a recently held Conference on Agriculture for Food, Nutritional Security and Rural Growth as reported in the Hindustan Times dated May 28, 2006:
- (b) if so, the details thereof, indicating the role assigned to the States and the Centre thereunder; and
 - (c) the time-frame contemplated therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) to (c) It is widely recognized that the soil health enhancement, sustainable and equitable use of water, affordable credit & crop insurance, development and dissemination of appropriate technologies, improved marketing infrastructure, application of science and biotechnology for improved variety of seeds & enhancement of productivity of livestock and poultry constitute the core areas that need to be given increased emphasis to revitalize the agriculture and its allied sectors.

It is the endeavour of the Government to bring in improvements in the existing policies and programmes for achieving accelerated and sustainable growth of these sectors. However, agriculture being a State subject, the State Governments are primarily responsible for implementation of the policies and programmes for development of agriculture in their respective States. At the Centre, the Union Government recognizes its responsibility towards farmers and the agriculture sector and accordingly it supplements the efforts of the State to enhance agriculture production and productivity through various schemes and programmes to raise the income of the farmers and augment their living standards.

Cut in Wheat Allocation

64. SHRI G.V. HARSHA KUMAR: SHRI VARKALA RADHAKRISHNAN: SHRI C.K. CHANDRAPPAN: SHRI PANNIAN RAVINDRAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has cut down the quota of wheat allocated for distribution under Public Distribution System to various States including Kerala;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the total quantity of wheat distributed during the last two years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) and (b) Yes, Sir. Keeping in view the dwindling stocks of wheat, it has been decided by the Government of India to revise the allocation of wheat, under TDPS, for all States/UTs, including Kerala, on the basis of average monthly offtake during the last three years. The reduction in wheat allocation for BPL & AAY families has been compensated by increasing the rice allocation correspondingly. The Government of India is prepared to increase the allocation of rice for APL families also, if any State/UT Government requests so, whereever the quantity of wheat is revised on the basis of reason stated as above. Details of revised wheat allocation are given in the enclosed statement-I.

(c) The details of total quantity of wheat distributed (Offtake by the States/UTs) during the last two years, State-wise are given in the enclosed Statement-II and III.

Statement /

SI.No.	State/UT	Commodity	Mor	Monthly allocation during April & May, 2006					Monthly allocation from June 2006 to March 2007				
			AAY	BPL	APL	Total	AAY	BPL	APL	Total			
1	2	3	4	5	6	7	8	9	10	11			
1.	Andhra Pradesh	Wheat	0.000	0.000	12.806	12.806	0.000	0.000	2.754	2.754			
2.	Arunachal Pradesh	Wheat	0.000	. 0.285	0.530	0.815	0.000	0.256	0.530	0.786			
3.	Assam	Wheat	0.000	0.000	221.28	22.128	0.000	0.000	18.697	18.697			

	2	3	4	. 5	6	7	8	9	10	11
4. Bihar		Wheat	26.255	83.711	91.350	201.316	21.594	47.909	1.034	70.537
5. Chhat	ttisgarh	Wheat	0.000	2.610	26.145	28.755	0.000	2.610	3.104	5.714
6. Delhi		Wheat	1.388	8.660	58.130	68.178	1.388	8.660	18.346	28.394
7. Goa		Wheat	0.000	0.155	2.856	3.011	0.000	0.155	0.201	0.356
8. Gujar	rati	Wheat	16.598	29.501	144.218	190.317	11.101	19.954	6.402	37.457
). Harya	ana	Wheat	8.317	13.345	57.795	79.457	8.317	13.345	7.421	29.083
. Hima	chal Pradesh	Wheat	2.315	1.795	9.861	13.971	2.315	1.795	6.748	10.858
. Jamm	nu and Kashmir	Wheat	1.877	5.380	11.193	18.450	1.537	4.406	11.193	17.136
. Jhark	khànd	Wheat	11.359	17.506	5.407	34.272	9.921	15.289	1.375	26.585
3. Kama	ataka	Wheat	8.398	13.506	29.967	51.871	4.509	3.645	0.000	8.154
. Keral	la e	Wheat	0.000	8.865	37.325	46.190	0.000	7.336	11.777	19.113
5. Madh	hya Pradesh	Wheat	46.324	61.704	136.660	244.688	45.025	59.501	1.971	106.497
6. Ma ha	arashtra	Wheat	41.291	96.526	254.252	392.069	35.205	82.229	5.154	122.658
7. Mani	ipur	Wheat	0.000	1.214	0.500	1.714	0.000	0.106	0.500	0.60
3. Meg t	halaya	Wheat	0.000	0.000	0.648	0.648	0.000	0.000	0.430	0.43
). Mizo	eram	Wheat	0.000	0.000	1.010	1.010	0.000	0.000	0.624	0.62
). Naga	aland	Wheat	0.330	0.524	1.873	2.727	0.326	0.517	0.1873	2.71
1. Oriss	sa	Wheat	0.000	0.000	24.402	24.402	0.000	0.000	7.793	7.79
2. Punja	ab	Wheat	4.859	7.358	85.939	98.156	3.904	5.912	1.306	11.12
3. Raja	sthan	Wheat	31.145	37.513	157.682	226.340	30.459	36.686	16.959	84.10
4. Sikki	im	Wheat	0.000	0.000	0.600	0.600	0.000	0.000	0.245	0.24
5. Tam	nil Nadu	Wheat	0.000	0.000	10.000	10.000	0.000	0.000	3.783	3.78
6. Tripu	ura	Wheat	0.000	0.000	3.995	3.995	0.000	0.000	1.337	1.33
7. Utta	ranchal	Wheat	1.197	4.428	7.571	13.196	1.197	4.428	1.566	7.19
8. Utta	r Pradesh	Wheat	47.690	76.825	270.58 5	395.100	47.690	76.825	1.451	125.45
9. Wes	st Bengal	Wheat	25.901	50.274	98.112	174.287	22.716	43.702	49.040	115.45
0. Andi	laman and Nicobar Islands	Wheat	0.042	0.120	0.416	0.578	0.021	0.061	0.247	0.32
1. Cha	indigarh	Wheat	0.000	0.105	4.406	4.511	0.000	0.018	0.000	0.01
2. Dad	tra and Nagar Haveli	Wheat	0.037	0.087	0.129	0.253	0.009	0.020	0.015	0.04

1	2	3	4	5	6	7	8	9	10	11
33 .	Daman and Diu	Wheat	0.017	0.025	0.087	0.129	0.005	0.007	0.000	0.012
34.	Lakshadweep	Wheat	0.000	0.000	0.019	0.019	0.000	0.000	0.100	0.100
35 .	Pondicherry	Wheat	0.000	0.000	0.200	0.200	0.000	0.000	0.100	0.100
	Total		275.340	522.022	1568.797	2366.159	247.239	435.442	183.995	866.676

Statement II

Allocation and Offtake of Wheat for the year 2005-2006 (P) under TPDS

(in '000 Tonnes)

SLNo.	States/UTs		Allotn	nent			Offtake				% Offtak	:e	
		BPL	APL	AAY	Total	BPL	APL	AAY	Total	BPL	APL	AAY	Total
l	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	NA	153.672	NA	153.672	0.18	50.49	0.06	5 0.73	NA	32.856	NA	33.01
2.	Arunechal Pradesh	3.42	6.36	NA	9.78	2.35	4.72	0.33	7.4	68.713	74.214	NA	75.66
3.	Assem	NA	337.024	- NA	337.024	NA	280.24	NA	280.24	NA	83.151	NA	83.15
4.	Bihar	1157,282	1222.156	283.521	2662.959	526.55	24.23	256.99	807.77	45.499	1.983	90.642	30.33
5 .	Chhattisgarh	87.104	350.86	NA	437.964	82.8	49.68	NA	132.48	95.059	14.159	NA	30.25
6.	Defini	106.044	703.072	16.656	825.772	103.79	246.95	15.83	366.57	97.874	35.124	95.041	44.39
7.	Goa	3.681	37.096	NA	40.777	NA	3.833	NA	3.833	NA	10.333	NA-	9.40
8.	Gujarat	442.309	1730.616	207.008	2379.933	307.36	143.51	154.91	605.78	69.490	8.292	74.833	25.45
9.	Hanyana	195.819	811.356	86.056	1039.231	166.22	17.99	72.82	257.03	84.885	2.217	84.619	23.51
10.	Himachal Pradesh	45.82	132.3	26.696	204.816	37.4	99.9	23.47	160.77	81.624	75.510	87.916	78.49
11.	Jammu and Kashmir	52.873	144.824	21.299	218.996	52.56	151.21	19.49	223.26	99.408	104.409	91.507	101.95
12.	Jharkhand	251.232	72.584	136.308	460.124	207.55	20.59	132.6	306.74	82.613	28.367	97.290	78.40
13.	Kamataka	157.093	378.534	81.548	617.175	158.09	149.53	68.9	376.52	100.635	39.502	84.490	61.01
14.	Kerala	111.388	447.9	NA	559.288	110.98	266.44	NA	377.42	99.634	59.486	NA	67.48
15.	Madhya Pradesh	949.415	1901.524	453.573	3304.512	979.506	144.83	430.58	1554.916	103.169	7.617	94.931	47.05
16 .	Maharashtra	1160.364	3051.024	493.48	4704.868	1020.17	112.28	431.02	1563.47	87.918	3.680	67.343	33.23
17.	Manipur	1.214	15.408	3.642	20.264	3.96°	14.18	NA	18.14	326.194	92.030	NA	89.52
18.	Meghalaya	NA	7.776	NA	7.776	0.65	6.32	NA	6.97	NA	81.276	NA	89.63
19.	Mizoram	· NA	12.12	NA	12.12	NA	7.55	NA	7.55	NA	62.294	-NA	62.29

1	2	3	4	5	6	7	8	9	10	11	12	13	14
20.	Nagaland	7.023	44.515	3.225	54.763	6.88	52.85	3.33		97,964			
21.	Orissa	NA NA	351.112								118.724	103.256	115.15
			351.112	NA	351.112	NA	108.35	NA	108.35	NA	30.859	NA	30.86
22.	Punjab	130.779	1178.592	32.469	1341.84	69.4	8.84	17.49	95.73	53.067	0.750	53.867	7.13
23.	Rajasthan	517.808	2188.544	336.195	3042.547	450.33	204.17	299.12	953.62	86.969	9.329	88.972	31.34
24.	Sikkim	NA	7.2	NA	7.2	NA	4.65	NA	4.65	NA	64.583	NA	64.58
!5 .	Tamil Nadu	NA	120	NA	120	NA	77.98	NA	77.98	NA	64.983	NA	64.98
:6 .	Tripura	NA	47.94	NA	47.94	NA	29.94	NA	29.94	NA	62.453	NA	62.45
27.	Uttar Pradesh	1182.038	3603.096	600.994	5386.128	1025.072	37.93	553.388	1616.39	86.721	1.053	92.079	30.01
28.	Uttaranchal	55.184	140.592	13.965	209.741	58.719	34.154	11.112	103.985	106.406	24.293	79.570	49.58
:9 .	West Bengal	673.299	1986.672	281.308	2941.279	591.06	997.78	233.86	1822.7	87.786	50.244	83.133	61.97
10 .	A & N Islands	2.292	81.6	0.504	10.956	0.26	4.01	0.04	4.31	11.344	49.142	7.937	39.34
11.	Chandigarh	5.568	56.504	NA	62.072	NA	NA	NA	NA	NA	NA	NA	NA
12 .	Dadra and Nagar Haveli	1.05	1.548	0.435	3.033	0.32	0.24	0.19	0.75	30.476	15.504	43.678	24.73
33.	Daman and Diu	0.38	1.044	0.144	1.568	0.13	NA	0.06	0.19	34.211	NA	41.667	12.12
34.	Lakshedweep	NA	0.228	NA	0.228	NA	0.03	NA	0.03	NA	13.158	NA	13.16
35.	Pondicherry	NA	1.2	NA.	1.2	NA	1.01	NA.	1.01	NA	84.167	NA	84.17
	Total	7,300.479	21,253.153	3,079.026	31,632.658	5,962.287	3,356.407	2,725.590	12,044.284	81.670	15.793	88.521	38.075
	CRPF/BSF	NA	33.912	NA	33.912	NA	9.5	NA	9.5	NA	28.014	NA	28.014
	Defence	NA	145.008	NA	145.008	NA	133.49	NA	133.49	NA	92.057	NÁ	92.057
	Bhutan	NA	15	NA	15	NA	4	NA	4	NA	26.667	NA	26.667
	Grand Total (All India)	7,300.479	21,447.073	3,079.026	31,826.578	5,962.287	3,503.397	2,725,590	12,191.274	81.670	16.335	88.521	38.305

Statement III Allocation and Offtake of Wheat for the year 2004-2005 (P) under TPDS

(In '000 Tonnes)

SI.No.	States/UTs	Allotment			Offtake				% Offtake				
		BPL	APL	AAY	Total	BPL	APL	AAY	Total	BPL	APL	AAY	Total
1	2	3	4	. 5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	NA	153.672	NA	153.672	1.826	33.294	0.5	35.62	NA	21.666	NA	23.18
2.	Arunachal Pradesh	3.69	7.86	NA	11.55	3.419	7.691	NA	11.11	92.656	97.850	NA	96.19

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1	2	3	4	5	6	7	8	9	10	11	12	13	14
3	Assam	NA	410	NA	410	1.49	401.546	NA	403.036	NA	97.938	NA	98.30
4.	Bihar	1331.472	1374.948	252	2958.42	691.851	9.386	233.536	934.773	51.961	0.683	92.673	31.60
5 .	Chhattisgarh	110.271	425.1	NA	535.371	85.172	40.758	NA	125.93	77.239	9.588	NA	23.52
6.	Delhi	110.985	714.096	11.715	836.796	108.204	313.684	10.175	432.063	97.494	43.927	86.854	51.63
7.	Goa	5.04	40.32	NA	45.36	NA	NA	NA	NA	NA	NA	NA	NA
8.	Gujarat	525.689	1730.616	133.661	2389.996	378.748	64.122	90.283	533.153	72.048	3.705	67.546	22.31
9.	Haryana	257.04	1014.204	71.532	1342.776	217.587	154.641	65.097	437.325	84.851	15.248	91.004	32.57
10.	Himachal Pradesh	53.608	132.3	18.908	204.816	45. 86 6	91.75	18.178	155.794	85.558	69.350	96.139	76.07
11.	Jammu and Kashmir	58.296	165.84	15.851	239.987	57.0 8 8	142.998	10.424	210.51	97.928	86.226	65.762	87.72
12.	Jharichand	318.096	87.984	91.26	497.34	202.882	18.6	75.993	297.475	63.870	21.140	8 3.271	59.81
13.	Kamataka	197.565	414.12	65.292	676.977	187.611	115.665	58.308	361.584	94.962	27.930	89.303	53.41
14.	Kerala	121.756	447.9	NA	569.656	122.464	172.509	NA	294.973	100.581	38.515	NA	51.78
15.	Madhya Pradesh	1127.288	2155.068	345.317	3627.673	1025.324	19.219	323.514	1368.057	90.955	0.892	93.686	37.71
16.	Maharashtra	1285.067	3051.024	414.47	4748.561	1124.138	55.45	374.232	1553.82	87.477	1.817	90.730	32.72
17.	Manipur	NA	17.76	1.214	18.974	NA	16.72	NA	16.72	NA	94.144	NA	88.12
18.	Meghalaya	NA	7.776	NA	7.776	NA	8.188	NA	8.188	NA	105.298	NA	105.30
19.	Mizoram	NA	12.12	NA	12.12	NA	11.782	NA	11.782	NA	97. 2 11	NA	97.21
20.	Nagaland	7.809	78	2.439	88.248	6.654	82.382	2.375	91.411	85.209	105.618	97.376	103.58
21.	Orissa	NA	360	NA	360	24.22	129.296	NA	153.516	NA	35.916	NA	42.64
22.	Punjab	166,416	1473.24	30.12	1669.776	110.508	25.348	21.945	157.801	66.405	1.721	72.859	9.45
23 .	Rajasthan	700.713	2696.376	248.775	3645.864	651.375	301.545	230.606	1183.526	92.959	11.183	92.697	32.46
24.	Sädeim	NA	10.2	NA	10.2	NA	4.77	NA	4.77	NA	46.765	NA	46.76
25 .	Tamil Nadu	NA	120	NA	120	NA	59.944	NA	59.944	NA	49.953	NA	49.95
26 .	Tripura	NA	47.94	NA	47.94	NA	21.279	NA	21.279	NA	44.387	NA	44.39
27 .	Ultar Pradesh	2083.245	4314.84	726.492	7124.577	1628.068	7.087	605.637	2240.792	78.151	0.164	83.365	31.45
28.	Uttaranchai	63.6	221.64	9.576	294.816	63.72	10.63	9.089	83.439	100.189	4.796	94.914	28.30
29.	West Bengal	810.166	3506.52	195.11	4511.796	684.738	881.996	134.297	1701. 031	84.518	25.153	68.831	37.70
30 .	Andman and Nicobar Islands	2.436	8:16	0.504	11.1	0.387	0.5	NA	0.887	15.887	6.127	NA	7.99
31.	Chandigath	5.568	63.768	NA :	69.336	NA	NA	NA	NA	NA	NA	NA	NA
32.	Dadra and Nager Haveli	1.116	1.548	0.336	3	NA	NA	NA	NA	NA	NA	NA	NA
33 .	Daman and Diu	0.48	1.044	0.084	1.608	NA	NA.	NA	NA	, NA	NA	NA	NA

1	2	3	4	5	6	7	8	9 .	10	11	12	13	14
34.	Lakshadweep	NA	0.054	NA	0.504	NA	NA	NA	NA	NA	NA	NA	NA
35 .	Pondicherry	NA	1.2	NA	1.2	NA	0.055	NA	0.055	NA	4.853	NA	4.58
	Total	9,347.412	25,267.688	2,632.656	37,247.756	7,423.340	3,202.835	2,264.189	12,890.364	79.416	12.676	86.004	34.607
	CRPF/BSF	NA	34.648	NA	34.648	NA	8.023	NA	8.023	NA	23.156	NA	23.156
	Defence	NA	136.044	NA	136.044	NA	125.649	NA	125.649	NA	92.359	NA	92.359
	Bhutan	NA	15.832	NA	15.832	NA	7.403	NA	7.403	NA	46.760	NA	46.760
	Grand Total (All India)	9,347.412	25,454.212	2,632.656	37,434.280	7,423.340	3,343.910	2,264.189	13,031.439	79.416	13.137	86.004	34.812

Welfare and Protection of Workers in Unorganised Sector

65. SHRI RANEN BARMAN: SHRI HITEN BARMAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of measures initiated for welfare and protection of rights of those employed in unorganised sector during each of the last three years;
- (b) whether any survey has been conducted to ascertain the specific type of enterprises in the unorganised sector where country's workforce is largely employed and their future potentials for generating jobs; and
 - (c) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) A statement is enclosed.

(b) and (c) No such survey has been conducted.

Statement

The Government has initiated several measures for the welfare of the workers in the unorganized sector. Central Welfare Funds have been constituted to provide social security/welfare measures to certain categories of workers i.e. beedi workers, certain non-coal mine workers and cine workers. The welfare measures include health care, housing, educational assistance for children, drinking

water supply etc. The Government is implementing various welfare and employment oriented schemes and programmes through various Ministries/Departments. Some of such schemes are Swarnjayanti Gram Swarojgar Yojana, National Social Assistance Programme, Pradhan Mantri Gram Sadak Yojana, Pradhan Mantri Gramodaya Yojana, Swamjayanti Sahari Rojgar Yojana, Sampooma Grarneen Rojgar Yojana etc. Further, Janshree Bima Yojana providing for insurance cover to the people living below or marginally above the poverty line is also available for the workers in the unorganized sector. The Government has also redesigned the Universal Health Insurance Scheme (UHIS), which is available to families living below poverty line. A National Commission for the Enterprises in the Unorganized Sector has been set up to examine the problems facing enterprises in the Unorganized Sector.

Recently, the Government has enacted National Rural Employment Guarantee Act which provides for 100 days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.

Damaged Wheat Stock

66. SHRI N. JANARDHANA REDDY: SHRI BALASAHEB VIKHE PATIL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

 (a) the production, export and import of wheat recorded during the last three years;

- (b) whether huge quantity of foodgrains is rotting in the godowns of Food Corporation of India as reported in *The Times of India* dated June 30, 2006:
- (c) if so, whether any inquiry has been instituted in this regard;
 - (d) if so, the outcome thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) The production and export figures of wheat during the last three years are as under:

Year		Product	ion		Export
	(Lakh	Metric	Tonnes)	(in	lakh MTs)
2003-04		721.5		70.69	•
2004-05	;	686.4		07.45	(Upto Sept. 04) Export of foodgrains has been stopped w.e.f. 1.10.2004.
2005-06	;	694.8	(estimate	d)	

There has been no import of wheat for Central Pool stocks during the last three years.

- (b) No, Sir.
- (c) to (e) Do not arise.

[Translation]

Discontinuation of Doordarshan Channels in Rural Areas

67. SHRI HANSRAJ G. AHIR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has discontinued the facility of showing more than one channels of Doordarshan in rural areas:
 - (b) if so, the details and the reasons therefor,
- (c) whether any difficulty is being faced in operating the Satellite Telecast (Free to Air Direct to Home) system in K.U. Band proposed by the Government;

- (d) if so, whether the Government proposes to reconsider the plan of increasing the capacity of power transmitters of Doordarshan Kendras and installing new power transmitters to show regional channels in rural areas:
 - (e) if so, the details thereof; and
 - (f) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir.
- (d) to (f) Multi channel TV coverage has been provided in the entire country (except A&N Islands) through Doordarshan's Ku Band (free-to-air DTH) service. It is possible to receive Ku Band signals anywhere in the country with the help of small sized dish receive units. Hence new transmitters are now not contemplated.

[English]

Norms of Quality Certification of Products

- 68. SHRI KINJARAPU YERRANNAIDU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) the steps taken to ensure that the product advertised by the Government owned media fulfils the norms of quality certification of all the products; and
- (b) the action proposed by the authority for non-compliance of the rules by defaulting agencies?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) In the government owned electronic media, Prasar Bharati is a statutory autonomous corporation. It follows its own code for commercial advertising which contain stringent provisions for safeguarding the interest of the society in general and consumers in particular.

In the government owned print media the Publication Division's publications including Employment News

to Questions

publishes government related advertisements and do not use any product related advertisements. The Directorate of Advertising and Visual Publicity (DAVP) releases advertisements in matters relating to social awareness and is also not involved in advertisement of products.

(b) Does not anse.

Agri Business Project Development

- 69. SHRI M.P. VEERENDRA KUMAR: Will the Minister of AGRICULTURE be pleased to state:
- (a) the highlights of Agri Business Project Development through Venture Capital participation drawn up by Small Farmers Agri Business Consortium (SFAC);
- (b) whether the Union Government has taken note of the above: and
 - (c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) to (c) The Ministry of Agriculture is implementing a Venture Capital Scheme for Agri-Business Development through Small Farmers' Agri-Business Consortium, an autonomous organization under this Ministry to facilitate setting up of agri-business ventures in close association with Banks, catalyse private investment in setting up of agri-business projects and thereby providing assured markets to producers for increasing rural income and employment and strengthen backward linkages of agribusiness projects with producers. Venture capital assistance is provided to eligible projects in the form of equity upto an extent of 26% of the project equity or 10% of the total project cost or Rs. 75 lakhs, whichever is less. The scheme has been approved on 19th July, 2005 with an outlay of Rs. 48.00 crore during Tenth Plan Period. So far, SFAC has sanctioned venture capital assistance of Rs. 12.81 crore for 44 projects during 2005-06 and 8 projects during 2006-07.

Educational and Children Films

70. SHRI JASHUBHAI DHANABHAI BARAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of educational films and the films message to fight social evils, funded by the Government during the last three years; and
- (b) the number of children films produced and the public investment involved therein separately during the said period?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) The number of educational films and the films with message to fight social evils, funded by the Ministry during the years 2003-2004 to 2005-2006 was 13.

(b) The number of children films during the last three years was 15, including 3 educational and 2 films with message to fight social evils, produced by the Children's Film Society, India (CFSI). The public investment involved in the production of films (in the form of Grant-in-aid to CFSI) during the years 2003-2004 to 2005-2006 was Rs. 584.43 lakh.

Production of Raw Cashew Nuts

- 71. DR. M. JAGANNATH: Will the Minister of AGRICULTURE be pleased to state:
- (a) the quantum of raw cashew nuts produced in the country during the last three years, State-wise;
- (b) the steps taken to promote cashew plantation in the country;
- (c) whether the Government proposes to purchase raw cashew nuts from farmers at the reasonable price;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) A statement showing details of quantum of raw cashew nuts produced in the country during last three years, State-wise is enclosed.

(b) Cashew Development Programme with an outlay of Rs. 4116.47 lakhs was undertaken during 2005-06 in the states of Kerala, Karnataka, Goa, Maharashtra, Tamil

Nadu, Orissa & West Bengal under National Horticulture Mission. Out of total outlay of Rs. 4116.47 lakhs, an amount of Rs. 1818.63 lakhs was allocated for new plantation of cashew in these States during 2005-06.

(c) No, Sir.

Written Answers

- (d) Does not arise.
- (e) The cashew farmers are getting remunerative prices of their produce. The wholesale price of raw cashew nut that prevailed in various states during harvesting season of 2005 ranged from Rs. 25,000 to Rs. 50,000 per metric tonne.

Statement

The quantum of raw Cashew Nuts produced in the country during the last three years, State-wise

A—Area (000 ha) P—Production (000 MT) Pdy—Productivity (Kg/ha)

States	2	2003-2004		2	2004-05			2005-06	
	Α	Р	Pdy.	A	Р	Pdy.	A	Р	Pdy.
Kerala	101	95	890	102	64	900	98	67	900
Karnataka	94	46	500	95	43	680	100	45	700
Goa	55	32	690	55	26	660	55	27	690
Maharashtra	148	120	1100	160	174	1200	160	183	1300
Tamil Nadu	95	51	600	105	53	610	121	56	640
Andhra Pradesh	136	95	750	150	88	840	170	92	880
Orissa	124	71	850	126	74	810	120	78	860
West Bengal	9	9	760	9	8	800	10	10	950
Others (include. N.E. regions)	18	16	790	18	14	800	21	15	650
Total	780	535	800	820	544	810	855	573	815

Construction of Dams and Reservoirs

72. SHRI ARJUN SETHI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether some State Governments are going ahead in construction of dams and reservoirs in their States without getting clearance from the Central Water Commission (CWC) despite opposition from certain areas of the concerned States;
 - (b) if so, the details thereof;

- (c) whether the Government of Andhra Pradesh have been constructing the Polavaram Project as well as Katragada flood flow canal in Vamsadhara Inter-State River without clearance from CWC and without concurrence of Orissa; and
- (d) if so, the details thereof and the specific action taken by the Union Government to resolve the matter?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) and (b) As on 1.4.2006, there are 65 major and 100 medium unapproved irrigation/

to Questions

multipurpose projects as ongoing in the Tenth Five Year Plan taken up by the State Governments as detailed in the enclosed Statement.

(c) and (d) The State Government of Andhra Pradesh has not reported the status of construction of Indira Sagar (Polavaram) project. The State of Orissa in February, 2006 through complaint under the provisions of inter-state River Water Disputes Act 1956 brought to the notice of Central Government that State of Andhra Pradesh is under taking construction Flood Flow Canal taking off from right bank of the Vamsadhara river at Katragada. In an inter-State meeting convened by the Secretary, Ministry of Water Resources on 24th April, 2006 with the Secretaries of Irrigation/Water Resources Department of Orissa and Andhra Pradesh, the State of Andhra Pradesh informed that no construction work is being done by it on the river bed, river bank and between Singidi reservoir and Katragada on Flood Flow Canal and works are only being carried out downstream of Singidi reservoir. The centre is facilitating to resolve the inter-State issues involved in these projects through inter-State meetings.

Statement

SI.No.	State	Number	of Projects
		Major	Medium
1.	Andhra Pradesh	6	2
2.	Bihar	4	_
3.	Jharkhand	4	6
4.	Gujarat	1	9
5.	Haryana	1	_
6.	Kamataka	10	11
7.	Kerala	2	2
8.	Madhya Pradesh	3	1
9.	Chhattisgarh	_	3
0.	Maharashtra	31	61
11.	Orissa	_	3
12.	Punjab	1	
13.	Tamit Nadu		2
14.	Uttar Pradesh	1	
15.	Uttaranchal	1	_
	Total	65	100

Telecast Rights to Doordarshan for Sports Events

- 73. SHRI G. KARUNAKARA REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Government proposes to set up a Regulatory Authority to monitor and regulate the earnings through telecasting of sporting events;
- (b) whether Doordarshan is proposed to be given the sole right of telecasting the sports events organized in the country; and
- (c) if so, the time by which a final decision in this regard is likely to be taken?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) No, Sir. However, the Government is contemplating the establishment of an autonomous authority to regulate Broadcasting sector.

(b) No, Sir. However, the Government has issued an order on 5th April, 2006 vide which live feeds of a number of specified sporting events of national importance held in India or abroad are required to be shared with Prasar Bharati with immediate effect by sports channels/sports management companies having television broadcasting rights for broadcast on their terrestrial and DTH networks. A copy of the order dated 5th April, 2006 is enclosed as Statement. In case of cricket events, these shall include all matches featuring India and the finals and semi finals of international events.

(c) Does not arise.

Statement

No. 603/1/2005-BC-I

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING
'A' WING SHASTRI BHAWAN, NEW DELHI-110 001

Dated: 5th April 2006

ORDER

1. In pursuance of para 5.2 of the policy guidelines for downlinking of television channels issued vide notice no. 13/2/2002-BP&L/BC-IV dated 11th November 2005 and after consultations with the Ministry of Sports & Youth Affairs, Prasar Bharati and the Sports Channels and Sports Rights Holders Companies, it is hereby ordered that live feeds, without any advertisements of the sports channel/sports rights holder, of following sporting events

of national importance held in India or abroad are required to be shared with Prasar Bharati with immediate effect by sports channels/sports management companies having television broadcasting rights for broadcast on their terrestrial and DTH networks:

A. International events

Summer Olympics Winter Olympics Commonwealth Games Asian Games Atro-Asian Games

B. (i) Tennis:

- (a) Davis Cup—All matches featuring India and semi-final/final matches.
- (b) Grand Slam tournaments-finals of all tournaments i.e. Men's single, Women's single, mixed doubles, Men's double, Women's doubles. Further that if an Indian plays then all matches featuring him/her in quarter-final and above.
- (c) WTA Championships—Same as for Grand Slam tournaments.

(ii) Hockey:

- (a) World Cup—All matches featuring India and semi-finals and finals
- (b) Champions Trophy—All matches featuring India and finals
- (c) Beighton Cup-Semifinals and fina!
- (d) Indira Gandhi Gold Cup for Women—Semifinals and finals

(iii) Football:

- (a) World Cup-Semi-finals and finals.
- (b) European Cup-Semi-finals and finals.
- (c) Asia Cup—All matches featuring India and semifinals & finals.
- (d) Subroto Cup-Semi-finals and finals.
- (e) Santosh Trophy-Semi-finals and finals.
- (f) Federation Cup-Semi-finals and finals.
- (q) Durand Cup-Semi-finals and finals.

- (h) National Women Football Championship—sems finals and finals.
- Junior National Football Championship—semi finals and finals.

(iv) Chess:

- (a) World Championship—Finals of the championship and all games featuring an Indian player in quarter finals and above.
- (b) Chess Olympiad—Finals of the championship and all games featuring an Indian player in quarter finals and above.

(v) World Championships in Billiard & Snooker

Finals of the championships and all games featuring an Indian player in quarter finals and above.

- 2. The events in the list shall be firm for five years from the date of issue of this order.
- 3. In case an event mentioned in the list is not telecast by Doordarshan (except for reasons beyond its control) the event would be considered for deletion in the next annual review, after giving an opportunity to Doordarshan to explain their position.
- 4. The Ministry shall annually review the implementation of this order and consider new proposals, if any.

(Seema Jere Bisht)
Director (BC)
Tele: 2338 1863

[Translation]

Private Sector in Afforestation

- 74. SHRI VIJOY KRISHNA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Government proposes to seek letter if intent for cooperation of private sector and local communities to achieve the target of 33 per cent forest cover till 2012;
 - (b) if so, the details thereof; and

(c) the ratio of profit likely to be shared with private sector and local communities?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) A Multi-Stakeholder Partnership (MSP) framework for forestation of degraded lands has been envisaged to involve the land owning agency, the local village community and the sponsor who may be a company, firm, user group, trust, society or organization in public or private sector. A draft framework has been prepared by Indian Institute of Forest Management in this regard. The draft document envisages sharing between the land owning agencies, the local village community and the sponsor, in accordance with a formula to be agreed by the partners on a case to case basis.

Plantation of Fruit Bearing Trees

75. SHRI JIVABHAI A. PATEL: SHRI TUKARAM GANPAT RAO RENGE PATIL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to plant fruit bearing trees on the forest land which is not only helpful in the production of fruits but also is eco-friendly;
 - (b) if so, the details thereof;
- (c) whether such forest land is proposed to be awarded on lease; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) No Sir.

(b) to (d) Question does not arise.

[English]

Environmental Clearance to Sponge Iron Plants

- 76. SHRI ANANTA NAYAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the names and the number of sponge iron plants granted environmental clearance during the Ninth and Tenth Plan, State-wise;
- (b) the number of plants which have not adopted any anti-pollution control measures so far; and
 - (c) the action taken/proposed against these plants?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) During the Ninth and Tenth Plans, 21 sponge iron plants have been accorded environmental clearance under the Environmental Impact Assessment Notification 1994. Their relevant details are given in the Statement enclosed.

- (b) None, Sir.
- (c) Does not arise.

Statement

The names and the number of sponge iron plants granted environmental clearance during Ninth and Tenth Plan, State-wise:

SI.No.	Name & State of the Project Proponent	Date of Clearance
1	2	3
Ninth Pla	n (1997-2002)	
	Andhra Pradesh	
1. M	/s SJK Steel Corporation Ltd.	8-Oct-97
	Chh att isgarh	
2. M	/s Jindal Power & Steel Ltd.	4-Jan-02

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1	2		3	
		Goa		
3.	M/s Aparant Iron and Steel Pvt. Limited (E	arlier named as M/s Goa Carbon Limited)	1-Aug-00	
		Jharkh a nd		
4.	M/s Usha Beltron Ltd.		8-Jan-02	
		Orissa		
5 .	M/s MESCO Group Ltd.		21-Apr-97	
6.	M/s Tata Sponge Iron Ltd.		30-July-97	
Tenth	Plan (2002-2007)			
		Chhattisgarh		
1.	M/s National Mineral Development Corporal	tion Limited	10-Oct-02	
2.	M/s Jayaswals Neco Limited		14-May-04	
3.	M/s Jindal Steel and Power Limited		3-Aug-04	
4.	M/s Prakash Industries.		27-Jan-05	
5.	M/s Monnet Ispat Limited.		30-May-05	
6.	M/s Jindal Steel and Power Ltd.		10-Aug-05	
7.	M/s Godawari Power & Ispat Ltd. (formarly	known as Ispat Godawari Ltd.)	2-Mar-06	
		Gujarat		
8.	M/s Essar Steel Limited.		7-Nov-05	
9.	M/s ESSAR Steel Ltd.		13-June-06	
		Maharashtra		
10.	M/s Sunflag Iron & Steel Co. Ltd.		21-Feb-06	
		Orissa		
11.	M/s Bhushan Ltd.		12-May-04	
12.	M/s Tata Sponge Iron Limited		11-Nov. 04	
13.	M/s Neepaz Metals Limited.		21-Jun-05	
14.	M/s Bhushan Steel & Stripes Limited		30-Jun-05	
15.	M/s Jindal Stainless Limited.		5-Aug-05	

[Translation]

Non-Availability of Life Saving Drugs

77. SHRI M. ANJAN KUMAR YADAV; SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether essential life saving drugs are not easily available in the market and people are facing a lot of problems as a result thereof:
- (b) if so, the details thereof and the reasons therefor; and
 - (c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) to (c) The Drugs (Prices Control) Order, 1995 (DPCO, 95) does not make any distinction between Life Saving drugs and other drugs. There is no specific norms or guidelines to determine as to which drugs can be classified as life saving drugs. Every drug, in general, is considered useful in saving and prolonging of life. National Pharmaceutical Pricing Authority (NPPA) monitors the availability and shortages of all medicines normally based on the field reports received from State Drugs Controllers. No specific report of non-availability and shortage of essential medicines in

the market have been received during the recent past. NPPA takes necessary action whenever reports on shortages/non-availability of medicines are received from the State Drugs Controllers, NGOs or other sources to make the particular medicine available in the affected area/market.

[English]

Production of Rice and Wheat

- 78. SHRI PRABODH PANDA: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether several States have shown surplus production of rice and wheat during the last three years;
 - (b) if so, the details thereof;
- (c) the areas showing decline in the production of foodgrains during the said period in the country; Statewise; and
- (d) the action envisaged by the Government to check shortage of foodgrains?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) As per the State-wise estimates of production of consumption, the following States have shown surplus production of rice and wheat during the three years, 2003-04 to 2005-06:

Rice

	2003-04		2004-05		2005-06*
	1		2		3
1.	Chhattisgarh	1.	Chhattisgarh	1.	Andhra Pradesh
2.	Haryana	2.	Haryana	2.	Chhattisgarh
3.	Orissa	3.	Orissa	3.	Haryana
4.	Punjab	4.	Punjab	4.	Karnataka
5.	Uttar Pradesh	5.	Uttar Pradesh	5.	Orissa
6.	West Bengal	6.	West Bengal	6.	Punjab
				7.	Uttar Pradesh
	,			8.	West Bengal

1	2		3	
		Wheat		
. Haryana	1.	Haryana	1.	Haryana
. Madhya Pradesh	2.	Madhya Pradesh	2.	Punjab
. Punjab	3.	Punjab	3.	Uttar Pradesh
. Rajasthan	4.	Uttar Pradesh		
. Uttar Pradesh				

^{&#}x27;4th Advance Estimates.

Note: The consumption estimates are arrived at on the basis of State-wise rural and urban monthly per capita consumption of rice and wheat given by the National Sample Survey 60th Round Report (2004), and the State-wise rural and urban population projected on the basis of 2001 census and the decadal growth rates given by the Registrar General of India.

- (c) At the all India level, there have been fluctuations during the period in foodgrains production. The foodgrains production of major States are given in the enclosed Statement.
- (d) At present there is no shortage of foodgrains in the country. However, in order to increase over-all productivity and production of cereals under specific crop based systems, Integrated Cereals Development Programme in Rice Based Cropping System Areas (ICDP-

Rice), Integrated Cereals Development Programme in Wheat Based Cropping Systems Areas (ICDP-Wheat) and Integrated Cereals Development Programme in Coarse Cereals Based Cropping Systems Areas (ICDP-Coarse Cereals) under Macro Management of Agriculture (MMA) are under implementation in the country as Centrally sponsored scheme. The Government is also implementing a Centrally sponsored scheme i.e. "Integrated scheme of Oilseeds, Pulses, Oilpalm and Maize (ISOPOM)" from 1st April 2004 to increase their production and productivity.

Statement

State	Produ	action of Foodgrains (Million To	nnes)
Ciale	2003-04	2004-05	2005-06*
1	2	3	4
Uttar Pradesh	44.25	37.84	39.86
^o unjab	24.73	25.67	25.19
Andhra Pradesh	13.70	13.40	16.89
West Bengal	16.01	16.06	16.11
Madhya Pradesh	15.96	14.10	13.65
Haryana	13.19	13.11	13.03
Jaharashtra	10.32	10.54	12.40
(arnataka	6.56	10.50	11.53
Rai as ic∉n	17.99	12.15	10.77

i	2	3	4
Bihar	11.21	7.70	9.03
Tamil Nadu	4.41	6.18	7.52
Orissa	7.16	6.89	7.22
Gujarat	6.57	5.26	6.28
Chhattisgarh	6.47	5.02	5.71
Assam	4.04	3.62	3.56
Jharkhand	2.91	2.31	2.07
Uttaranchal	1.72	1.76	1.59
Jammu & Kashmir	1.53	1.50	1.49
Himachal Pradesh	1.40	1.61	1.47
Kerala	0.58	0.67	0.64
All India	213.19	198.36	208.30

^{*4}th Advance Estimates.

Reduction of Air Freight Cost of Floriculture Products

79. SHRI IQBAL AHMED SARADGI: Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 961 dated February 27, 2006 regarding Reduction of Air Freight Cost for Flowers and state:

(a) whether the Union Government has taken a final decision on the request of Government of Karnataka regarding reduction of air freight cost of floriculture products; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) Yes, Sir. The Government of Karnataka has been advised to take advantage of transport assistance for exporting horticulture items under the existing Transport Assistance Scheme of APEDA. The following norms of air freight assistance have been approved by the Government for export of fresh cut flowers for financial

year 2005-06 & 2006-07 and the air freight assistance is provided to the exporters limited to:

- (a) 20% of FoB value
- (b) 25% of freight
- (c) specific rate (Rs. per kg.)

whichever is least.

New Advertising Policy

- 80. SHRI K.C. PALANISAMY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Government has announced New Advertising Policy;
 - (b) if so, the salient features thereof;
- (c) whether there is also a proposal to give adequate shops to small, medium and regional language newspapers;
 - (d) if so, the details thereof; and

(e) if not, the reason therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) Yes. Sir.

- (b) to (d) A detailed note is given in the enclosed statement.
 - (e) Does not arise.

Statement

Salient features of the new Advertisement Policy and details of sops given to small, medium and language newspapers in the new policy

- (i) Circulation check for small newspapers/journals claiming circulation upto 6,000 has been waived off w.e.f. 1st June 2006. More advertisements will now be released to newspapers with special emphasis on North-East, J&K and other remote areas. For the first time specific measures have been prescribed in the new Policy to achieve balance between various categories of newspapers taking into account circulation, language, coverage, area etc. The share of small medium newspapers in advertisements will be not less than 40% of the total amount spent from the current level of about 25%. Similarly, language newspapers are to be given sufficient coverage. Around 30% of the total amount spent will be on regional language newspapers.
- (ii) A newspaper/journal should have a minimum paid circulation of not less than 2000 copies for being considered eligible for empanelment. However, the advertisement policy has special relief for newspapers/journals in Sanskrit, newspapers/journals published in backward border or remote areas or in tribal languages or those published in J&K, Andaman and Nicobar Islands and North-Eastern States. They need to have substantiated minimum paid circulation of only 500 copies per publishing day.
- (iii) RNI's role in circulation check has been replaced by statutory auditor and Chartered Accountants. Publishers will now be able to furnish

- authenticated figures of circulation of Cost Accountant/Statutory Auditor/Chartered Accountant in prescribed proforma when they claim circulation upto 75,000/-. For circulation of over 75,000 OBC Certificate would be required.
- (iv) The new Advertisement Policy gives the newspapers 60 days from the date of publication of the advertisement to submit their advertisement bills. DAVP is to pay the advertisement bills within 60 days of the receipt of the bills. In order to cut delay in making payments to newspapers because of late receipt of funds by DAVP from clients, it has been provided in the new Policy that funds are to be released provisionally by client Ministers/ Departments within 30 days of the issue of advertisements pending final settlement of bills.
- (v) Fresh applications for empanelment can now be made twice a year first by the end of February and second by the end of August every year. The applications made before February end will be considered in the month of May of the same year and their contract will start w.e.f. 1st July of the same year and applications made before August end will be considered in November and their contract will start w.e.f. 1st January of the next year.
- (vi) The rate contracts will now be issued for a period of three years instead of one year. However, circulation shall be verified and changed, if required, every year based on the evidence as prescribed in the criteria for empanelment during the period of validity of the contract.
- (vii) The new advertisement policy clearly states that all central Government advertisements will be routed through DAVP. All attached offices, autonomous organizations and PSUs under the Ministries/Departments will also route their advertisements through DAVP. All Ministries/ Departments will have to pay for all types of advertisements including tender, recruitment and display. It has also been decided in the new advertisement policy that, DAVP will not charge 13% departmental charges from the client Ministries/Departments.

to Questions

Hen Reproduction Centre in Delhi Zoo

81. SHRI SUGRIB SINGH-SHRI KISHANBHAI V. PATEL:

Will the Minister of ENVIRONMENT AND FORESTS. be pleased to state:

- (a) whether the Government has set up a Hen Reproduction Centre in Central Zoological Park in Delhi;
 - (b) if so, details in this regard;
 - (c) the objectives of setting up of such centre; and
 - (d) the quantum of funds allocated for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) Yes, Sir. The Government has established a Red Jungle Fowl breeding center in the National Zoological Park, New Delhi. The objective is to breed genetically pure Red Jungle Fowl in captivity.

(d) An amount of Rs. 21.50 lakhs have been allocated and spent on the project till date.

Health and Safety of Work Force

82. DR. BABU RAO MEDIYAM: SHRI KINJARAPU YERRANNAIDU:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether India participated in the 95th Annual Conference of International Labour Organization on occupational safety and health of Labour force;
 - (b) if so, the details thereof;
- (c) whether the Government proposes to bring a draft bill regarding safety and health of workers from radiation and benzene effects:
 - (d) if so, the details thereof; and
- (e) if not, the steps the Government took to maintain health and safety of the work force in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) and (b) Yes, Sir. India participated in the 95th Session of the International Labour Conference

which inter-alia discussed the issue of Occupational Safety and Health leading to the finalization of the text of a Convention and Recommendation on the promotional frame work for Occupational Safety and Health. The Convention, inter-alia, refers to the need for a national policy and national system for Occupational Safety and Health in member countries.

- (c) and (d) No, Sir.
- (e) Adequate provision to protect the workers from exposure to Benzene in the factories are available in Schedule XXI of the Model Rule No. 120 prepared by Directorate General Factory Advice Service & Labour Institutes under section 87 of the Factories Act, 1948.

[Translation]

Pollution Level in Cities

- 83. SHRI BRAJESH PATHAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the latest ranking of cities based on Respirable Suspended Particulate Matter (RSPM) levels obtained under the National Air Quality Monitoring Programme (NAMP); and
- (b) the steps taken by the Government to check the increasing pollution in the cities?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) The Central Pollution Control Board is executing a nation-wide programme of ambient air quality monitoring known as National Air Quality Monitoring Programme (NAMP). Based on the monitoring of ambient air quality, cities have been ranked as per the levels of Respirable Suspended Particulate Matter (RSPM) measured in residential area during 2005. The list of cities and their pollution level is enclosed as Statement.

- (b) The steps taken to abate air pollution include:
 - · Notification of general and source specific environmental standards:
 - Identification of sources of pollution;
 - · Control of vehicular pollution through promotion of cleaner fuels and enforcement of auto exhaust standards at manufacturing stage:
 - Introduction of Pollution Under Control (PUC) Certification system for in use vehicles;
 - · Preparation of city specific Action Plans for improvement of air quality; and
 - Regular monitoring for environmental compliance.

JULY 24, 2006

Statement			
Order	City	RSPM Annual average concentration during 2005 (Res. Areas)	
1	2	3	
1.	Gobindagarh	250	
2.	Ludhiana	232	
3.	Raipur	192	
4.	Lucknow	186	
5 .	Kanpur	178	
6.	Jalandhar	175	
7.	Alwar	160	
8.	Jharia	156	
9.	Dehradun	150	
10.	Faridabad	148	
11.	Agra	147	
12.	Ahmedabad	134	
13.	Vapi	134	
14.	Solapur	129	
15.	Jaminagar	129	
16.	Indore	126	
17.	Ankaleshwar	126	
18.	Satna	124	
19.	Surat	124	
20.	Dhanbad	121	
21.	Bhilai	118	
22.	Delhi	115	
23 .	Howrah	113	
24.	Guwahati	112	

	2	3
25.	Kolkata	110
26.	Patna	109
27.	Nagda	108
28.	Jodhpur	107°
29.	Nasik	105
30.	Chandrapur	105
31.	Kota	104
32.	Varanasi	103
33 .	Pune	101
34.	Visakhapatnam	96
35 .	Rourkela	93
36.	Vadodara	90
37 .	Chandigarh	89
38.	Jabalpur	82
39.	Jaipur	80
4 0.	Mumbai	79
41.	Udaipur	78
4 2.	Trivendrum	77
43.	Korba	75
44.	Hydrabad	75
45 .	Rayagada	75
46.	Bangalore	68
47 .	Nagpur	67
48.	Kozhikode	67
49.	Tuticorin	65
50.	Angul	65
51.	Gajraula	60

is of Taj Mahal (Sensitive area)

[English]

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UNDP Report of Food Availability

- 84. SHRI ASADUDDIN OWAISI: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether the Asia Pacific Human Development Report 2006 released recently by United Nation Development Programme (UNDP) indicated that India has become food deficit country as reported in the Hindustan Times dated June 30, 2006;
 - (b) if so, the details and reasons therefor, and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) No, Sir. The Asia Pacific Human Development Report 2006 released by UNDP states that "Four of the ten larger low to middle-income economies in the region now have net food deficits. They are Bangladesh, China, Pakistan and the Phillippines. Of these, China had a surplus till as recently as 2003 and the Phillippines up to 1994. The surplus has remained constant in India and also in Sri Lanka, where it is very small. In Indonesia, Malaysia and Thailand, the surpluses have grown". The following table shows the net food surpluses and deficits in selected countries of Asia and the Pacific region:

(\$Billion)

Country	1990	2000
Bangladesh	-0.4	-1.2
China	3.2	-0.3
India	3.0	3.0
Indonesia	1.7	4.3
Malaysia	1.4	4.3
Pakistan	-0.8	-0.5
Phillippines	0.2	-0.6
Sri Lanka	0.1	0.1
Thailand	4.9	7.6
Viet Nam		3.0

Source: World Bank 2005.

(c) Does not arise.

Project to Strengthen Agricultural Research

- 85. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether the Government has launched a Rs. 1200 crore project to strengthen agricultural research; and
 - (b) if so, the details and the modus operandi thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) Yes, Sir.

(b) The National Agricultural Innovation Project (NAIP) is designed to address the problems of productivity, profitability and quality enhancement of agricultural produce, raising the income of farmers and improving the livelihood of rural communities located in disadvantaged areas in the country. The overall objective of the National Agricultural Innovation Project is to facilitate the accelerated and sustainable transformation of India agriculture in support of poverty alleviation and income generation.

The Project has four components, viz. (i) ICAR as the catalyzing agent for the management of change of the Indian National Agricultural Research System (NARS); (ii) Research on production to consumption systems; (iii)) Research on sustainable rural livelihood security; and (iv) Basic and Strategic research in the frontier areas of agricultural sciences. The different components of the Project would be implemented by a large network of Public research institutions, Private Sector, Non-Governmental Organizations (NGOs) and other stakeholders.

The project is approved from 1st July, 2006 and the completion period is six years. The total project cost is US \$ 250 million out of which the World Bank's share would be US \$ 200 million as credit and Government of India's share would be US \$ 50 million. In Indian Rupees, the project cost is equivalent to Rs. 1189.99 crore based on the prevailing exchange rate.

The Project would be implemented through the Indian Council of Agricultural Research (ICAR). Implementation of NAIP would be highly participatory and decentralized. A broad array of NARS clients and stakeholders including

other relevant Ministries/Departments, NGOs, private sector, farmer organizations etc. would be involved.

Panel on Price Rise

86. SHRI KISHANBHAI V. PATEL: SHRI BRAJA KISHORE TRIPATHY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has set up a panel to review the rise in prices of essential commodities including foodgrains in the country;
 - (b) if so, the details thereof;
 - (c) whether the panel has since submitted its report;
- (d) if so, the details of the recommendations made by the said panel; and
- (e) the follow-up action taken by the Government to check the rising prices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) No. Sir.

(b) to (e) Do not arise. However, the prices of essential commodities are closely monitored at various levels in the Government.

(English)

Environmental Clearance to Rawghat Iron Ore Mining

- 87 SHRI HANSRAJ G. AHIR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the application for lease of Rawghat iron ore mining area to Bhilai Steel Plant in Chhattisgarh is pending with the Union Government for environmental clearance:
 - (b) if so, the details thereof; and
- (c) the time by which approval for lease of Rawghat mining area is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) Ministry of Environment & Forests has not received any such proposal for grant of environmental clearance.

(b) and (c) Does not arise.

[English]

JULY 24, 2006

Coastal Hazard Zone Mapping Project

- 88. SHRI KINJARAPU YERRANNAIDU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Governments has commissioned a coastal hazard zone mapping project;
 - (b) if so, the details thereof; and
- (c) the action proposed to protect coastal communities and promote sustainable coastal development?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) The Government has assigned Space Application Centre, Ahmedabad, Department of Ocean Development, Chennai, Centre for Earth Science Studies, Trivendrum and Survey of India, Dehradun for demarcating the vulnerability mapping based on extent of flooding and shore line changes on a pilot scale.

(c) The action proposed by the Government for protection of the coastal communities and promoting sustainable development are based on recommendations of Prof. M.S. Swaminathan Committee Report on Coastal Regulation Zone Notification, 1991 which include preparation of Integrated Coastal Zone Management Plan. Taking into consideration the vulnerability line, providing bio-shields, protection and conservation of natural barriers such as corals, mangroves, sand dunes, etc., and promoting developmental activities based on the Integrated Coastal Zone Management and Environment Impact Assessment.

Assistance to States/UTs under AIBP

89. SHRI ARJUN SETHI: Will the Minister of WATER RESOURCES be pleased to state:

to Questions

- (a) the total amounts provided to States/Union Territories during 2004-2005 and 2005-2006 under Accelerated Irrigation Benefit Programme (AIBP) normal and under the fast track programme against the budgeted amounts, States-wise and year-wise alongwith the break up of each State;
- (b) the total amounts utilized by the States/Union Territories during the said period; and
- (c) the total irrigation potential created in each State and Union Territory alongwith the total number of projects completed therefrom?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) The Central Assistance (CA) under Accelerated Irrigation Benefits Programme (AIBP) including projects under Fast-Track provided to the irrigation projects for the States during 2004-05 and 2005-06 alongwith the ceiling fixed by the Planning Commission for these years is enclosed as Statement-I.

- (b) The Central Assistance under AIBP during a year is released in two equal instalments of 50% each. The 2nd instalment of Central Assistance is released as per utilization certificate submitted by the State Governments after expanding 70% of the Central Assistance released as 1st instalment and corresponding State share during the year.
- (c) The details are given in the enclosed Statement-II.

Statement / Status of Ceiling and CLA under AIBP for the years 2004-05 to 2005-06

	•		04-05	2005-06	
SI.No.	State	Ceiling	Total amount of Loan and grant released	Ceiling	Amount of Grant Released
1	2	3	4	5	6
1.	Andhra Pradesh	275.0000	87.5470	1100.0000	311.3815
2.	Arunachal Pradesh	20.0000	10.0000	20.0000	18.0000
3.	Assam	35.0000	16.9300	35.0000	34.9332
4.	Bihar	75.0000	37.2150	175.0000	16.2380
5.	Chhattisgarh	75.0000	2.9250	100.0000	7.6645
6.	Goa	5.0000	0.6500	5.0000	
7.	Gujarat	1000.0000	530.5000	1000.0000	339.6000
8.	Haryana	25.0000	11.1350	25.0000	6.0000
9.	Himachal Pradesh	15.0000	3.6900	37.6900	30.0785
0.	Jammu & Kashmir	40.0000	12.7445	40.0000	36.6878
1.	Jharkhand	31.0000	21.2850	31.0000	5.0370
2.	Karnataka	567.0000	396.2952	400.0000	140.7759
3.	Kerala	50.0000	49,4400	50.0000	9.3591

	2	3	4	5	6
4.	Madhya Pradesh	850.0000	516.7010	750.0000	168.0966
15.	Maharashtra	707.0000	529.2860	1350.0000	167.3822
6.	Manipur	18.0000	13.0000	86.7800	75.7035
7.	Meghalaya	4.0000	1.7438	4.0000	1.5750
8.	Mizoram	10.0000	5.0000	10.0000	9.3150
9.	Nagaland	8.0000	4.0000	8.0000	7.9987
20.	Orissa	280.0000	24.2230	330.0000	151.3742
21.	Punjab	100.0000	0.0000	84.3700	26.3166
2.	Rajasthan	400.0000	352.9040	400.0000	90.2952
23.	Sikkim	1.5000	0.7500	1.5000	0.9113
24.	Tamil Nadu	5.0000	0.0000	5.0000	0.0000
25.	Tripura	20.0000	11.0000	35.5500	31.9950
26.	Uttar Pradesh	400.0000	175.9200	429.0000	133.1280
27.	Uttaranchal	30.5000	38.9917	123.0000	80.4387
28	West Bengal	40.0000	13.4610	40.0000	0.0287
	Total	5087.0000	2867.3372	6675.8900	1900.3142

Statement II

State-wise Details of Potential Created and Projects completed under AIBP

(Th. Ha.)

SI.No.	State	Potentia	Potential Created		Projects Completed	
		Major/Medium March, 2005	Minor 2005-06	Major/Medium March, 2006	Minor 2005-06	
	2	3	4	5	6	
l.	Andhra Pradesh	293.632	-	4	_	
	Arunachal Pradesh		26.28	-	1165	
	Assam	64.919	16.48	2	52	
	Bihar	226.166		1	_	
5 .	Jharkhand	11.620		2	_	

1	2	3	4	5	6
6.	Goa	9.494	parage.	Nil	
7.	Gujarat	493.626		9	_
8.	Haryana	98.237		1	-
9.	Himachal Pradesh	2.178	5.48	Nii	43
0.	Jammu & Kashmir	13.723	Nil	Nil	Nil
1.	Karnataka	353.804		1	
2.	Kerala	34.290		1	
3 .	Madhya Pradesh	97.289	_	3	-
4.	Chhattisgarh	127.172	_	1	-
15.	Maharashtra	182.465	_	9	-
6.	Manipur	0.000	5.36	Nil	182
17.	Meghalaya	0.000	2.90	Nil	34
18.	Orissa	144.491	Nil	4	8 (KBK)
19.	Punjab	100.990		1	
20.	Rajasthan	337.238	_	4	_
21.	Tamil Nadu	0.000	_	Nil	_
22.	Tripura	5.359	31.4	Nil	859
23.	Uttar Pradesh	809.418	_	6	_
24.	Uttaranchal	_	7.68	-	418
25.	West Bengal	73.027	_	.1	
26.	Mizoram	_	3.33	-	34
27.	Nagaland	_	19.30		6.20
28.	Sikkim	_	2.98	·	291
	Total	3479.138	142.838	50	3706

Import of Pulses

90. SHRI G. KARUNAKARA REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the production of pulses in the country is less that its consumption;
- (b) if so, the comparative figures of its production and consumption in the country during the last three years, year-wise;

- (c) whether the pulses are being imported to meet this shortage; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) Yes, Sir.

- (b) The production of total pulses in the years 2003-04, 2004-05 were 149.1 lakh tonnes and 131.3 lakh tonnes respectively. As per 4th Advance Estimates released on 15th July 2006, the total pulses production in 2005-06 is estimated at 131.1 lakh tonnes. On the basis of normative requirement of foodgrains comprising cereals as recommended by National Institute of Nutrition, Hyderabad and the population projections given by the Registrar General of India, the total consumption requirement of pulses in the years 2003-04, 2004-05 and 2005-06 were 167.4 lakh tonnes, 170.6 lakh tonnes and 173.8 lakh tonnes respectively.
 - (c) Yes, Sir.
- (d) Import of pulses during the year 2003-04, 2004-05 and 2005-06 were 17.23 lakh tonnes, 13.39 lakh tonnes and 16.08 lakh tonnes respectively.

Radio Collar on Swamp Deers

- 91. SHRI SUGRIB SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Government proposes to install radio collar on swamp deers;
 - (b) if so, the details thereof;
- (c) whether population of swamp deers in the country is decreasing day by day;
- (d) if so, the number of such deers in the country as on date as compared to previous census; and
- (e) the steps taken by the Government to protect the swamp deers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) The Ministry of Environment & Forests has granted permission to the Chief Wildlife Warden, Uttaranchal for radio collaring eight Swamp deer

(*Cervus duvaucelii*) in the *Jhilmil Jheel* Conservation Reserve under Section 12 (b) of the Wildlife (Protection) Act, 1972 to track their migration.

- (c) and (d) Swamp deer is found in Uttaranchal (*Jhilmil Jheel*), adjoining swamps along *Ganga* in Uttar Pradesh (Dudhwa, Katerniaghat and Hastinapur Protected Areas), Kaziranga National park in Assam and Kanha National Park in Madhya Pradesh, Studies at Wildlife Institute of India have shown that population of Swamp deer has been showing encouraging trends and has been estimated to be between 2000 to 2400. There are no reports from the State Governments mentioning that the population of Swamp deer has declined.
- (e) The steps taken by the Government to protect the Swamp deer in the country are as follows:

Steps taken at National level

- (i) Swamp deer have been included in the Schedule-I of the Wildlife (Protection) Act, 1972, thereby giving it the highest degree of protection.
- (ii) Legal protection has been provided to wild animals against hunting and commercial exploitation under the provisions of the Wild Life (Protection) Act, 1972.
- (iii) The Wild Life (Protection) Act, 1972 has been amended and made more stringent. The punishments in cases of offences have been enhanced. The Act also provides for forfeiture of any equipment, vehicle or weapon that are used for committing wild life offence.
- (iv) Central Bureau of Investigation (CBI) has been empowered under the Wildlife (Protection) Act, 1972 to apprehend and prosecute wildlife offenders.
- (v) Government of India has set up Regional and Sub-regional Offices for wildlife preservation in majer export and trade centers of the country to prevent smuggling of wild animals and their products.

Steps taken at State level

- (i) The field staff have been alerted to be on the look out for any poaching activity in their jurisdiction.
- (ii) Wide publicity is given through media on the provisions of the Wildlife (Protection) Act, 1972 against poaching.

- (iii) regular patrolling is organized by the field staff.
- (iv) Strict vigil is maintained through effective communication system.

Accident at Vishaka Steel Plant

- 92. DR. BABU RAO MEDIYAM: Will the Minister of STEEL be pleased to state:
- (a) whether any accident took place recently at Vishaka Steel Plant due to flow of liquid steel on the ground;
- (b) if so, the details of human loss and capital damage caused thereby; and
 - (c) the remedial steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS); (a) Yes, sir, On 8th June. 2006, while casting liquid steel from the steel ladle to the Tundish, the slide gate mechanism failed due to which the ladle slide gate could not be closed. The balance liquid steel was filled in the emergency containers kept both at the casting platform and on the ground level.

- (b) No injuries occurred to any person and there was no capital damage.
- (c) The slide gate plate failure occurred due to the failure of the sliding plate and use of repaired plate is discontinued as a remedial action.

[Translation]

Accommodation to Mine Workers

93. SHRI BRAJESH PATHAK: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has formulated any scheme to provide accommodation to the mine workers in the country;
- (b) if so, the places where such housing schemes have been sanctioned; and
- (c) the number of housing units to be constructed at such places and the amount proposed to be provided therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) The Government is implementing the housing schemes for construction of Type I & Type Il houses by the mine managements, with financial assistance of Rs. 40,000/- and Rs. 50,000/- per tenement. respectively, or 75% of the actual cost of the construction, whichever is lower, for providing accommodation to mine workers engaged in Iron/Manganese/Chrome/Limestone/ Dolomite Ore Mines and Mica Ore Mines, on nominal rent chargeable @ Rs. 10/- per month. Benefits have also been extended to such mine workers who intend to construct their own houses under the Revised Integrated Housing Scheme (RIHS) 2005 for Beedi Workers etc; wherein a uniform subsidy of Rs. 40,000/- is granted.

(b) and (c) Houses have been sanctioned in different districts in the State of Orissa, Karnataka, Madhya Pradesh, Raiasthan and Andhra Pradesh under the above schemes. The total number of houses sanctioned during last three years in these States for mine workers is given in the enclosed Statement.

Statement

The number of houses sanctioned under the schemes during the last three years in the different States

Name of States	2003-2004 No. of houses sanctioned	2004-2005 No. of houses sanctioned	2005-2006 No. of houses sanctioned
Orissa	Nil	237	Nil
Kamataka	06	24	Nil
Madhya Pradesh	Nil	132	Nil
Rajasthan	06	Nil	Nil
Andhra Pradesh	27	24	68

Permission for Coal Mining

94 SHRI HANSRAJ G. AHIR: SHRI AJIT JOGI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the names of the companies granted permission for mining including coal alongwith the area forest land in hectares:
 - (b) the period of permission granted;
- (c) the number of proposals pending for approval of the Union Government:
- (d) the time by which these proposals are likely to be cleared:
- (e) whether National Fuel Research Institute, Dhanbad has given any favourable report on underground coal mining; and
- (f) if so, the reaction of the Government thereto in view of the pending proposals?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) The details of mining proposals which have been granted approval under Forest (Conservation) Act, 1980 during the last three years are given in the enclosed Statement.

- (b) The permission granted under Forest (Conservation) Act, 1980 is co-terminus with the mining lease.
- (c) Twenty-three proposals relating to mining are pending for forestry clearance.
- (d) A time limit of sixty days has been prescribed under Forest (Conservation) Rules, 2003 for the Central Government for taking a decision on the complete proposals from the State/UT Governments.
- (e) No such report from National Fuel Research Institute has been received.
 - (f) Does not arise.

Statement Statement Showing Approved Cases of Mining for diversion of forest land under FC Act, 1980

SI.No.	Name of Proposal	State	District	Date of Approval	Area Diverted (ha.)
1	2	3	4	5	6
1.	Mining Lease Favouring SCCL	Andhra Pradesh	Adilabad	10/09/2003	140.3
2.	Mining Lease in Favour of M/s Singareni Collieries Company to SSCL	Andhra Pradesh	Adilabad	12/02/2005	253
3.	Mixining Lease to SCCL for Shanti Khani Extension Block	Andhra Pradesh	Adilabad	20/12/2005	285.89
4.	Diversion of FL of Tandur RF for Goleti-IA Incline Underground Mines Enterics in Rebbena (A) in Favour of SCCL, Beltampally.	Andhra Pradesh	Adilabad	10/06/2004	4.56
5.	Underground Coal Mining for Indaram Extension Mining in Favour M/s SCCL	Andhra Pradesh	Adilabad	13/04/2006	437
6.	Diversion of FL for Stone Quarry for Canal Structures and Approach Road of Proposed Peddavagu Project Near ADA (V) Asifabad Mandal.	Andhra Pradesh	Adilabad	21/06/2006	5

1	2	3	4	5	6
7.	Underground Mining of Goleti No. 1 and Proposed 1A Incline Under Ground Mines in Favour of M/s SCCL Limited	Andhra Pradesh	Adilabad	24/03/2005	83.77 ·
8.	Diversion of 18.00 HA. of FL for Extraction of Iron Ore in SY. No. 1 (P) of Malapanagudi (V), Bellary RF of Ananthapur Division in F/O S.R. Minerals	Andhra Pradesh	Ananthapur	21/10/2005	18
9.	Diversion of FL in Bellary RF of Kalyanadurg Range for Mining of Iron Ore in F/o Obulapuram Mining, Ananthapur Distt39.50 HA.	Andhra Pradesh	Ananthapur	15/06/2006	39.5
10.	Diversion of 4.00 Ha. of FL for Purpose of ML for Extraction of Barytes in F/O Mehaboob Minerals.	Andhra Pradesh	Ananthapur	17/08/2004	4
11.	Application of M/s Nagalingeswara Mines and Minerals	Andhra Pradesh	Ananthapur	31/08/2005	4
12.	Mining of Iron Ore in Bellary Reserve Forest of Kalyanadurg Range in Ananthapur Division in Favour of M/s Obulapuram Mining	Andhra Pradesh	Ananthapur	16/06/2006	68.5
13.	Mining Lease for Extraction of Black Granite in Favour of M/s Shivasakthi Granites	Andhra Pradesh	Chittoor	05/06/2006	2.5
14.	Diversion of FL in Basavapalli RF of Chittoor District for Extraction of Block Granite in Favour of M/s Sri Lakshmi Granites & Exports	Andhra Pradesh	Chittoor	21/04/2005	3.187
15.	Diversion of Forest Land for Granite of Mining Lease for Extraction of Black Granite in Favour of M/s. Prashanti Granites.	Andhra Pradesh	Chittoor	06/10/2005	3.8
16.	Diversion of Forest Land for Extraction of Black Granite in Favour of M/s Nagamani Granites	Andhra Pradesh	Chittoor	18/11/2004	5.4
17.	Diversion of 1.387 Ha. of Forest Land in Kondaveedu RF of Ameenabad Beat, Guntur Division for Quarrying of Road Metal in Favour of Sri N. Siva Rama Prasad of Perecherla (V), Guntur District	Andhra Pradesh	Guntur	13/06/2006	1.387
18.	Diversion of FL for Grant of State Stone in Nanidupalem Beat of Vinukonda Range in F/o Dr. Kadiyala Rajendra, Hyderabad.	Andhra Pradesh	Guntur	28/11/2005	2

1	2	3	4	5	6
19.	M&M-Diversion of FL for Extraction of State tone Material in Bollappalli RF of Vinukonda Range in F/O Smt. Indu Yadav of Markapur.	Andhra Pradesh	Guntur	12/12/2005	2
20.	Diversion of Forest Land in Manglagiri RF for Quarry Minor Minerals in Favour of Shri CH. Tirupalu	Andhra Pradesh	Guntur	08/12/2004	2
21.	Mines & Minerals-Application of Sri. T.S. Mallikarjuna Rao, for Grant of Quarry Lease	Andhra Pradesh	Guntur	01/12/2003	3.61
22 .	Grant of Quarry Lease in Vinukonda FB in Favour of M/s Jurassic Stones	Andhra Pradesh	Guntur	25/11/2005	3.625
23.	Renewal of ML in Batrapalam of Madinapadu in F/o Swamy Kasi Ratnam	Andhra Pradesh	Guntur	23/08/2004	4.85
24.	Renewal of Mining Lease over 1.41 Ha. of Forest Land in Mandadi Block II RF for the Purpose of Stacker and Reclaimer and 6.77 Ha. of Forest Land in Kandla Guntur Extrn I RF for the purpose of Aerial Repeway in Favour of M/s KCP Ltd. in Guntur District.	Andhra Pradesh	Guntur	15/12/2005	8.18
25.	Mining Lease in Favour of M/s Jaurassic Stones Private Limited for Grant of Quarry Lease in Bollapalli RF	Andha Pradesh	Guntur	17/10/2005	8.215
26.	Underground Mining of which 2477 HA of for Surface use for GDK-9, Vakilapally Block-A, 10 & 10A Inclines in Ramagundam-II and OC Project-I Expansion in Favour of M/S SCCL	Andhra Pradesh	Karimnagar	13/04/2006	412.4
27.	Realignment of Nallaer at Venkatesh Khani 7 Incline in Favour of M/s SCCL	Andhra Pradesh	Khammam	31/08/2005	11.96
28.	Renewal of Mining Lease in F/O SCCL for OCP II PH III Manuguru in Kondapur/Ext. 1 of Aswapura Range	Andhra Pradesh	Khammam	10/01/2005	125.9
'29 .	Mining in Compartment No. 11, 12, and 13 of Ramavaram Reserve Forest in Kothagudem Division for Phase III of Gouthami Khani Open Cast Project in Favour of M/S SCCL	Andhra Pradesh	Khammam	13/04/2006	154.96
30.	Renewal of Manuguru Mining Lease Over an Extent on 2186 Involving 1312 Ha of Forest Land Request for Grant of TWP in Favour of SCCL	Andhra Pradesh	Khammam	12/06/2006	2186

l 	2	3	4	5	6
11.	Mining Lease to SCCL for Satu Pally-I Opencast Project	Andhra Pradesh	Khammam	02/02/2005	244.02
2.	Gonthami Khani OCP Mining Lease (Phase-I) in Favour of M/S Singareni Collieries Company Limited	Andhra Pradesh	Khammam	09/02/2004	261.31
3.	Mining Lease to Kakatiya Cement Sugar Industrial	Andhra Pradesh	Krishna	31/03/2005	121.46
14.	Diversion of FL-Application of Dr. B. Sanjeev Reddy, Nandyal for Lease for Steatite & Dolomite in Kurnool DVN.	Andhra Pradesh	Kurnool	17/10/2005	4.96
15.	Compartment No. 29 of Pasupulabodu Block of Nalgonda Forest Division in Favour of M/s Chanakya Cements	Andhra Pradesh	Nalgonda	23/02/2005	162. 56
36 .	Using for Survey and Investigation of Uranium and other Related Atomic Minerals by Director, Atomic Mineral Directorate for Exploration & Research, Department of Atomic Energy in Rayavaram and Nidgul Reserve Forest Block	Andhra Pradesh	Nalgonda	12/09/2005	0
37 .	Uranium Production in Lambapur Peddagattu Areas by Uranium Corporation of India Limited, Department of Atomic Energy	Andhra : Pradesh	Nalgonda	23/08/2005	447,22
38.	ML for Quartz, Vermiculate, Mica, Felser Over an Extent of 2.00 Ha. in SY. No. 553 of Chagnam Village, Sydapuram Mandal, Nellore District in F/o Smt. S.K. Bibijan.	Andhra Pradesh	Nellore	23/12/2004	2
39 .	M&M-ML for Barytes in Compt. No. 755 over an extent of 1.97 Ha. in Turimella Range, Giddalur Dvn., Prakasam DisttProposals of Sri. S. Shankara Reddy.	Andhra Pradesh	Prakasam	30/05/2006	2.69
40 .	Diversion of FL for ML in SY. No. 1265 of Shameerpet of Forest Block, Hyderabad Dvn. in F/o M/s Laxmi Narasimha Metal Industries.	Andhra Pradesh	Ranga Reddy	08/03/2005	•
41.	Diversion of Forest Land for Quarrying of Granite Metal in Favour of Smt. T. Sathyavathi of Mugada (V)	Andhra Pradesh	Vijaya Nagara m	23/03/2004	1.2
42 .	Mining Lease to M/s Singareni Collieries Company Limited in Tadicherla Reserve Forest	Andhra Pradesh	Warangal	14/09/2004	25

1	2	3	4	5	6
43 .	Diversion of FL for ML for Extraction of Black Granite in Favour of M/s Exotic Granites & Exports in Warangal Division.	Andhra Pradesh	Warangál	27/06/2006	4.916
44.	Mining Lease for Kakatiya Khani 9 & 9A Incline Underground Mine to M/s SCCL	Andhra Pradesh	Warang a i	17/05/2005	431.85
45 .	Seismic Survey Operations for Petroleum Exploration in Favour of Oil India Limited in Manabum, NOA Dihing, Namsiai, Koriapani, Kotha and Miao	Arunachai Pradesh	Amortola	24/11/2005	0
46 .	Mining Lease to APMDTCL for Coal Mining in Namchik-Namphuk Coal Fields	Arunachal	Changlang	10/04/2006	39.02
47.	2D and 3D seismic Survey Operation in General Area of Nampong Forest Division of Changlang District for Oil and Gas Exploration.	Arunachal Pradesh	Changlang	03/04/2006	0
48.	Permission for 2D Seismic Survey Operation in and Around Pasighat and POBA Reserve Forest Areas for Petroleum Exploration by Oil India Limited	Arunachal Pradesh	East Siyang	03/04/2006	0
49 .	Renewal Approval of Nakkati Hill Stone Quarry No. 2 Under AIE Valley Division	Assam	Bongaigaon	18/11/2005	0.5
50 .	Renewal Approval of Nakkati Hill Stone Quarry No. 1 and Nakkati Hill Stone Quarry No. 3 Under AIE Valley Division	Assam	Bongaigaon	18/11/2005	2
51.	Sand Mahal Mining Under Dhemaji Division	Assam	Dhemaji	02/03/2004	4
52 .	Renewal Approval of Dudhnath Hill Stone Mahal No. 1 Under Dhubri Forest Division	Assam	Dhubri	02/12/2005	0.5
53.	Opening up of 2 New Mahals at Dudhnath Stone Mahal No. 4 and Dudhnath Stone Mahal No. 5 under Dhubri Forest Division	Assam	Dhubri	02/12/2005	2
54.	Makrijhora Sand and Gravel Mahal under Dhubri Forest Division	Assam	Dhubri	10/02/2004	3
55 .	Collection of Stone Materials from River Bed under Dibrugarh Division	Assam	Dibrugarh	13/03/2006	2.5
56 .	Diversion of 1.735 Ha of Forest Land for Drilling Location Kapaa Under Golaghat Division	Assam	Golaghat	21/12/2005	1.735
57 .	Diversion of 1.99 Ha of Forest Land for Drilling Location Elab under Golaghat Division	Assam	Golaghat	21/12/2005	1.99

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	2	3	4	5	6
8.	Renewal Approval of Stone Quarries Under Goalpara Forest Division for A Period of 10 Years	Assam	Gopalpura	26/09/2005	5
9.	Fatasil 1, 2 & 3; Deochutal C&B Chamata A&B (Fresh)-Natun Rani, Helagog (Renewal) Approval of 8 Nos of Stone Mahals Under Kamrup District	Assam	Kamrup	13/04/2006	0.5
0.	Sand Mahal Mining Under Kamrup West Division	Assam	Kamrup	10/05/2004	2.8
61 .	Renewal Approval of 4 Nos of Sand and Gravel Mahals Under Kachugaon FDI. E. Hel River Sand & Gravel Mahal, Garufela River Sand & Gravel Mahal, Malbhog River Sand & Gravel Mahal & Borghopa Boulder Gravel Mahal in Kokrajhar District	Assam	Kokrajhar	13/04/2006	3.5
62.	Renewal of Riverbed Mahals	Assam	Kokrajhar	10/05/2004	4
3.	Renewal of Sand Mahals	Assam	Lakhimpur	10/05/2004	9
i4 .	Proposal for Opening up of Jagi Road Stone Quarry Mahal No. F (2) Under Sonaikuchi RF	Assam	Nagaon	19/12/2005	1
55 .	Proposal for Opening up of Fresh Mahals in Kathalguri Stone Quarry Mahal No. 1 Under Nagaon Division	Assam	Nagaon	18/11/2005	0.25
6.	Proposal for Opening up of Fresh Mahals in Kathalguri Stone Quarry Mahal No. 1 (B) Under Nagaon Division	Assam	Nagaon	18/11/2005	025
57 .	Opening up of Kathalguri Stone Quarry Mahal No. 2	Assam	Nagaon	16/12/2005	0.25
38 .	Renewal Approval of Stone Mahal at Dholpahar Stone Quarry No. 3 Under Dholpahar RF	Assam	Nagaon	27/04/2006	0.25
69.	Renewal Approval of Stone Mahal I.E. Dholpahars Stone Quarry No. 2 Under Nagaon Forest Division	Assam	Nagaon	27/04/2006	0.25
70.	Renewal Approval of Dholpahar Stone Quarry No. 3 and Borjong Stone Quarry No. 1 Under Nagaon Forest Division	Assam	Nagaon	19/12/2005	0.5
71.	Opening up of New Stone Quarry of Jagi Road Stone Quarry Mahal No. F (1) Under Sonaikuchi RF	Assam	Nagaon	09/01/2006	1

1	2	3	4	5	6
72.	Opening of Fresh Mahals Under Nagaon Division	Assam	Nagaon	06/04/2005	1.5
73 .	Renewal of 10 Number of Stone Mahals and 9 Number of Sand Mahal	Assam	Nagaon	10/05/2004	12.8
4.	Proposal for Renewal Approval of Stone and Sand Mahals viz., Buriganga Sand Mahal, Modertoli Stone Mahal & Bhogiram Basti Stone Mahal	Assam	Nagaon	01/05/2006	2.3
75.	Stone/Sand Mahal Mining Under Nagaon South Division	Assam	Nagaon	02/10/2003	3.1
6.	Renewal of 6 Sand & Gravel Mahals	Assam	Sonitpur	10/05/2004	5.985
7.	Renewal of Sand Mahals	Assam	Sonitpur	10/02/2004	6
78.	Diversion of Forest Land for Drilling Location HQQ by Oil India Ltd Under Digboi Division	Assam	Tinsukia	19/12/2005	2.038
79.	Diversion of Forest Land for Drilling Location DEP by Oil India Ltd Under Doom Dooma Division	Assam	Tinsukia	14/03/2006	2.944
80 .	Mining of Stone for 4-Laning of NH-2 by NHAI	Bihar	Gaya	31/12/2003	2.47
81.	Murum Mining Under P.M. Gram Sadak Yojana at Vill. Chipawand	Chhattisgarh	Bastar	29/09/2005	0.4
82 .	Stone Mining Under PM Gram Sadak Yojana at Vill. Dilmilii	Chhattisgarh	Bastar	29/09/2005	0.4
83.	Stone Quarry at Vill. Pipra in Favour of Executive Engineer, Project Implementation Unit	Chhattisgarh	Bastar	19/08/2005	0.5
84.	Stone Mining Under PM Gram Sadak Yojana at Vill. Udiyapal	Chhattisgarh	Bastar	29/09/2005	0.6
8 5.	Stone Quarry at Vill. Dihipara in V/O Member Secretary, Project Implementation Unit	Chhattisgarh	Bastar	29/08/2005	0.92
8 6.	Gitti (Stone) Mining at Vill. Karathi Alwad Under Pradhan Mantri Gram Sadak Yojana	Chhattisgarh	Bastar	29/09/2005	1
87 .	Construction of Gitti Mining Lease in Favour of Pradhan Mantri Gram Sadak Yojana (PMGSY)	Chhattisgarh	Bastar	22/03/2006	1.4
88.	Prospecting of Iron Ore Mining in Compartment No. 321 in Favour of M/s Prakash Industries Limited Bilaspur	Chhattisgarh	Bastar	13/05/2005	137

1	2 .	3	4	5	6
89.	Prospecting of Iron Ore Mining in Compartment No. 334, 337 in favour of M/s Viza Industries Limited in Village Rasuli, Tehsil Bhanupratappur	Chhattisgarh	Bastar	23/06/2005	0
90.	Renewal of corundum Mining Lease by MP Mining Corporation	Chhatttisgarh	Bastar	04/02/2004	3.7
91.	Prospecting of Iron Ore Mining in Compartment No. 338, 339 in Favour of M/s Navbharat Fuse Company Limited	Chhattisgarh	Bastar	23/06/2005	0
92.	Prospecting of Iron Ore in Hahalddi Area, Machgaon-Lohattar R.F. by M/s. Pushp Steels & Mining Pvt Ltd.	Chhattisgarh	Bastar	05/04/2006	0
93.	Prospecting of Iron Ore Mining in Compartment No. 334 (P) in Favour of M/s Minerals and Logistics	Chhattisgarh	Bastar	23/06/2005	0
94.	Prospecting of Iron Ore Mining in Compartment No. 364 and 365 in Favour of M/s Bajrang Metalic Private Limited	Chhattisgarh	Bastar	16/05/2005	75
95 .	Prospecting of Iron Ore in Favour of NMDC	Chhattisgarh	Dantewara	27/07/2004	83
96.	Mining Lease for Mayurpani Mines of Steel Authority of India (SAIL)	Chhattisgarh	Durg	16/03/2004	100
97.	Mining Lease for Pandri Dalli-Rajhara Hill Mines of Bhilai Steel Plant in Favour of Steel Authority of India Ltd. (SAIL)	Chhattisgarh	Durg	15/03/2004	100.76
98.	Mining Lease for Dalli Rajhara Mines of Bhilai Steel Plant in Favour of Steel Authority of India Ltd. (SAIL)	Chhattisgarh	Durg Miligagn	15/03/2004	283.6
99 .	Mining Lease to Bhilai Steel Plant	Chhattisgarh	Durg	03/07/2003	84
100.	Mining Lease to Jayaswals NECO Limited (Nagpur Alloy Casting Ltd)	Chhattisgarh	Jagdalpur	11/08/2004	91
101.	Captive Coal Mine Project of Prakash Industries Limited	Chhattisgarh	Janjgir	29/03/2006	188.326
102.	Mining Lease in Favour of Shri Jeevan Lal Jain for Mining of Iron Ore in Village Barabaspur	Chhattisgarh	Kanke	18/01/2005	14.714
103.	Prospecting of Iron Ore Mines in Compartment No. 355 & 356 in Hahalddi Forest Department in Favour of M/s Akshay Investment	Chhattisgarh	Kanke	26/05/2006	0

1	2	3	4	5	6
104.	Renewal of Mining Lease for Underground Mining in Korea Forest Division in Compartment No. 501-P to 503-P, 513-P to 516-P Favouring SECL (Chirimiri Area, Baikanthpur	Chhettisgarh	Korea	24/04/2006	1253.905
105.	Renewal of Mining Lease for Underground Mining in Compartment No. 500-P to 502-P of West Chirimiri Colliery Under Chirimiri Area in favour of SECL	Chhattisgarh	Korea	24/04/2006	170.352
106.	Renewal of Mining Lease for Underground Mining in Compartment No. 517-P, 522-P, 523-P and 530-P of Domanhill Colliery Under Chirimiri Area in favour of SECL	Chhattisgarh _.	Korea	24/04/2006	205,888
107.	Opencast Mining in F/O SECL, West Chirmin	Chhattisgarh	Koera	25/02/2004	30.55
108.	Renewal of Mining Lease for Underground Mining in Compartment No. 493-P to 499-P of Korea Colliery Under Chirimiri Area in favour of SECL	Chhattisgarh	Koera	24/04/2006	232.337
109.	Diversion of Forest Land for Kuresia Colliery of South Eastern Coalfields Limited (SECL)	Chhattisga <i>r</i> h	Коега	14/06/2006	549.496
110.	Renewal of Mining Lease of Katkona Colliery in favour of M/s SECL	Chhattisgarh	Коега	14/06/2006	549.94
111.	Renewal of Mining Lease for Underground Mining in Compartment No. 469, 517, 518, 519, 497, 501 of North Chirimin Colliery Under Chirimini Area in favour of SECL	Chhattisgarh	Koera	24/04/2006	550
112.	Renewal of Mining Lease for Underground Mining in Compartment No. 531-P to 538-P, 540-P to 541-P Under Chirimiri Colliery in favour of SECL	Chhattisgarh	Koera	24/04/2006	989.4
113.	Renewal of Manikpur Opencast Mining in Favour of South Eastern Coalfields Limited (SECL)	Chhattisgarh	Korba	14/06/2096	181.177
114.	Rajgamar Under Ground Mining Project in favour of M/s SECL	Chhattisgarh ,	Korba	14/03/2006	461.8
115.	Mining Lease to M/s SECL	Chhattisgarh	Raigarh	25/02/2004	19
116.	Renewal of Mining Lease by M/s. OCL India Ltd.	Chhattisgarh	Raigarh	01/08/2003	9.8
117.	Mining Lease to Jayaswal NECO Ltd.	Chhattisgarh	Raigarh	06/09/2003	419.887

1	2	3	4	5	6
18.	Mining Lease to M/s Jindal Power Limited	Chhattisgarh	Raigarh	09/06/2004	48.208
19.	Mining Purpose in Saraipali O/C Project of Korba Area in favour of SECL	Chhattisgarh	Rajpur	16/03/2006	40.534
20.	Temporary Working Permission (TWP) for 33.84 Ha. Forest Land of Dipka Expansion OC Project of Gevra Area, SECL	Chhattisgarh	Rajpur	24/01/2006	0
21.	Prospecting Mining in Compartment No. 252, 267, 268 and 269 in Chhote Donger Reserve Forest in favour of SH Bajrang Mettalic Private Limited	Chhattisgarh	Rajpur	16/05/2005	57
22 .	Prospecting of Mining Lease in F/o M/s Lafarge India Limited	Chhattisgarh	Rajpur	06/09/2003	0
123.	Prospecting of Mining in F/o Shree Radha Industries Limited	Chhattisgarh	Rajnandgaon	11/05/2004	200
124.	Prospecting of Mining Lease to M/s Ispat Godowari Ltd.	Chhattisgarh	Rajnandgaon	22/08/2003	200
25.	Prospecting of Iron-Ore Mining by HEG Limited	Chhattisgarh	Rajnandgaon	12/11/2003	326
126.	Mining Lease in F/o Jaiswal NECO for Boria Tibbu from Ore Deposits	Chhattisgarh	Rajnandgaon	01/07/2004	41
127.	Amera Opencast Coal Mining Project in Vilalge Amera, Katkona, Parsodikala and Puhputara in favour of M/s South Eastern Coalfields Limited	Chhattisgarh	Sarguja	02/08/2005	51.989
128.	Mining Lease 100/53 in F/o Ashok Kudchadkar	Goa	South Goa	28/11/2005	3.32
129.	Mining Lease 53/52 in F/o Sh. Ashok Kudchadkar	Goa	South Goa	24/11/2005	6.3
130.	Mining Lease No. 43/53 to Noor Mohd. Abdul Karim	Goa	South Goa	13/10/2003	9.3
131.	Mining Lease for Iron and Manganese Ore Mining T.C. No. 63/51 in favour of Sh. Chandrakant F. Naik	Goa	South Goa	29/11/2005	16.351
132:	Mining Lease 29/55 in F/o Atchuta V.S. Velingkar	Goa	South Goa	01/12/2005	17.3
133.	Mining Lease 5053 in F/o V.M. Salgaokar Brothers Limited	Goa	South Goa	05/10/2005	28.780
134.	Mining Lease 30/50 in F/o Dr. Prafulla R. Hede	Goa	South Goa	24/02/2006	30.568
135.	Renewal of Deemed Iron Ore Mining Lease Under T.C. No. 143/53 in favour M/s Sociedade Timblo Irmaos Ltd.	Goa	South Goa	26/05/2006	26.858

	2	3	4	5	6
36.	Mining Lease 13/55 in F/o V M Salgaccar Brothers Limited	Goa	South Goa	03/10/2005	35.1525
37 .	Mining Lease No. 14/52 to Badruddin Mavani	Goa	South Goa	18/01/2006	31.4598
38.	Mining Lease 10/51 in F/o Haider Kasim Khan	Goa	South Goa	16/11/2005	14,9986
39.	Mining Lease 8/41 in F/o G.N. Aggarwal	Goa	South Goa	27/02/2906	67.859
1 0.	Mining Lease No. 60/51 to Sh. Minguel Mascarenhas	Goa	South Goa	08/12/2005	16.7
11.	Mining Lease 45/54 in F/o Sova	Goa	South Goa	25/11/2005	44.9237
42 .	Mining Lease 14/51 in F/O V.D. Chowgule	Goa	South Goa	13/10/2003	13.6355
43 .	Renewal of Fluoroispar Mining Lease at Vill. Ambadunagar in F/O M/s Gujarat Mineral Dev. Corpn.	Gujarat	Vadodara	10/04/2006	31.2
44.	Mining Lease to Gujarat Minerals Development Corp.	Gujarat	Vadodara	09/12/2004	32
45.	Extraction of Quartzite for Cement Manufacturing in Billaspur in tavour or M/s. Gogal Cement Works	Himachal Pradesh	Bilaspur	08/10/2005	4.88
46 .	Mining Lease in tavour of Smt. Chandal Nagar R/O Chamba	Himachal Pradesh	Chamba	06/07/2904	0.4842
47.	Mining in favour of M/s Orvit Minerals Udyog Association for Installation of Stone Crusher Palampur F.D.	Himachal Pradesh	Kangra	10/04/2006	0.4852
48.	Quarrying of Stone Cursher in favour of M/s Ashapuri Stone Cursher, Hurla, Parbati Forest Division	Himachal Pradesh ,	Kullu	29/06/2004	0.4
149.	Stone Quarry for Fereding Stone Crusher, M/s Asha Puri Stone Crusher from Chagola in Kot-Dandi-III Hurla Forest Range Kullu on 30 Year Lease.	Himachal Pradesh	Kullu	09/06/2004	0.4
150.	Stone Quary for Feeding M/s Bhuvneshwari Stone Crusher from Chagola, Parbati Forest Division Kullu.	Himachal Pradesh	Kullu	29/06/2004	1.3
151.	Installation of Stone Cursher in favour of Rajhat Thakur M/s Rajat Stone Industries Bakkar Khud Sandhol	Himachal Pradesh	Mandi	14/08/2006	0.08
152.	Est. of Stone Quarry at Bataur Jole in Mandi Forest Div.	Himachal Pradesh	Mandi	11/02/2005	0.09
153.	Establishment of Stone Quarry by Ws Jai Durga Stone Quarry Baggi-Kawial Distt. Mandi	Himachal Pradesh	Mandi	24/09/2004	0.26

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	2	3	4	5	6
54.	Mining for Lime Stone Minning/Cement Plant in favour of M/s Harish Cement Ltd.	Himachel Pradesh	Mandi	18/11/2005	173
55.	Mining of Lime Stones in Favour of Sh. Sant Ram Village Bharwana	Himachal Pradesh	Sirmaur	03/05/2004	1.5
5 6.	Mining Purpose in the Already Broken up Area for Five Years	Himachal Pradesh	Sirmaur	07/12/2005	2
57 .	Mining in favour of Jaypee Himachal Cement Project, Kunihar Forest Division	Himachal Pradesh	Solan	02/06/2006	239.5096
58 .	Mining Lease to CCL	Jharkhand	Bokaro	08/12/2003	148.167
159.	Dhori Khas Underground Mining Lease to Central Coalfields Limited	Jharkhand	Bokaro	12/01/2005	172.2
160.	Khasmahal Opencast Mining Lease to CCL	Jharkhand	Bokaro	27/04/2004	174.48
161.	Amlo Opencast Mining Lease to CCL	Jharkhand	Bokaro	08/06/2004	222.324
162.	Mining Lease to Shah Brothers for Karampada Iron and Manganese Ore	Jharkhand	Bokaro	19/05/2005	24.856
163.	Temporary Working Permission for Selected Dhori Mines of Central Coalfields Limited (CCL)	Jharkhand	Bokaro	28/06/2006	143.05
164.	New Selected Dhori Underground Project in favour of Central Coaffields Limited	Jharkhand	Bokaro	19/05/2005	70.568
165.	Kaveri Opencast Mining Lease to CCL	Jharkhand	Bokaro	31/03/2004	77.43
166.	Mining Lease to ECL for Rajmahal Open Cast Mining	Jharkhand	Dumka	25/08/2004	69.75
167.	Bandhuhurang Uranium Project in favour of Uranium Corporation of India Limited	Jharkhand	East Singhbhum	07/04/2005	130.82
168.	Dhori Open Cast Project of CCL	Jharkhand	Giridih	09/10/2004	69.183
169.	Mining Lease to CCL	Jharkhand	Hazaribagh	13/01/2004	101.87
170.	Jharkhand Opencast Mine Lease to CCL	Jharkhand	Hazaribagh	28/05/2004	96.2
171.	Mining Lease to CCL for Kuju Project	Jharkhand	Hazaribagh	09/10/2004	115
172.	Mining Lease to CCL Religara OCP Mines Project	Jharkhand	Hazaribagh	05/07/2004	135.6
173.	Mining Lease to Ws Central Coalifields Limited for Karma Opencast Mining Project	Jharkhand	Hazaribagh	11/01/2005	132.2
174.	Mining Lease to CCL Ara OCP Mines	Jharkhand	Hazaribagh	29/04/2004	166.
175.	Mining Lease to M/s Central Coalfields Limited for Kedla OCP	Jharkhand	Hazaribagh	23/08/2004	168.

1	2	3	4	5	6
176.	Sayal 'D' Project in tavour of M/s Central Coalfields Limited	Jharkhand	Hazaribagh	14/01/2005	192.32
177.	Mining Lease to Central Coaffields Limited for Sarubera Opencast Mining	Jharkhand	Hazaribagh	16/11/2004	196.55
178.	Giddi a Mining Lease to CCL	Jharkhand	Hazaribagh	06/08/2004	232.42
179.	Giddi C Opencast Mining Lease to CCL	Jharkhand	Hazaribagh	06/08/2004	23 7.3
180.	Sikka Opencast Mining Lease to CCL	Jharkhand	Hazaribagh	20/04/2004	50.8
181.	Rajrappa Opencast Mining Lease to CCL	Jharkhand	Hazaribagh	12/05/2004	510.82
182.	Pundi Opencast Project of CCL	Jharkhand	Hazaribagh	06/08/2004	52.97
183.	Mining Lease to CCL for Pindra Underground Mining Project	Jharkhand	Hazaribagh	02/11/2904	54.79
184.	Tapin North Opencast Project in favour of CCL	Jharkhand	Hazaribagh	21/06/2005	55.69
185.	National Highway Authority of India Basarda & Kumardhia-Kunharkala Stone Quarry	Jharkhand	Hazaribagh	20/01/2004	7.878
186.	New Giddi C Opencast Mining Lease to CCL	Jharkhand	Hazaribagh	01/06/2004	73.55
187.	Topa Opencast Project of M/s CCL	Jharkhand	Hazaribagh	27/04/2004	77.3
188.	Laiyo Underground Mining Lease to CCL	Jharkhand	Hazaribagh	20/04/2004	78.59
189.	Argada Underground Mining Lease to CCL	Jharkhand	Hazaribagh	20/04/2004	90.1
190.	Unimari Opencast Project of M/s Central Coaffields Limited CCL	Jharkhand	Hazarib ag h	09/10/2004	91.04
191.	Stone Quarry in F/o M/s Jai Shree Ram Stone Industries	Jharkhand	Koderma	10/09/2004	4. 99 4
192.	Mining Lease in F/o Panem Coal Mines Limited	Jharkhand	Pakur	06/01/2005	400
193.	Renewal FO Bentibagda Limestone Project, BSMDC	Jharkhand	Ranchi	12/05/2005	9.07
194.	Diversion of Forest Land for Renewal of Mining Lease in respect of Lease II Kiriburu, Meghahatubaru Iron Ore Mines of SAIL	Jharkhand	West Singhbhum	11/04/2005	24.23
195.	Mining Lease for Iron Ore in favour of M/s Usha Martin Industries in Ghatkuri Forests.	Jharkhand	West Singhbhum	11/07/2005	29.4648
196.	Mining Lease to M/s SAIL	Jharkhand	West Singhbhum	12/08/2003	8.7
197.	. Renewal of Lease 3 of Kiriburu Meghahatuburu fron Ore Mining Lease in favour of M/s SAIL	Jharkhand	West Singhbhum	08/04/2005	24.23

1	2	3	4	5	6
198.	Mining Lease No. 2 in favour of M/s SAIL for Kiriburu Meghatburu Iron Ore Mine	Jharkhand	West Singhbhum	08/04/2005	55.9
199.	Diversion of 0.8094 Ha. of FL for Granite Quarrying in favour of M/s Venkateswara Granites in S. No. 887 of Gudekote RF, Kuddligi Taluk of Bellary District.	Kamataka	Bellary	18/02/2005	0.8094
200.	Diversion of 2.2 Acres (0.89034 Ha.) for Granite Quarrying in favour of M/s SKJS Granites in S.No. 887 of Gudekote RF Kudligi (T)	Karnataka	Bellary	18/02/2005	0.8903
201.	Mining Lease to Smt. V. Nagamma	Kamataka	Bellary	10/05/2006	50.47
202.	Mining Lease to Zeenath Transport Co.	Karnataka	Bellary	01/05/2004	50
203.	Renewal of Mt. No. 887 for Iron Ore Mines in Favour of Sri. T. Narayana Reddy in Turnti Village, Sandur Taluk	Karnataka	Bellary	15/05/2006	11
204.	Renewal of Mining Lease No. 130/1190 in F/o Chowgule & Co. Limited	Kamataka	Bellary	14/01/2005	100
205.	Mining Lease No. 1046 to P. Vengana Setty & Bros	Kamataka	Bellary	15/03/2005	50
206.	Mining Lease in Favour of Shri N. Shaiksab in Village Siddepur	Kamataka	Bellary	13/01/2005	15
207.	Extraction of Iron Ore in F/o Bellary Mining Corpn.	Kamataka	Bellary	19/01/2004	15.8
208.	Mining Lease Application of Sri M. Hanumantha Roa	Karnataka 1	Bellary	17/02/2006	17.4
209.	Iron Ore Mining Lease Application of Sri Sathyanarayana, Bellary	Kamataka	Bellary	13/01/2005	15
210.	Mining Lease No. 622 in F/o Ramgad Minerals Pvt. Ltd.	Kamataka	Bellary	15/03/2005	20.23
211.	Mining Lease to VNK Menon	Kamataka	Bellary	25/07/2003	22.45
212.	Mining Lease No. 432/631 to M/s Balaji Mines & Minerals (P) Limited	Kamataka	Bellary	09/05/2006	22.66
213.	Diversion of 28.0 Ha. of FL for ML No. 1028 in Joga RF, Hospet Taluk in F/o M/s Gogga Gurushanthaiah & Bros.	Karnataka	Bellary	21/04/2005	15.1
214.	Mining Lease No. 2002 to M/s Mysore Minerals Limited.	Kamataka	Bellary	05/11/2004	176.724
215.	Diversion of 30.00 Ha. of Additional FL for Iron Ore ML No. 2141 in RM Block of Yeswanthanagar Village in favour of W/s Kumaraswamy Mineral Exports in Bellary District.	Karnataka	Bellary	21/02/2005	30

l 	2	3	4	5	6
16.	Mining Lease to M/s Hothur Traders	Karnataka	Bellary	13/11/2003	32.38
217.	Diversion of FL of ML. No. 995 in favour of M/s Mysore Minerals Ltd. Bangalore for Iron Ore Mines, Sandur	Kamataka	Bellary	15/05/2006	33.6
218.	Mining Lease to H.R. Gaviappa & Co.	Kamataka	Bellary	12/02/2004	30
219.	Diversion of Forest Land in favour of M/s NMDC Donimalai, Sandur for Iron ore Mines	Kamataka	Bellary	07/09/2005	341.2
220 .	Renewal of ML No. 2150 in NE Block, Sandur (R) for Extraction of Iron Ore in F/o Sri H.G. Rangana Gowda, Hospet-36.50 Ha.	Kamataka	Bellary	12/06/2006	36.5
22 1.	Mining Lease No. 1659 to Mysore Minerals Limited	Kamataka	Bellary	16/01/2004	38.45
222.	Mining Lease No. 2093 to Gogga Gurushanthaiah & Brothers	Kamataka	Bellary	08/07/2003	42.9
223.	Mining Lease No. 1898 in F/o M/s P. Balasubbasetty & Sons.	Kamataka	Bellary	02/12/2004	44,11
224.	Mining Lease to HG Rangangaud	Karnataka	Bellary	07/08/2003	44.46
22 5.	Renewal of Mining Lease No. 2102 in Kallahalli Village Hospet Taluk in favour of M/s Shri Nidhi Iron Mine	Karnataka	Bellary	06/06/2006	45
226.	Diversion of 5.67 Ha. of Forest Land for Mining of Iron Ore in favour of M/s Gavi Siddeswara Enterprises in Belagol RF Bellary Taluk, Bellary District.	Kamataka	Bellary	08/05/2006	5.67
22 7.	Diversion of Forest Land in favour of M/s Nadeem Minerals for Iron Ore Mining in Donomatai Block	Karnataka	Bellary	27/ 05/2 005	53.2
228 .	Mining Lease No. 2183 to Sh. Abubaker in N.E. Block	Kamataka	Bellary	08/02/2004	44
229.	Mining Lease No. 1634 to M/s S.V. Srinewasulee	Karnataka	Bellary	02/02/2005	60
230.	Mining Lease in F/o M/s B. Kumaragowda	Kamataka	Bellary	15/10/2004	8 3.62
231.	Mining Lease to Mysore Minerals Ltd.	Kamataka	Bellary	25/07/2003	98.224
232.	Renewal of ML in Lakkihally (V), Hosadurga Taluk for Extraction of Iron Ore in F/o M/s Balaji Produce Co.	Kamataka	Chitradurga	27/06/2006	10
233.	Renewal of Kumsi Mining Lease in favour of Mysore Minerals Limited	Karnataka	Shimoga	25/01/2005	24:55

İ	2	3	4	5	6
234.	ML (Limestone) in F/o Mysore Cements Ltd.	Kamataka	Tumkur	01/09/2004	19.38
235.	Renewal of Tirodi Mine of Manganese Ore India Limited	Madhya Pradesh	Balaghat	07/09/2005	115.473
36.	Renewal of Manganese Lease in tavour of M/s A.P. Trivedi	Madhya Pradesh	Balaghat	10/04/2006	2.452
37.	Renewal of Mining Lease by M/s. Pacific Minerals	Madhya Pradesh	Balaghat	27/07/2005	20
38 .	Mining Lease in F/o Maganese Ore India Limited, Bharveli Mines	Madhya Pradesh	Balaghat	19/09/2005	29
39.	Manganese Ore Mining by M/s Manganese Ore India Ltd. (Setapathore Mines)	Madhya Pradesh	Balaghat	22/03/2006	4.734
40.	Renewal of Manganese Lease in favour of Managnese Ore India Ltd.	Madhya Pradesh	Balaghat	22.03.2006	4.374
41.	Manganese Ore Mining by Prafull Chand J. Trivedi	Madhya Pradesh	Balaghat	23/12/2004	4.959
242.	Temporary Working Permission regarding Sitapatore Mining Lease for Mining of Manganese in favour of M/s Manganese Ore (India) Ltd. in Tehsil-Katangi	Madhya Pradesh	Balaghat	22/03/2006	49.723
243.	Soap Stone Mining in favour of Dr. Punaram Meshra	Madhya Pradesh	Balaghat	06/11/2003	
44.	Surface Right to SECL & U/G Mining of Coal	Madhya Pradesh	Balaghat	13/11/2003	747.92
45.	Renewal of Diasphore/Pyrophylite Mining Lease in F/o Ws Khajuraho Mineral	Madhya Pradesh	Chatarpur	10/10/2003	0.873
246.	Renewal of Mining Lease by Shri Nihal Ahmed Sidhiqui	Madhya Pradesh	Chatarpur	26/10/2005	3.75
247.	Opencast Mining in F/O WCL, Damua Region	Madhya Pradesh	Chindwara	14/05/2004	8.9
248.	SAnd Mining By Shri Ravindra Kumar Dubey at Vill. Sewadha	Madhya Pradesh	Datia	23/08/2005	0.97
249.	Mining in Village Kachlahara in F/o MP State Mining Corporation	Madhya Pradesh	Jhabua	27/06/2006	37.
250.	Sand Mining by Shri Rajendra Kumar Jain	Madhya Pradesh	Khandwa	07/03/2005	0.9
51 .	Farsi Pathar Mining Lease by Shri KVS Gopal	Madhya Pradesh	Sagar	13/01/2006	
52.	Renewal of Surface Right by SECL Jhagarkhand	Madhya Pradesh	Shahdol	30/03/2005	9.15
253.	Renewal of Quarry Lease for Farshi Stone	Madhya Pradesh	Shivpuri	19/07/2005	217.06
254.	Mining Lease to M/s NCL (Dudhichua Project)	Madhya Pradesh	Sidhi	17/11/2005	194.7

l 	2	3	4	5	6
255.	Prospecting of Topographical Survey of Coal by Madhya Pradesh State Mining Corporation Ltd.	Madhya Pradesh	Sidhi	12/06/2006	0
256.	Block-B, Gorbi Project in favour of M/s Northern Coaffield Limited	Madhya Pradesh	Sidhi	08/02/2006	447
257.	Mining Lease in F/o M/s Singh	Madhya Pradesh	Vidisha	16/04/2004	0.99
258.	ML to Manganese Ore (India) Ltd.	Maharashtra	Bhandara	01/08/2003	59.21
259.	Extraction of Manganese Mining Lease by M/s Manganese Ore India Ltd.	Maharashtra	Bhandara	26/04/2004	6.81
260.	Extraction of Durgapur Rayawari Coolliery (Underground) Coal Mines, W.C.L. Ltd.	Maharashtra	Chandrapur	24/10/2005	462.43
261.	Renewal of Durgapur Open Cast Mining Lease in tavour of W/s Western Coalfields Limited	Maharashtra	Chandrapur	19/05/2005	0
26 2.	Proposal for Renwal of Mining Lease for Ballarapur Colleny—Application for TWP	Maharashtra	Chandrapur	29/12/2005	0
263.	Temporary Working Permission for Mahakali Colliery in favour of WCL	Maharashtra	Chandrapur	23/11/2005	47.07
264.	Grant of Temporary Working Permission for One Year for Hindustan Lalpeth Colliery underground in favour of Western Coalfield Limited	Maharashtra	Chandrapur	23/11/2005	44.3
265 .	Mining Lease to M/s Gahra Minerals	Maharashtra	Chandrapur	09/11/2005	4.63
266 .	Durgapur Open Cast Mining by WCL	Maharashtra	Chandrapur	08/11/2005	80.77
267.	Diversion of Zudpi Forest Land for Mining Iron Ore Transmission Line and Approach Road to M/s Gadchiroli Metals and Minerals Limited	Maharashtra	Gadchiroli	13/06/2005	374.9
268.	Mining Lease by M/s Sabir Stone	Maharashtra	Gadchiroli	27/01/2005	1.99
269.	Mining Lease by M/s Br Akre	Maharashtra	Nagpur	19/01/2005	2.832
270.	Extraction of Manganese Mining Lease by M/s. Manganese Ore India Ltd.	Maharashtra	Nagpur	27/12/2004	5.72
2 71.	Renewal of Mining Lease by M/s. Sikandar Ebrahim Shaikh	Maharashtra	Thane	12/05/2005	1.03
272.	Renewal of Mining Lease by M/s. D.R. Mhotre	Maharashtra	Thane	09/09/2005	1.06
273.	Renewal of Mining Lease by M/s. Ram Stone Co,	Maharashtra	Thane	13/04/2006	1.08

l 	2	3	4	5	6
74.	Renewal of Mining Lease by M/s. V.M. Kurdukar	Maharashtra	Thane	28/09/2004	1.11
75.	Renewal of Mining Lease by M/s. Patel Querries	Maharashtra	Thane	18/04/2006	1.165
76.	Renewal of Mining Lease by M/s. M.A. Patil.	Maharashtra	Thane	12/05/2005	1.26
77.	Renewal of Mining Lease by M/s. Bombay Querries	Maharashtra	Thane	18/04/2006	1.29
78 .	Mining Lease by Shri GH Ajwani	Maharashtra	Thane	22/03/2006	1.42
79.	Mining Lease by Shri NG Ajawani	Maharashtra	Thane	22/03/2006	1.42
80.	Renewal of Mining Lease favouring NG Ajwani for Stone Quarry	Maharashtra	Than	08/12/2004	1.42
B1 .	Renewal of Mining Lease by M/s. Mangal Singh & Co.	Maharashtra	Thane	13/04/2006	1.47
82 .	Renewal of Mining Lease by M/s. H.M. Shaha	Maharashtra	Thane	09/09/2005	1.72
B3 .	Mining Lease to Mahanadi Coal Fields Ltd. for Bhubneshwari OCP	Orissa	Angule	06/12/2004	112.521
84 .	Kaniha OCP in Lingaraj Area of MCL	Oriesa	Angule	13/09/2005	2.307
85 .	Underground Coal Mining in Natraj in favour of Mahanadi Coelfields Limited	Orissa	Angule	11/01/2005	289.856
36 .	Nandira Underground Coal Mine of Talcher Area of Mahanadi Coalfields Limited	Orisea	Angule	12/01/2005	325.38
87 .	Jagannath Extension Opencast Project of Mahanadi Coalfields Limited	Oriesa	Angule	09/11/2005	58.096
88 .	Anantha Extension Opencast Project in favour of Mahanadi Coal Fields Limited	Oriesa	Angule	16/11/2004	62.67
89 .	Mining Lease to Girdharilal Agrawal	Orissa	Bolangir	09/12/2003	23.24
90.	Mining Lease to Tata Refractories	Oriesa	Cuttack	27/05/2005	58.5
91.	Mining Lease for Chromite Mining in Sukrangi Chromite Mines of Orissa Mining Corporation (OMC)	Oriesa	Jajpur	29/03/2006	104.79
92.	Quartz and Quartzite Mining by Shri P N Sahu	Orissa	Jajpur	05/04/2005	3.089
93.	Mining Lease to M/s Aoikath for Chromete Mining	Orissa	Jajpur	16/05/2006	14.836
94.	Mining Lease for Mahagiri Chromite Mines of M/s Indian Charge Chrome Limited (ICCL) in Village Kaliapani under Sukinda Tehsil	Orissa	Jejpur	18/05/2005	63.91

1	2	3	4	5	6
295.	Renewal of Mining Lease to Ostapal Chromite Mines of M/s Ferro Alloys Corporation Limited (FACOR)	Orissa	Jajpur	07/02/2006	64.354
296.	Mining Lease for Samaleswari OCP by M/s Mahanadi Coal Flekds ltd. (MCL)	Orissa	Jharasgura	24/05/2006	145.82
29 7.	Mining of Iron Ore in Village Joruri, Jalahuri & Khandabandha in favour of M/s Kalinga Mining Corporation with the Mining Lease Area of 73.228 Ha for 2nd renewal of Mining Lease	Oriesa	Keonjhar	20/02/2006	47.214
298 .	Barnebari Iron & Manganese Ore Mining by Ws TISCO Ltd.	Orissa	Keonjhar	26/05/2005	145.329
299.	Mining Lease in favour of M/s Kaypee Enterprises for Thakurani Iron Ore Mines	Orisea	Keonjhar	21/07/2005	146.726
300 .	Inganijharan Iron & MN. Mines of S. Pradhan	Orisea	Keonjhar	01/11/2004	15.316
301 .	Balitz Iron Mines of S. Pradhan	Orissa	Keonjhar	03/01/2006	18.347
302.	Mining Lease to R.P. Sao for Guali Iron Ore Mines	Orissa	Keonjhar	14/01/2005	42.417
303 .	Iron Ore Mining by Smt. Indrani Pathnaik in Village Unchabali	Oriesa	Keonjhar	08/04/2005	35.275
304.	Mining Lease to KJS Abluwalia	Orissa	Keonjhar	22/04/2004	371.192
30 5.	Renewal of Mining Lease in Village Kamarjoda, Joda, Banspani, Bichhakundi and Baitarani RF in favour of M/s Tisco Limited	Orissa	Keonjhar	18/07/2005	463.678
306 .	Mining Lease to S. Pradhaji tor Kalaparbat Iron Ore Mines	Orissa	Keonjhar	03/11/2004	52.002
307.	Renewal of Mining Lease in Tiringpahar Manganese Mines of M/s TISCO Limited	Orissa	Keonjhar	26/05/2005	52.348
308.	Diversion of Forest Land in Gandhamardan Block 'B' By Orissa Mining Corporation Limited	Orissa	Keonjhar	24/04/2006	232.438
309.	tron and Manganese Ore Mining in Joda East Iron Mine and Mannora Manganese Mine of M/s TISCO Ltd in Keonjhar Forest Division for 2nd Renewal	Orissa	Keonjhar	02/06/2006	45.465
310.	Joruri Iron & MIN. Mines of Kalinga Mining Corp.	Orissa	Keonjhar	02/05/2005	6.008
311.	Renewal of Mining Lease for Khandbandh Iron & Manganese Mines of M/s TISCO Limited	Orissa	Keonjhar	13/072005	453.15
312.	Mining Lease in F/O Orissa Mining Corporation Limited	Orissa	Keonjhar	25/01/2005	.95.6

	2	3	4	5	6	
113.	Roida Iron Ore Mines in favour of M/s Mideast Integrated Steels Ltd. in Sidhamath Reserved Forest near Village Tonto	Oriasa	Keonjhar	04/01/2006	51.99	
14.	Mining Lease to DC Jain	Orisea	Keonjhar	14/11/2005	16.464	
15.	Mining Lease to NALCO	Orissa	Koraput	14/02/2006	300	
16.	Mining Lease to ESSEL Mining Industries	Orissa	Kyenjhar	27/05/2004	152.229	
17.	Joruri Mines of KMC	Orissa	Kyenjhar	02/05/2005	6.008	
18.	Mining Lease to M/s Lat Traders & Agencies Pvt Limited	Orissa	Mayurbhanj	05/04/2006	70.57	
19.	Mining Lease to Ws Ghanshyam Mishra & Sons	Orissa	Mayurbhanj	10/10/2005	81	
320 .	Mining Lease for Lilaree Opencast Mining Project in favour of M/s Mahanadi Coalfields Limited	Orissa	Sambalpur	01/06/2006	174.9	
21.	Prospecting for Uranium Ore in Toda R.F. of Bonai Forest Division by Atomic Energy Dept.	Orissa	Sundergarh	28/02/2006	0.000023	
22.	Iron Ore Mining by M/s Rungta & Sons, Orghat	Orissa	Sundergarh	04/05/2006	10.8	
23.	Iron Ore Mining in Village Patabeda of Bonai Subdivision by M/s M.G. Mohanty	Orissa	Sundergarh	29/12/2005	12.058	
324.	Renewal of Lease for Mahulsukha Manganese Ore Mines in favour of M/s AMTC Pvt. Limited	Orissa	Sundergarh	16/02/2005	227	
32 5.	Mining Lease to M/s M.G. Mohanty of Bhubaneswar.	Orissa	Sundergarh	06/05/2004	23.58	
326.	Mining Lease to A.M.T.C. (P) Ltd.	Orissa	Sundergarh	11/03/2005	244.32	
327.	Mining Lease to Mahanadi Coal Fields Ltd.	Orissa	Sundergarh	21/04/2004	227.8	
328.	tron Ore Mining by Sh. J.N. Patnaik in Village Bhanjapalli and Koira	Orissa	Sundergarh	09/03/2005	3.92	
329.	Mining of Iron Ore by M/s National Enterprises in Bonai Division	Orissa	Sundergarh	08/09/2005	31.74	
330.	Mining Lease to National Enterprises	Orissa	Sundergarh	10/11/2005	37.31	
331.	Mining of Iron Ore by M/s Feegrade and Company in Bonai Forest Division	Orissa	Sundergarh	08/08/2004	39.30	
332.	Mining Lease in F/o Shri Rudrasen Sindhu M/s Rohtak Engineering Company	Orissa	Sundergarh	22/11/2004	41.83	
333.	Mining Lease to Orissa Mining Corporation Limited in Kurmitar Iron Ore Mines	Orissa	Sundergarh	03/12/2003	28.80	

1	2	3	4	5	6
334.	Mining Lease in F/o M/s Rungta Mines Limited	Orisea	Sundergarh	16/03/2006	53.55
335 .	Mining Lease in F/o M/s Rungta Sons (P) Limited	Oriesa	Sundergerh	19/06/2006	52.742
336 .	Mining Lease to Jindal Strips Ltd.	Oriesa	Sundergarh	08/09/2005	90.505
337.	App.Rd. Retail Outlet of IOC. Ltd.	Punjab	Mansa	31/10/2005	0.001657
338.	M/L of Masonary Stone in tavour of Laumi Narayan Meena—For 3L/H	Rajasthan	Alwar	22/04/2004	2.742
39.	M/L of Fireclay in Favour of Satish Mohan Gupta	Rajasthan	Alwar	02/04/2004	3.746
34 0.	M/L of Massanory Stone in fevour of 11 L/H	Rajasthan	Alwar	02/04/2004	7.5 99 9
341.	M/L of Limestone in favour of Sri Ora Prakash Gupta	Rajasthan	Alwar	19/02/2004	9.08
342.	Mining Lease to Oriental Talc Products PvL Ltd.	Rajasthen	Banswara	18/05/2004	36.6107
343.	Mining Lease of Silica Sand in favour of M/s Madan Lal Purohit	Rejesthen	Bharatpur	08/12/2004	2.3638
344.	Mining Lease for Lime Stone in Chamavali Mines to ACC Limited	Rajasthan	Bundi	14/02/2006	100
345.	Mining Lease to 35 Lease Holders	Rajasthan	Bundi	07/05/2004	38.04
346.	Mining Lease for Soapstone and Dolomite Mines of M/s Natwaya Minerals Industries Private Limited	Rajaethen	Dugarpur	18/01/2006	49.374
347 .	Mining Lease to 7 Lease Holders	Rajasthan	Jaipur	30/08/2004	118.7562
348.	M/L of Masonary Stone in favour of Vinod K Aggarwal	Rejesthen	Jailore	14/01/2004	1.4945
349.	Mining Lease to RSMDC	Rajaethan	Jallore	06/02/2004	5.78
350 .	Renewal of Mining Lease to Rajasthan State Mineral Development Corporation Limited	Rajaethan	Jailore	11/01/2005	60.503
351 .	W/L of Masonary Stone in favour of Shri Khem Ram	Rajasthan	Jaffore	30/04/2004	O
352 .	M/L of Sand Stone in favour of Salim	Rajasthan	Karoli	10/02/2004	1.537
353 .	M/L of Silica Sand in tayour of Sh P.C. Morari	Rajasthan	Karoli	10/12/2003	
354.	Mining Lease in favour of Mangalam Cement Limited	Rejecthan	Kota	25/05/2005	13
35 5.	Mining Lease in tayour of Smt. Amna Bai	Rajasthan	Kota	01/04/2005	2.1
356.	M/L of Masanory Stone in favour of Shri Ram Kishor Meena	Rajasthan	Sawai Madhopur	03/11/2004	0.42

1	2	3	4	5	6
357.	Mining Lease in F/O of Sh Shah Kastoor Mal	Rajasthan	Sawai Madhopur	26/05/2004	2 5.78
358.	Renewal of Mining Lease No. 6/84 in Favour of W/s Mahaveer Trading Company for Soap Stone Mining near Village Band	Rajasthan	Udaipur	29/06/2005	30.24
359.	Renewal of Mining Lease No. 7/84 in favour of Mahaveer Trading Company for Mining near Village Khandel ki pal	Rajasthan	Udaipur	29/06/2005	34.22
60 .	Temporary Quarrying of Sand/Stone/Boulders at Lachung-Katao Road (Shargu Phhu Chhu)	Sikkim	Sikkim (North)	22/09/2005	0.0464
161.	Mining Lease in favour of M/s Associated Cement Company Limited (ACC) and Construction of Approach Road	Tamii Nedu	Coimbatore	02/08/2005	1.479
362 .	Proposal for Quarrying and Excavating Granite Dimensional Stones in Vilavan Code Taluk Mancode Village.	Tamil Nadu	Kanyakumari	07/06/2005	3.6828

[English]

Globalization of Agriculture Sector

95. DR. BABU RAO MEDIYAM: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Globalization has adversely affected our agricultural sector;
- (b) if so, the remedial measure that could protect the farming community;
- (c) whether the Government proposes to reduce the subsidies to agricultural sector; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHR! KANTILAL BHURIA): (a) and (b) Agriculture imports constitute less than 4% of the agricultural GDP in India. India also has a surplus of exports over imports in agriculture trade as is evident from the following table:

Year	Import (Rs. in crores	Export (Rs. in crores)	Surplus (Rs. in crores)	
2000-2001	12086	28657	16571	
2001-2002	16256	29728	13472	
2002-2003	17608	34653	17045	
2003-2004	21792	37266	15294	
2004-2005	22057	39863	17806	

Hence, it is difficult to conclude that globalization has adversely affected the agriculture sector in general.

Government's response to globalization in the agriculture sector has been two fold. On the one hand, tariffs have been appropriately adjusted to protect farmers from import surges. On the other, steps have been taken to increase the competitiveness of Indian Agriculture, so that our exports can increase and farmers can get remunerative prices. Towards this end, the Government has introduced a number of initiatives and interventions for enhancement of production and productivity of agricultural products, which inter alia, include Integrated

scheme of Oilseeds, Pulses, Oilpalm and Maize (ISOPOM), National Horticulture Mission and Integrated Cereal Development Programmes. Schemes such as the Transport Assistance Scheme and Vishesh Krishi Upaj Yojna are implemented to ensure that the farmers get remunerative prices for their exports as well as increased access to the international market.

(c) and (d) There is no proposal for reduction in the subsidies to the agriculture sector.

[Translation]

Upgradation of ESI Hospitals

- 96. SHRI BRAJESH PATHAK: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether there is scarcity of specialist doctors, medical equipments, medicines and insufficient number of lady doctors in ESI hospitals/dispensaries;
- (b) if so, the details thereof especially in regard to backward and rural areas;
- (c) the steps taken or proposed to be taken by the Government for reorganizing, upgrading and modernising ESI network and providing better services;
- (d) the total amount spent on hospitals/dispensaries located especially in backward areas during the last three years, year-wise; and
- (e) the number of employees making contribution for availing medical facilities during the said period, Statewise and the amount contributed during the said period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) and (b) As per the information given by the State Governments, which run and manage ESI Hospitals and dispensaries in the implemented areas of ESI Scheme, the vacancy position of doctors as on 31.3.05 is given in the enclosed Statement-I. However, State Governments have not reported any shortage of lady doctors. Medical equipments are provided as per requirements received from the State Governments, within the ESIC norms. Further, medicines are available in

sufficient quantities in ESI Hospitals and dispensaries. To ensure that there is no shortage of medicines, State Governments are empowered to allocate the budget as per their requirement, within the ceiling norms.

- (c) Several steps have been taken by the ESI Corporation for re-organizing & up-grading the facilities in hospitals/dispensaries as per norms of ESI Corporation. (i) The State Governments have been asked to reorganize the dispensaries/hospitals in the States to ensure optimum utilization of the facilities and re-deploy the staff as per requirement and work load in hospitals and dispensaries. (ii) Action plans have been drawn up from time to time to augment the availability of equipment and for upgrading and modernizing the diagnostic and clinical facilities. (iii) To provide comprehensive Medical services to Insured Persons and their families, tie-up arrangements with specialized hospitals have been made by various State Governments. (iv) One hospital per State has been/ is being taken over, with the consent of State Government concerned by ESI Corporation to be run directly as Model Hospital. These hospitals are better equipped and their scope of services is being widened to provide comprehensive secondary care medical services. (v) The ceiling for reimbursement of expenditure on provision of medical care by State Governments has been enhanced from Rs. 750/- to Rs. 900/- per Insured Person family unit w.e.f. 1.4.2005. (vi) To expedite the process of sanction of equipment powers have been delegated to Senior State Medical Commissioners/State Medical Commissioners of the States to sanction equipment upto Rs. 15.00 lacs per unit cost at state level itself. (vii) The ESI Corporation has decided to set up four super specialty hospitals at Hyderabad, Mumbai, Kolkata & Delhi to provide quality medical care to the Insured Persons at State level itself.
- (d) ESI Hospitals and dispensaries are located in the implemented areas only. The total expenditure on hospitals and dispensaries during the last three years is given in the enclosed Statement-II.
- (e) The number of employees who contributed for availing medical facilities during the year 2002-03 to 2004-05 (three years) together with amount contributed State-wise and year-wise are given in the enclosed Statement-III.

-	tom	4	4
300	(ent .	,

SI.No.	State	No. of vacancies
1	2	3
1.	Andhra Pradesh	285
2.	Assam	17
3.	Bihar	59
4.	Chandigarh Admn.	7
5.	Chhattisgarh	10
6.	Delhi	413
7.	Goa	03
8.	Guj ara t	216
9.	Haryana	32
10.	Himachal Pradesh	-
11.	Kamataka	144
12.	Kerala	190
13.	Madhya Pradesh	49

1	2	3	
14.	Maharashtra		
	(a) Mumbai	85	
	(b) Pune	22	
	(c) Nagpur	20	
15.	Meghalaya	_	
16.	Orissa	53	
17.	Pondicherry	10	
18.	Punjab	_	
19.	Rajasthan	58	
20.	Tamil Nadu	116	
21.	Uttar Pradesh	107	
22.	Uttaranchal	6	
23.	West Bengal	215	
24.	Jammu & Kashmir	3	
25.	Jharkhand	100	
	Total	2208	

Statement ||

(Rs. in lacs)

SI.No.	State	· E	9	
		2002-03	2003-04	2004-05
1	2	3	4	5
Ι.	Andhra Pradesh	5064.47	7241.39	7391.30
<u>.</u>	Assam	407.44	311.53	373.54
١.	Bihar	430.73	407.70	409.78
•	Chandigarh Admn.	207.41	214.75	249.40
	Gujarat	6772.23	688 6.75	6980.71
	Goa	435.76	768.04	546.38
·.	Haryana	2599.24	2832.74	3025.91
	Himachal Pradesh	228.75	220.55	223.65

1	2	3	4	. 5
9.	Jammu & Kashmir	83.02	86.28	84.96
0.	Kerala	3514.76	4060.98	4459.03
11.	Kamataka	4984.24	4815.64	5565.16
2.	Madhya Pradesh	2369.93	2379.99	3171.40
3.	Maharashtra •	10551.58	11010.05	11474.56
4.	Orissa	1315.45	1256.23	1242.56
5.	Meghalaya	23.28	24.60	24.68
6.	Punjab	3583.67	3120.03	3194.16
7.	Pondicherry	485.27	517:65	558.95
8.	Rajasthan	2144.56	2055.15	2185.29
9.	Tamil Nadu	7673.43	7695.91	7965.75
20 .	Uttar Pradesh	4692.91	5053.40	5355.63
21.	West Bengal	6867.32	6639.57	6730.49
22.	Delhi	7432.11	8189.04	8535.87
23.	Chhattisgarh	277.94	308.45	319.56
4.	Jharkhand	507.46	509.10	421.34
! 5.	Uttaranchal	99.24	91.92	102.57

Statement III

Number of Insured Persons and Contribution income during 2002-2003 to 2004-2005

SI.No.	State	200	2-2003	2003-2004		2004-2005	
		No. of IPs.	Contribution Income (In Lakhs)	No. of IPs.	Contribution Income (In Lakhs)	No. of IPs.	Contribution tncome (In Lakhs)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	570550	8025.26	567550	8283.34	617500	10648.61
2.	Assam	34800	441.34	35050	459.18	39450	53 6.12
3.	Bihar	32900	1554.05	31300	755.64	41350	7 8 0.64
I .	Delhi	561100	9952.17	573450	10556.13	627450	13112.02
5.	Gujarat	511700	7670.06	485300	7892.03	507350	8799.36

1	2	3	4	5	6	7	. 8
6. H	aryana	399700	7104.15	431550	7849.75	475850	9433.62
7. K	arnataka	724700	11962.18	756150	12964.11	807100	16289.85
8. K	erala	357300	4555.24	353700	4681.97	368150	5379.62
9. M	adhya Pradesh	185950	3497.45	187200	2932.08	190050	3366.24
0. M	aharashtra	1122250	22907.96	1139600	25737.28	1252900	31416.98
11. G	oa	78150	1261.18	81700	1304.15	102250	1757.30
2. O	rissa	128450	1703.98	124650	1561.69	131450	1869.85
13. P	unjab	402300	7060.98	404400	6403.99	478150	7353.62
14. R	ajasthan	267450	4072.17	275050	4326.30	303950	5151.20
15. Ta	amil Nadu	1104900	17261.63	1107000	18486.95	1133950	22666.94
6. U	ttar Pradesh	460950	7821.12	464950	8299.09	482050	10736.03
17. W	est Bengal	652000	12617.95	652000	12325.87	652650	14931.53
18. P	ondicherry	53800	769.74	54550	833.27	69300	1200.14
19. JI	narkhand**	72100		76550	665.34	91400	1220.76
20. C	hhattisgarh**	24100		24300	525.08	33250	631.81
21. H	imachal Pradesh**	43900		44600	681.03	46000	798.79
22. Ja	ammu & Kashmir**	17400		18100	256.57	20650	356.64
23. U	ttaranchai**	21700		24000	291.13	26050	470.81
To	otal	7828150	130238.61	7912700	138071.97	8498250	168908.48

^{**}Note: Newly created Regions/Sub-Regions during 2003-2004.

Cost of Steel Production

- 97. SHRI HANSRAJ G. AHIR: Will the Minister of STEEL be pleased to state:
- (a) whether in comparison to other countries of the world the cost of steel production in India is high;
 - (b) if so, the reasons therefor;
- (c) whether the high cost of production of steel has affected the export of steel from India;
- (d) if so, whether any research work has been undertaken for reducing the cost of production of steel in India; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) and (b) The cost of production is commercial information for the steel companies and data for the same is not maintained by the Ministry.

(c) The level of exports of steel is governed by market forces and are guided by the commercial judgement of individual companies/exporters. However, over the years the level of steel exports from India have increased demonstrating the competitiveness and acceptability of Indian steel in global market. (d) and (e) Domestic steel companies are continuously engaged in research & development (R&D) activities for improving their performance parameters including reduction in cost of production. The Government has also been supporting R&D.

Drought Affected States

98. SHRI JYOTIRADITYA M. SCINDIA: SHRI ARJUN SETHI: SHRI DUSHYANT SINGH: SHRI B. MAHTAB: SHRI SUBRATA BOSE:

Will the Minister of AGRICULTURE be pleased to state:

- (a) the average rain fall recorded and likely to be recorded in different regions during the current year as compared to previous year;
- (b) the States which are affected by drought this year;
- (c) the extent of losses sustained by the farmers in those States on account of drought, State-wise; and
- (d) the amount sanctioned by the Government to each affected State to combat the drought situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) As reported by the India Meteorological Department (IMD), during South-West Monsoon 2006 (1.6.2006 to 12.7.2006), the country as a whole received 245.0 mm against normal rainfall of 272.7 mm, with a deviation of-10%. For the corresponding period last year (1.6.2005 to 13.7.2005), the rainfall for the country as a whole, as reported by the IMD, was 284.1 mm against normal average of 282.0 mm, with a deviation of +1%. IMD's latest Long Range Forecast update for 2006 South-West Monsoon Season (June-September) is that for the country as a whole, the

seasonal rainfall is likely to be 92% of the Long Period Average (LPA) with a model error of \pm 4%.

(b) to (d) No State Government has so far reported drought or drought like situation on account of deficit rainfall during current South-West Monsoon.

[English]

Clearance to Pending Projects of Maharashtra

- 99. SHRI SUBODH MOHITE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether about 94 major or minor projects of Maharashtra Government are pending for environment clearance with Union Government for a long period;
 - (b) if so, the details thereof, project-wise;
- (c) the reasons for delay in clearance of these projects; and
- (d) the steps taken by the Government for early clearance of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) At present, only 9 projects received from Government of Maharashtra or its agencies for grant of environmental clearance are with the Ministry for appraisal. None of these proposals is pending beyond the prescribed statutory period of 120 days from the date of submission of all the relevant information for completing the appraisal;

- (b) and (c) The relevant details on the above projects and the reasons for the delay in completing the appraisal are given in the enclosed Statement.
- (d) The appraisal of 8 projects will be completed as soon as the relevant information are received from the Government of Maharashtra or its agencies concerned, and the appropriate decision of the Ministry conveyed within the prescribed statutory period. In the last case, the environmental clearance order is under issue.

Statement

The details of the projects received from the Maharashtra Government and its agencies, which are awaiting appraisal in the Ministry along with the reasons for the delay in the completion of the appraisal

SI.No.	Name of the project	Date of receipt	Reasons for delay in completion of appraisal
1	2	3	4
1.	Proposed complex for MHADA on land bearing Sy. No. 7 & 8 in Bandra.	16.08.2005	Information sought on 30.01.2006 is yet to be received.

1	2	3	4
2.	Proposal for Slum Rehabilitation Scheme on plot No. 139 to 142 and 143 (pt) of Backbay Reclamation Scheme, Colaba Division.	05.12. 2005	Information sought on 01.01.2006 is yet to be received.
3.	Residential and Commercial Project at Chembur.	12.01.2006	For want of relevant details, Expert Committee had to consider the proposal in its meetings held on 07.04.2006 and 22.06.2006. Expert Committee has now recommended for grant of environmental clearance and the orders are under issue.
4.	Redevelopment of Transit Tenements and housing at Survey No. 48 art Chembur.	05.05.2006	Yet to be placed before the Expert Committee.
5 .	Redevelopment of Transit Camps at Sy. No. 501, near Dharasi BEST bus depot.	05.05.2006	Yet to be placed before the Expert Committee.
6.	Commercial Building at Commercial Zone at Bandra (West).	06.06.2006	Yet to be placed before the Expert Committee.
7.	Proposed rehabilitation scheme for redevelopment of transit tenements on Plot No. 27-C, Block VI of Cuffee Parade, Colaba.	27.06.2006	Yet to be placed before the Expert Committee.
8.	Rehabilitation Scheme for Gazdar Bandh Hutments Dwellers at CTS No. 6A Pt, Malwani, Malad (W).	27.06.2006	Yet to be placed before the Expert Committee.
9.	Revised Waghur River Project, Jalgaon.	16.11.2004	For want of relevant details, Expert Committee had to consider the proposal in 4 meetings held on 09.12.2004, 16.03.2005, 21.09.2005 and 17.03.2006. Still the revised soil analysis reports are yet to be received.

Availability of Good Quality Seeds

100. SHRI CHANDRA BHUSHAN SINGH: SHRI RAVI PRAKASH VERMA: SHRI ANANDRAO VITHOBA ADSUL: SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the availability of good quality seeds continue to be a problem for the farmers despite

development of huge institutional framework for seed production;

- (b) if so, the details and the reasons therefor;
- (c) whether the Government proposes to provide subsidized quality seeds and training to the farmers;
 - (d) if so, the details thereof; and
 - (e) the time by which, it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) As assessed in Zonal Seeds Review Meetings for Kharif 2006, 67.65 lakh qtls. of seeds of various crops were available as against the requirement of 60.22 lakh atts.

(c) to (e) Under the Seed Village Component of Central Sector Scheme "Development and Strengthening of Seed Infrastructure Facilities for Production and Distribution of Quality Seeds", financial assistance is provided at 50% of cost of Foundation/Certified Seeds to the identified farmers. Besides an amount of Rs. 15000 per group of farmers is also provided for training of farmers on Seeds Production Technology. In addition to this subsidy, subsidy on seeds is also being provided under various crops development schemes.

[Translation]

Forest Land to ST

101. SHRI AJIT JOGI: SHRI RAMDAS ATHAWALE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Planning Commission has recommended to change the forest land into revenue land and to vest the right of forest land and forest products in the tribals:
 - (b) if so, the details thereof;
- (c) whether the Ministry of Environment and Forests has taken any action on the said recommendation of the Planning Commission;
 - (d) if so, the details thereof;
 - (e) if not, the reasons therefor,

- (f) whether the Government has assessed the approximate population of the tribals; and
 - (g) if so, the details thereof?

JULY 24, 2006

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (e) Planning Commission has not made any such specific recommendation to the Ministry of Environment and Forests. However, the Ministry has issued guidelines in 1990 for conversion of forest villages into revenue villages, for regularization of eligible encroachments and for settlement of disputed claims on forest land. The Scheduled Tribes (Recognition of Forest Rights) Bill, 2005 has also been introduced in the Lok Sabha by the Ministry of Tribal Affairs on 13.12.2005 for vesting the rights over forest land and forest produce in forest dwelling Scheduled Tribes. The Ministry of Environment and Forests has, so far, granted permission for conversion of 511 forest villages into revenue villages, which include 315 forest villages of Madhya Pradesh, 73 of Maharashtra, 112 of Gujarat and 11 forest villages of Uttaranchal. Pre-1980 eligible encroachments over 3.67 lakh hectares of forest land in 8 States/Union Territories have also been regularized. However, further regularization of encroachments and conversion of forest villages could not be done due to imposition of restriction by the Hon'ble Supreme Court.

(f) and (g) As per the official census report of 2001, the population of Scheduled Tribes in the country is 8.4 crores.

[English]

MR. SPEAKER: The House stands adjourned to meet again tomorrow, the 25th July, 2006 at 11 a.m.

11.36 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, July 25, 2006/Sravana 3, 1928 (Saka).

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